[Sardar Swaran Singh] cedures by the judicial tribunals of the law courts, and therefore it is not proper for me to offer any comments upon the merits of this case

The second point which Shri Vaipavee referred to was about the statement of Shri Chaliba That has been amply renlied to by Shri Bhargava and also by Shri Guiral that the dominant note, the central theme of the Peace Mission's proposals are that the Nagas, of their own volition, decided to continue to remain in India. That is the interpretation which is there and therefore there should be no misgiving or any doubt on that score

The third point that was raised was about the status of the Peace Mission. It is not a Government organisation although they are functioning with the permission of the Government And the opinions that have been expressed by the members, at any rate by Shri Chaliba and Shri Jaipiakash Nai ivan are quite complimentary, and I would also like to add my own voice that the members of the Peace Mission have done a good work and we hope that their efforts will succeed and that peace will be restored on a permanent basis in this troubled part of our country whose people are a fine people a people who have got their own special culture They are our own brethren We have therefore to create confidence in their minds and win their hearts

Shii Chandra Shekhar, I feel, has been a little too hard on us and I would rather not reply to him but I would only appeal to him that in things of this nature which are difficult, delicate and complicated all efforts should be directed towards their solution and he should progressively forget that he used to sit in the opposition Now he is a member of our party and he can afford to be a little less haid. But it is not our custom to say harsh things to members of our own party So I would rather not reply to the rather trenchant criticism which he was good enough to level against me and my colleague matter was not relevant, but I did not want to object because that was a separate issue

In any case, I hope that he altogether will be a little more generous and will bring about a little more of understanding than continuing to pursue these fruitless exercises which do not yield any results.

Thank you

THE DEPUTY **CHAIRMAN** The question is

'That the Bill to constitute the Armed Forces (Special Powers) Regulation. 1958, for a further period, as passed by the Lok Sabha, be taken into consideration "

The motion was adopted.

THE DEPUTY CHAIRMAN We shall now take up the clause by clause consideration of the Bill

Clause ? was added to the Bill

Clan c 1 the Enacting Formula and the Tile V re added to the Bill

SARDAR SWARAN SINGH Madam. I move

That the Bill be passed"

The question was put and the motion nes adopted.

MOTION RE ALLEGATIONS AGAINST CERTAIN CHIEF MINISTERS AND OTHER MINISTERS OF STATE GOV-FRNMENTS

DEPUTY CHAIRMAN Before Тнг we take up the motion may I inform the House that 3 hours have been allotted? But I shall call upon the Minister to reply Every effort will be made at 5 30 P.M to accommodate those who have given But I also would request their names those who participate in this debate to co operate and see that they restrict themselves to the time limit

SHRI LOKANATH MISRA (Orissa) Madam Deputy Chairman, before I move the Motion I want to bring to your kind notice that the Prime Minister is not here in this House Since his statement is being taken into consideration I expected that he should have been present here. Madam word should be sent to him so that he this stage presents himself here.

SHRI BHUPESH GUPTA (West Bengal) I also associate myself with what Mr Misra has said because we will have certain things to say about the Prime Minister's statement and about his own conduct also

SHRI A B VAJPAYEF (Uttar Pra desh) Even the Home Minister is not here

THE MINISTER OF EDUCATION (SIRI M C CHAGIA) I am here as the Leader of the House That ought to satisfy the hon Members

THE DEPUTY CHAIRMAN The

SHRI BHUPESH GUPTA I eader of the House in this context is immaterial. We are dealing with the Cabinet Sub-Committee. We are discussing the Prime Minister's statement and not even the Sub-Committee's report. Therefore, I say in fairness the House and for the sake of discussion that the Prime Minister should be present because we are discussing precisely his own statement.

SHRI LOKANATH MISRA It is very undignified for him not to be present here However I beg to move

'That the statement regarding allegations against certain Chief Ministers and other Ministers of State Governments made in the Rajya Sabha on the 22nd February 1965 be taken into consideration

Madam a more appropriate motion on this occasion probably would have been to say that the misstatement of the Prime Minister be taken into consideration. But since under the rules that would not be acceptable. I have to put in the motion in this form.

SHRI BHUPESH GUPTA I can give an amendment if you like

SHRI LOKANATH MISRA Not at his stage

(Interruptions)

THE DEPUTY CHAIRMAN I would also request Members not to interrupt because the time is so limited and so many Members want to participate

SHRI LOKANATH MISRA I still hold that it is a misstatement by the Prime Minister Madam in the Iok Sabha when last year the No Confidence Motion was being debated the same Prime Minister gave an assurance in the other House that there would be certain noims for Ministers and those standards should particularly be adhered to by all Ministers whether they are Chief Ministers, Central Ministers or Ministers of States and if these noims are not adhered to and if there are allegations and charges against Ministers and if there is a prima facic case, a Commission of Enquiry would be set up. That is how the Prime Minister began But later on the little AICC came in and they brought enormous amount of pressure. both on the Party and on the Cabinet so that the Prime Minister had to soften had to tone down a little And Madam when I raised the matter some time in September in this House about the little AICC and the pressure tactics that they were using, the Prime Minister gave us another assurance that if there is a prima facte case—these are the exact words what he said

" I have no doubt that this enquiry will continue and only when a prima facie case has been established will it be advisable to consider about the next step."

So it boiled down from a definite institution of a commission of enquiry to consideration about the next step when the occasion alises. These were all profes sions. And when it came to implementation he acted very much differently. He came forward with a statement in the [Shri Lokanath Misra,]

Raya Sabha, saying: "There is no impropriety, there is no pecuniary benefit and even though the *prima facie* case has been established, there is no need for a commission of enquiry." That is why I consider it to be a gross misstatement on the part of the Prime Minister.

Now, Madam, the C.B.I. Report has become a public document. The C.B.I. report categorically says: . . .

SHRI M. C. CHAGLA: On a point of order, Madam.

SHRI LOKANATH MISRA: But this time will not be adjusted from my time.

SHRI M. C. CHAGLA: The ruling given by the Chair with regard to the C B.I. report was that it should not be placed on the Table of this House. Therefore, my hon friend is not right when he says that it has become a public document.

SHRI BHUPESH GUPTA: We have quoted from it. It is a public document.

THE DEPUTY CHAIRMAN: It has not been laid on the Table of the House.

SHRI M. C. CHAGLA: The Rules of this House lay down, as the rules of any legislature do, that if you quote from the report, you must lay it on the Table of the House.

SHRI LOKANATH MISRA: I will do it.

SHRI M. C. CHAGLA: Well, let me finish, my hon. friend. Have a little patience.

SHRI BHUPESH GUPTA: I know you are impatient now.

SHRI M. C CHAGLA: I am never impatient. Now, therefore, we must decide this point before proceeding further. If any hon, Member wants to quote from a

document, he should quote from a document which he can lay on the Table of the House . . .

SHRI LOKANATH MISRA: I am prepared to lay it on the Table of the House.

SHRI M. C. CHAGLA: I have not finished. The Chair has ruled that that document cannot be placed on the Table of the House. Therefore, my submission to you, Madam, is whatever might have happened in the other House, as far as this House is concerned, that document has not been laid on the Table of the House and, therefore, cannot be quoted.

THE DEPUTY CHAIRMAN: Let me answer the point of order. The Chairman had said that the document was not to be laid on the Table of the House. But if I rightly remember, he left it to the good sense of the Members to quote or refer to the Report. And what you have said, I think, is true. In the case of a Minister, a statement may be made by a Minister on a matter of public importance with the consent of the Chairman.

SHRI BHUPESH GUPTA: I may help you.

THE DEPUTY CHAIRMAN: The rule says:

"If a Minister quotes in the Council a despatch or other State Paper which has not been presented to the Council, he shall lay the relevant paper on the Table".

It is for the Minister.

SHRI B. K. P. SINHA (Bihar): Madam, may I . . .

THE DEPUTY CHAIRMAN: No more. We shall go on.

SHRI B. K. P. SINHA: Madam, I have something to say about what he has said just now. The rules are very clear that if something is quoted from a document, it should be placed on the Table of the House. The Chairman said that he could not allow the document to be laid on the Table of the House. (Interruption). Let

me finish. He never said that Members can quote from it.

Suri BHUPESH GUPTA: What therefore?

SHRI B. K. P. SINHA: Let me finsh.

THE DEPUTY CHAIRMAN: Mr. Sinha, actually what is your point?

SHRI B. K. P. SINHA: Let me finish, then will get my point. In his statement the Chairman never said that Members are free to quote from it. Therefore, in my opinion, it comes to this that the hon. Members may make use of the contents or the substance of the document, but may not quote from it.

THE DEPUTY CHAIRMAN: I shall read the proceedings of that day:

"As to how far Shri Lokanath Misra can, during the course of his speech in the House, make use of the contents of these papers, I would only say this much that the matter should be left to the good sense and discretion of the Member himself."

I think this is very clear.

SHRI B. K. P. SINHA: That does not give the right to quote.

THE DEPUTY CHAIRMAN: The interpretation may be left to the Chair.

Shri LOKANATH MISRA: Madam, whether the Leader of this House accepts it as a public document or not it is a public document. It has been published in all the papers, the country is in possession of it: whether this particular Table of the House is in possession of it or not, the entire country, the forty crores of people in the country are in possession of it. I claim that.

SHRI AKBAR ALI KHAN (Andhra Pradesh): That does not make it a public document.

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SHRI LOKANATH MISRA: What Ise makes a public document? Then the Party was not satisfied with this pressure tactics even. An hon. Member of this Parliament wrote a letter, sympathising with the ex-Chief Minister of Orissa, saying that this is character assassination. There

# "शिरो नास्ति शिरो व्यथा"

is a proverb in Sanskrit:

If there is no head, where would be the pain in the head? If there is no character at all, where would be the assassination? But all the same the pressure tactics continued and it still continuous. I do not know what is going to happen. Even after Mr. Chagla, the great Leader of our House, intervened in the debate and said that these people were unworthy of holding any high position, the Legislative Party in Orissa, and also the Congress, his own Party, did not pay any heed to it. They again reaffirmed their confidence in those very leaders who had been ousted because of impropriety, because of corruption, because of so many other charges.

SHRI N. PATRA (Orissa): I want to know who has ousted them. Nobody.

THE DEPUTY CHAIRMAN: No interuptions. You carry on.

SHRI N. PATRA: He is making a wrong statement. Nobody ousted them.

LOKANATH MISRA: There were two spokesmen from the Government side. One was Mr. Asoke Kumar Sen, the Law Minister, and the other was Mr. Chagla. I know Mr. Sen as an eminent lawyer. He has gathered certain habits from his profession. Any brief that he takes, he would like to make the best of it and once he took the brief, he took the brief for the defence, not for the offence and once he took it, naturally, I expected what would come out of it and that has come. So I would not give much credit, much value, much credence to his arguments because I know he is a professional man and because of the professional habit and efficiency he has done it.

SHRI D. P. KARMARKAR (Mysore): On a point of order. Very respectful-1v

When I SHRI LOKANATH MISRA: come to Mr. Chagla-do you want me to sit down, Madam?

THE DEPUTY CHAIRMAN: Ves

SHRI D. P. KARMARKAR. When the Chair tells you, please sit down On point of order. Supposing, a Minister is a lawyer, is it open to anyone to insinuate that he takes to any brief because he is a professional? (Interruptions)

SHRI BHUPESH GUPTA: I am saying that the Ministers were trying to whitewash deliberately . .

THE DEPUTY CHAIRMAN: I allow you to continue. Come to the points

SHRI LOKANATH MISRA: There is no point of order They only want now to disturb matters and come in the way of my speaking so that I do not get much time. That is their tactics. Then I come to the ex-Judge. I was really constrained to see him in the dock, an ex-Judge in the dock. The other day he behaved well but all the same I was really strained . .

SHRI ARJUN ARORA (Uttar Pradesh). I wish you learn to behave

SHRI LOKANATH MISRA. The Congress Party does not know how to behave How can I behave? No Opposition Member can behave well unless you behave well.

THE DEPUTY CHAIRMAN Are you speaking on the subject?

SHRI BHUPESH **GUPTA** help us to get on with the debate without obstructions. There is a Rule which entitles us to continue without obstruction. I maintain that there is a deliberate obstruction here coming from certain quarters

THE DEPUTY CHAIRMAN Why do you not come to your topic?

SHRI LOKANATH MISRA: Madam, these are the people who have intervened on behalf of the Government Naturally. I will have to refer to them. He is the gentleman, as a Judge, who has said

SHRI BHUPESH GUPTA: In Mundhra deal

SHRI LOKANATH MISRA in connection with the Mundhra deal and I do not know if it is the same man. He has changed his profession in the meantime.

SHRI BHUPESH GUPTA: Are not you the same gentleman? (Addressing Mr. Chagla)

SHRI LOKANATH MISRA He has become a political man

He was a Judge then He said

"In a parliamentary form of Government, the Parliament must be taken into confidence by the Ministers at carliest stage"

This is very important—

"And all relevant facts and materials must be placed before it,"

Is this the same man who said this in his judgement in the case of Mundhra that Parliament should be taken into confidence? And here the same man gets saying that this is something secret.

SHRI AKBAR ALI KHAN: Different capacities

SHRI LOKANATH MISRA: Yes. now the colour has changed and the Congress changes the colour

SHRI MULKA **GOVINDA** REDDY (Mysore) What a fall!

SHRI ARJUN ARORA. You remain colourless

SHRI LOKANATH MISRA: It is a colossal fall and this is very bad for the country, for an ex-Judge of his eminence, of his calibre, of his efficiency to come here and defend, saying that this a secret document and cannot be placed on the Table of the House.

SHRI P. N. SAPRU (Uttar Pradesh): Madam Deputy Chairman . . .

SHRI LOKANATH MISRA: I do not yield at all, Dr. Sapru. If it is a point of order, I am going to yield . . .

THE DEPUTY CHAIRMAN: Dr. Sapru, he does not yield.

SHRI LOKANATH MISRA: I do not yield at all.

SHRI P. N. SAPRU: On a point of order.

SHRI LOKANATH MISRA: He tries to hold up. I hold the Home Minister suilty because . . .

THE DEPUTY CHAIRMAN: On a point of order, he has to be heard.

SHRI P. N. SAPRU: My personal view is that the whole discussion is misconceived. This House has no power to consider questions relating to . . .

DEPUTY CHAIRMAN: Dr. Sapru, you are too late.

SHRI DAHYABHAI V. PATEL (Gujarat): They are points of disorder.

SHRI LOKANATH MISRA: These are remarks coming from another ex-Judge.

SHRI A. B. VAJPAYEE: I want to make a submission. If hon. Members belonging to the Congress Party are to behave in this manner the discussion cannot go on.

SHRI A. D. MANI (Madhya Pradesh): We can as well go.

SHRI A. B. VAJPAYEE: I am told that the Congress Members have decided to interrupt our speeches.

THE DEPUTY CHAIRMAN: I may request Members on both sides that you should give a silent hearing to the Mover of this motion and I do not think interruptions are called for when the Mover is moving his motion. I would request the Members to keep quite. Yes, Mr. Misra.

LOKANATH MISRA: Nanda emphatically said as Home Minister: 'I do not want to look at the C.B.I. report. I am neither going to deny nor accept it'. How can he? He is a demoralised man completely. He wanted strangle the truth. He wanted to strangle this truth within the four corners of the Home Ministry but the truth escapes, half suffocated, and stares him in the How can he look at it? I knew cannot look at it. So I give him that benefit. Then I come to what Mr. had said. He said while taking the brief from the other side that during the Finance Ministership of Mr. R. N. Singh Dev in Orissa, 90 per cent. advance to the Kalinga Industries-these corrupt peoplecontinued. This did not continue. I have records with me to show.

THE MINISTER OF LAW AND SOCIAL SECURITY (SHRI A. K. SEN): I said that 25 orders are on record in which it is shown that 90 per cent. advance is given.

SHRI LOKANATH MISRA: Only 25 orders?

SHRI A. K. SEN: That is what I said in the other House.

SHRI LOKANATH MISRA: It was Mr. R. N. Singh Dev who was for discontinuing this wrong practice. It was during the coalition Ministry in Orissa under Raj Ballabh Misra's direction that telegrams were issued to all Collectors that this advance must stop, that these purchases must stop, that every item must be taken on its own merit and it is the Coalition Ministry that has saved the Orissa Govern[Shri Lokanath Misra.]
ment at least a few lakhs. But all the same, Madam, they are not prepared to accept the credit that was due to the Coalition Ministry.

Then, Madam, here I have got the bigger C.B.I. report.

SHRI MULKA GOVINDA REDDY. The unabridged report.

SHRI LOKANATH MISRA: Yes, Madam, Hon. Members in this House had the benefit of looking at the other C.B.I. report, the concise one, that was put up to the Cabinet Sub-Committee. Here is the other report, the fuller thing, and it says, even when the Prime Minister says otherwise, because he has been pressurized; this says:

"There is finally the question as to how Shri Biren Mitra can be said to have benefited from the concern which was claimed to be under the sole proprietorship of Mrs. Easwaramma Mitra. seems to be clear, however, that Mrs. Faswaramma Mitra, wife of Shri Biren Mitra, was the proprietor of this concern as the authorised agents for Orrisa for Kalinga Tubes Ltd. and Kaimga Industries Ltd. and then, by the issue of the Finance Department Circular dated 17th November 1961 there was the remarkable increase in the Governmental requirements of the goods in which the Orissa Agents had interest, and various irregularities were committed by the purchasing department for placing the orders with Orissa Agents. obvious that Mrs. Easwaramma, said to be the sole proprietor of Orissa Agents, could possibly have had no hand in the determination of the State Government's purchase policy as laid down in the Finance Department Circular of November 1961, or in getting the State Departments to disregard the elementary financial rules regulating Governmental purchases. Under these circumstances it would be difficult to hold that the benefit resulting from the above circumstances, calculatedly brought was intended for Mrs. Easwaramma Mitra only and not for Shri Biren Mitra also, who alone was in a position to secure for Orissa Agents a position of virtual monopoly in the matter of these supplies."

This shows clearly how the husband, as the Deputy Chief Minister, worked for the wife.

SHRI BHUPESH GUPTA: She was a devoted wife, I hear.

SHRI LOKANATH MISRA: That is for the Communist Party to find out.

SHRI BHUPESH GUPTA: It is very important.

SHRI LOKANATH MISRA: Then it is for the Communist Party to find out.

SHRI BHUPESH GUPTA: Hindu wives, devoted wives, always share prosperity with their husbands.

SHRI ARJUN ARORA: Where do you conceal yours?

SHRI LOKANATH MISRA: Then it says about Biju Patnaik

"It is quite clear that in so far as the supply of tubular structures to the State Government of Orissa is concerned, Kalinga Industries enjoyed a monopolistic position, and the purchasnig departments, during the period of Shri Patnaik's Ministry, did not care even to ascertain competitive rates before placing their orders with Kalinga Industries Ltd."

Madam, this is very important because Shri Biju Patnaik goes on boasting in the country that only one per cent of "my" production was being purchased by the State Government. I will show from the records with me how the entire thing produced by the Kalinga Industries was taken over by the Government—whether Government needed it or not. To quote again:

"It has been pointed out that a State-Government-sponsored firm, Rourkela Fibrication Ltd. . . . "--

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This is for Mr. Bhupesh Gupta, protagonists of public sector enterprise. Attention please, Mr. Bhupesh Gupta. It says:

"It has been pointed out that a State-Government-sponsored firm, Rourkela Fabrication Ltd. had been recommended by the Director of Industries in 1961, but no enquiries were addressed even to this firm when substantial orders were placed by State Government Departments. It further appears from the balance-sheets of Kalinga Industries Ltd. that the position in respect of production of tubular structures was as follows:--

1959-60-1275 tons sale, of the value of Rs. 23.00 lakhs; 1960-61-560 tons sale, of the value of Rs. 16.6 lakhs; 1961-62-1200 tons sale, of the value of Rs. 26.6 lakhs.

"Considering that the two substantial orders placed with Kalinga Industries Ltd. in August 1962. by the Commerce Department, and Orissa Mining Corporation were for 1290 tons of these structures of the value of over Rs. 32 lakhs, it can be stated that bulk of the production of these structures by this factory of Kalinga Industries Ltd. being purchased by the State Government without proper tender enquiries. In the absence of the DGSD rate constructures, since no tract for tubular tenders were invited, it is difficult to determine the excess payment which the State Government may have made to Kalinga Industries Ltd. for the purchase of these structures. It had however been revealed from an order for 563 units of these structures placed on Kalinga Industries on 1st April 1964 that, while the State Government in the Health (LSG) Department purchased these structures at Rs. 3200 per unit, structures of a similar specification had been procured from Kalinga Industries themselves, by the DGSD, for the Dandakaranya Development Authority, at the relevant time, at Rs. 1860 per unit."

When they were selling these very commodities to other departments, with whom they did not have any pull, or where they did not preside, they could sell them for a much lesser price. But when it came to the Government of Orissa, they had inflated the price to their advantage, and they did not even hesitate to take away money from the public exchequer, which wrongfully they did. To quote further:

"In respect of this particular order alone, the State Government appears to have made extra payment to the tune of Rs. 7 lakhs to Kalinga Industries Ltd. even as late as in 1964. The relevant official file of the Dandakaranya Development Authority regarding the purchase of these tubular structures at the rate of Rs. 1860 per unit is being obtained for further scrutiny."

Now, Madam, everywhere this C.B.I. says that further scrutiny is necessary, further enquiries are necessary, and as against such a report by the C.B.I., on which the entire Cabinet Sub-Committee's findings based, how can the Prime Minister come forward here and make a bold statement, an emphatic statement, a wrong statement or a misstatement and say that no further enquiry is necessary and no further Commission of Enquiry is needed? Madam, here it says—this is in connection with mines, where again Shri R, N. Singh Deo discontinued it, came in the way of Shri Biju Patinak's trespass on Government property and its wrongful occupation. It says:

"The matter was examined in the Law Department and the Legal Remembrancer was clearly of the view that neither Shri B. Patnaik, nor the company, had any legal right to work or possess the iron ore mines, and the working of the iron ore could be prohibited by issuing notice and, if this was disregarded prosecution could be launched under section 21 of Act 67 of 1957. This suggestion was approved by the concerned Minister, Shri R. N. Singh Deo, on 31st August 1960, and the Collector

[Shri Lokanath Misra.]

Keonjhar was directed in this case, as in the case discussed earlier, to issue notice to both Shri Patnaik and B. Patnaik Mines (P) Ltd. to stop working the mines and to quit the area and make over possession to the Collector."

This is about those who were the Chief Ministers. I have something to say about others who continue, to whom the Prime Minister has given the benefit of doubt, and they are all free now to continue as Minister and Deputy Chief Minister. Serajuddin is a notable figure now, and those of them who have association even with Serajuddin are looked down upon. But here are the people who are indebted to him. And the same C.B.I. says:

"In the file seized from the premises of Serajuddin in the course of searches made by the Customs Officials the following entries were found:—

(1) 51-5-55—Rs. 68|8|6—Expenditure on gramophone records"..."—

They did not probably want anything big, the was gramophone records—

- "(2) 1-7-59/4-7-59—Rs. 70.62— Expenditure on raiway tickets.
  - (3) 2-7-59-Rs. 500-in cash.
  - (4) 3-7-59-Rs. 12,000-in cash.
  - (5) 19-2-63—Rs. 211—for spectacles.

SHRI BHUPESH GUPTA: What sort of eyes?

SHRI LOKANATH MISRA: What sort of heart? What sort of mind? How debased it is? How low it can go? And in this connection the findings of the C.B.I. are these. These papers say:

3 P.M.

"The material on record makes out a primu facie case in respect of this allegation."

This is regarding the present Chief Minister and the CBI Report says that there is a prima facie case.

Now, about the Deputy Chief Minister, this is what is stated here:

and other Ministers of

State Governments

"In the files seized by the Customs Officials in 1959 from the premises of Serajuddin. in the course of searches, the following entries found mention:

1.10.50 Rs. 3,115—in cash.

18.3.54 Rs. 3.000-in cash.

22.12.54 Rs. 432|12—expenditure incurred for purchase of tickets, hotel charges etc.

23.6.59 Rs. 60,000-in cash.

11.7.59 Rs. 247.78-gold necklace."

Madam, after going through all this, I am reminded of an old story that we used to read, about seven blind men who wanted to explore an elephant. Here also there are seven people who are blinded by their partisan attitude and political considerations, they want to shield corruption. I am happy that Mr. Chagla has partially admitted it, because he has said there are different facets of truth. These seven blind men of the story also found different facets of truth. One of them felt the trunk of the elephant and said it was a snake. another felt the leg and said it was a pillar. another who felt the body said it was a wall and so on. Here also these blind men have found different things. body finds impropriety, somebody finds lack of pecuniary gains and somebody else finds something else. But, in the midst of all this, truth has slipped out. I will take on only another two minutes. Madam.

Because of all this, I would again request the Prime Minister here and his colleagues on the Cabinet Sub-Committee, to give fresh thought to this. They should rethink about it. There is time yet. Let them now decide to set up a commission of enquiry which alone can bring out the truth. Otherwise, what I had anticipated would come to pass. Even though Mr. Chagla as the spokesman of the Government had declared that these people were unworthy of holding positions of importance, one of them, the same gentleman about whom he gave an indictment, has

been elected as General Secretary of the Provincial Congress Committee of Orissa. Unfortunately, it is your party that rules the country. And thereafter you see, the Central Government has been slapped in the cheek. It has been clear hat they have been slapped in the cheek. There has been a re-affirmation of faith and confidence in the same persons who were ousted because of these malpractices. Therefore, I would urge upon the Government to change its views and have a re-thinking about it and constitute a commission of enquiry. insist that a commission of enquiry is absolutely necessary and let it be constituted as early as possible.

Thank you, Madam.

The question was proposed.

THE DEPUTY CHAIRMAN: There are four amendments to be moved by Shri Bhupesh Gupta, Shri A. B. Vajpayee, Shri M. P. Bhargava, and Shri A. D. Mani|Shri Oberio, respectively. I suppose all of you are moving the amendments?

HON. MEMBERS: Yes.

#### SHRI BHUPESH GUPTA:

1. "That at the end of the motion, the following be added, namely:—

'and having considered the same, this House is of opinion that the allegations mentioned in the statement together with other relevant materials be referred to a Commission of Inquiry under the Commissions of Inquiry Act, 1952'."

# SHRI A. B. VAJPAYEE:

2. "That at the end of the motion, the following be added, namely:—

'and having considered the same, this House-

(1) regrets the arbitrary manner in which Government have brushed aside the serious charges levelled against the Chief Ministers of Bihar and Mysore and the two former Chief Ministers of Orissa: and

- (2) records its opinion-
- (a) that the facts revealed and admitted in Parliament clearly make out a prima facie case of corruption against the two ex-Chief Ministers and other Ministers of Orissa; and
- (b) that the stand taken by Government in regard to the chargesheets against the Chief Ministers of Bihar and Mysore has failed to convince the House that any attempt has been made at an objective evaluation of the charges;

and accordingly recommends that-

- (i) a Commission be appointed under the Commissions of Inquiry Act, 1952, to probe into the allegations against the two former Chief Ministers and other Ministers of Orissa; and
- (ii) the allegations against the Chief Ministers of Bihar and Mysore be referred to the Attorney General of India to examine whether there is a prima facie case or not."

### SHRI M. P. BHARGAVA:

3. "That at the end of the motion, the following be added, namely:—

'and having considered the same, this House approves the action taken by Government'."

## SHRI A. D. MANI:

4. "That at the end of the motion, the following be added, namely:—

'and having considered the same, this House being satisfied that a prima facie case has been made out in respect of the allegations in all the cases mentioned in the statement, recommends that Government should appoint a Commission of Inquiry to enquire into all these cases under the Commissions of Inquiry Act, 1952'."

(The amendment also stood in the name of Shri M. S. Oberoi).

Motion re allegations [ against certain Chief Ministers

THE DEPUTY CHAIRMAN: All the amendments are moved.

The questions were proposed.

Shri G. S. PATHAK (Uttar Pradesh): Madam, I have heard with great patience and attention what has come from Mr. Lokanath Misra. I am amazed, Madam, that serious charges should be made by an hon. Member of this House from a document which cannot be obtained but by the commission of an offence, which is not a very laudatory method, and the fruit of this crime is being utilised for the purpose of arraigning people who are not here before the House.

An Hon. MEMBER: Why not? Is it painful to you?

SHRI AWADHESHWAR PRASAD SINHA (Bihar): No interruptions please.

SHRI DAHYABHAI V. PATEL: Why don't you ask your Party people not to interrupt?

Shri G. S. PATHAK: The whole statement, the whole speech is based upon a wrong appreciation of the legal position and of the factual position. You cannot say that the decision of the Prime Minister is wrong unless you know the entire material on which the Prime Minister based it.

SHRI LOKANATH MISRA: Then please place the entire material before the House.

An Hon. MEMBER: It is not possible.

## (Interruptions)

THE DEPUTY CHAIRMAN: Please do not interrupt. Give him a patient hearing.

SHRI G. S. PATHAK: Before the Prime Minister there was the report of the committee appointed by him. The members of that committee were eminent people. They had experience and they were responsible people, They had before them not only the CBI Report which was concerned merely with what was contain-

ed in the government account books, but something more. The CBI Report was not concerned with other evidence. was not concerned with other documents and CBI was not concerned with taking evidence. But before this committee there was the statement of the persons concerned who were asked to explain what was contained in the CBI Report, and there was other material also. Those ments were made without objection. is not possible then to criticise the views taken by the Cabinet Committee and the Prime Minister basing the criticism. a document whose genuineness is suspect, a document which has been obtained by these questionable means.

What is the position? Allegations were made in the shape of a memorial before the President. The President in order to seek the advice of the Prime Minister sends that memorial to the Prime Minister. The Prime Minister in order to inform himself as to the correctness or otherwise of these allegations appoints a committee, a very strong committee. And on the report of that committee the conclusion is reached that there are improprieties committed by two persons. So far as others were concerned, there was nothing made The Prime Minister was bound to give advice to the President. gentlemen concerned are told what are the views of the Prime Minister and they voluntarily resign. Now, Madam, it has been a tradition established in this country-and it is a tradition of which all of us should be proud—that a Minister is not formally called upon to resign. When there is any error of judgment committed. when there is a technical error committed even by a subordinate; the Minister offers his resignation. The present Prime Minister, when he was Railway Minister, resigned when there were some collisions; he was not responsible for those collisions. Another Minister resigned because he had committed the mistake of not filing affidavit in a case which called for certain comments from the Court. If he had affidavit, most probably that affidavit would have been believed and no comments would have been made against him.

came on promotion here.

SHRI G. S. PATHAK: Therefore, the traditions which are now held in this country are traditions of which any country would be proud. There have been many Ministers who have been made to resign or who have even offered resignations voluntarily.

SHRI LOKANATH MISRA: Traditions for the promotion of corruption.

SHRI G. S. PATHAK: Madam, it is within the discretion of the Prime Minister what action to take. It was within his discretion whether to appoint a Commission or not to appoint a Commission. What is missed by the Opposition, I say with great deference, is the nature and function of the Commission under the Act of 1952. A Commission is merely a fact-finding body. It is not a judicial body; it has got no power to act judicially; it has got no power to say that a certain person has committed a crime or that a certain person has done some civil wrong. It is merely an instrument for determining facts as they exist. For what purpose? For the purpose of enabling the Government to take future action but not for the purpose of punishing an individual, nor for the purpose of determining the civil liability of an individual. Therefore, it is within the province of the Government to determine whether in any particular case a Commission should should not be appointed. There is rigid rule that in every case a Commission should be appointed. Circumstances may differ and may require that a Commission should be appointed. There may be numerous facts which may have to be determined. If there are a few facts and if otherwise it is convenient for the Prime Minister and the Cabinet to examine those facts, why should a Commission be appointed when we know that the function of the Commission is merely to enable the Government to form its opinion? without the intervention of the Commission, without the utilisation of this instrument, this machinery, Government finds it possible itself to determine the facts. to examine the case and see what action

should be taken, Government is perfectly entitled to do so. Therefore, this outcry for the appointment of a Commission in every case is most unjustified. Madam, with all respect, that is the correct view to take.

SHRI AKBAR ALI KHAN: It is doubtful whether, under this Act, a State Chief Minister could be asked to . . .

SHRI G. S. PATHAK: There is one thing more, Madam. If you want to examine the conduct of a Minister, then there are other provisions in the Constitution which are available. The Constitution has recognised the appointment of the Comptroller and Auditor-General of India. He is charged, under the Constitution, to examine the accounts, find out if there are any irregularities and illegalities in the matter of expenditure. He is free from any political controls. He is an independent functionary and under the Constitution it is his obligation to send reports on the accounts to the Governor and it is the Governor's obligation to place these reports before the Houses.

SHRI LOKANATH MISRA: Or, not to place them.

SHRI G. S. PATHAK: No, the world is "shall".

SHRI LOKANATH MISRA: I will take that up when I reply.

SHRI G. S. PATHAK: There is the Public Accounts Committee functioning. There are other procedures which are available in the State Legislature and there is this advantage in the State Legislature that the persons whom you want to accuse. the persons against whom you are making charges are present there to meet those charges. It seems to me, Madam, all this is being shifted from the proper sphere and brought here before this House by this method of making application to the President . . .

SHRI BHUPESH GUPTA: We did not appoint the C.B.I. to go into this matter.

SHRI G. S. PATHAK: Please sit down.

SHRI BHUPESH GUPTA: Tell us as to who appointed the C.B.I. to go into this. It was your Prime Minister.

SHRI G. S. PATHAK: How unfair this is? I concede that the Opposition has the right of criticism; the Opposition exists for criticism and Parliament exists for criticism-I concede all that but there must be fair-play in democracy. must be square deal.

SHRI BHUPESH GUPTA: What about twenty lakhs of rupees?

SHRI G. S. PATHAK: Is it proper for Members of this House not to impose a restraint upon themselves, not to be guided by reason and arraign people who are not here to meet the charges? What has happened today? All that we have heard from Mr. Lokanath Misra is a list of allegations against people who are here and he has said that on account of these allegations the Prime Minister's decision is wrong. I submit, Madam, in all humility that it is necessary for the Opposition to impose a restraint upon its privileges.

SHRI LOKANATH MISRA: But there are persons of your eminence to defend them.

SHRI G. S. PATHAK: They not utilise an occasion like this to attack people who are not present here to meet those charges. Under cover of this motion, all that is being done is to condemn people. It is not a brave act to condemn people who are not here. This should not be allowed.

SHRI LOKANATH MISRA: But your bravery lies in corruption.

SHRI G. S. PATHAK: Madam, there are courts open. The Prime Minister and the Cabinet are not the courts. I understand that there are civil proceedings pending in which these matters could be decided. How can you convert . . .

SHRI LOKANATH MISRA: He is making a wrong statement. It is not civil proceedings but it is a defamation case that is pending.

SHRI G. S. PATHAK: Defemation is civil proceedings.

SHRI BHUPESH GUPTA: It may be criminal also.

SHRI LOKANATH MISRA: It is more comprehensive than defamation.

SHRI G. S. PATHAK: The courts are open to those who want to find out whether a person is criminally or civilly liable. It is open to them to go to the courts and to have the matter adjudicated upon. Why come here in this manner, in this questionable manner, why arraign people who are not . . .

SHRI LOKANATH MISRA: On point of order, Madam. He calls this questionable. We made a representation to the President . . .

DEPUTY CHAIRMAN: Mr. Pathak, he is on a point of order. Yes, what is your point of order?

SHRI LOKANATH MISRA: He says that this is questionable. I contend that it could never be called questionable. It has been a motion admitted by the Chair. The motion has been admitted by Chair and we spoke on it and this could never be called questionable. We made a representation to the President and it was open to the President . . .

SHRI G. S. PATHAK: I said why I call this questionable. What I have stated is about the questionable document. That is what I have said. I have already stated that a Memorial was made to the President and so on.

SHRI DAHYABHAI V. PATEL: If it is questionable, produce the original.

SHRI BHUPESH GUPTA: You proceed with your questionable speech.

SHRI G. S. PATHAK: It is a pointless criticism which has been made in House and extravagant statements made. As it has been said, extravagance makes better news than commonsense and that is what has been done today by the Opposition.

श्री ए० बी० वाजपेयी : महादय।, जब शास्त्री सरकार बनी ग्रौर नन्दा जी ने भ्रष्टा-चार के खिलाफ ग्रभियान छेडा तो यह ग्राशा बंधी थी कि देश की ग्रन्य समस्याग्रो को हल करने मे यह सरकार भले ही सफल न हो किन्तु जहा तक भ्रष्टाचार के निराकरण का सम्बन्ध है, यह सरकार दढता का परिचय देगी श्रोर भ्रष्ट तत्वों के साथ किसी भी कीमत पर समझौता नही करेगी।

उड़ीसा का मामला बहुत दिनो से लटक रहा था । जब सी० बी० ग्राई० से कहा गया कि वह उड़ीसा के मामले की जांच करे तो हमें लगा था कि सी० बी० ग्राई० की रिपोर्ट प्राप्त होने के बाद मंतिमंडल या तो एक जाच कमीशन कायम करने का निर्णय करेगा या हिम्मत के साथ यह घोषणा कर देगा कि उडीसा के मंत्रियों के विरद्ध लगाए गए म्रारोपों मे कोई जान नहीं है म्रौर वे निराधार हैं। ग्राखिर सी० बी० ग्राई० को तथ्यों का पता लगाने के लिये क्यो कहा गया ? क्या उसका उद्देश्य यह नही था कि ग्रगर कोई प्राइमा फेसी केस है तो सी० बी० म्राई० उसकी पृष्टि में तथ्य इकटठा करे ग्रौर उसके ब्राधार पर मंत्रिमंडल कोई निर्णय ले। सी वी शाई की रिपोर्ट ग्रा गई लेकिन मंत्रिमंडल ने बहा विचित्र खैया अपनाया । कहा जाता है, सी॰ बी॰ म्राई॰ की रिपोर्ट एक पुलिस रिपोर्ट है। श्री चागला ने कहा:

"I would not hang a dog on basis of an ex parte statement like this."

पुलिस की रिपोर्ट पर वामपंथी कम्यू निस्टो को गिरफ्तार किया जा सकता है, पुलिस की रिपोर्ट पर उन्हें उनकी स्वाधीनता से वंचित किया जा सकता है, पुलिस की रिपोर्ट पर विधान सभा मे निर्वाचित होने के बाद भी उन्हें रिहा नही किया जाता । उस समय पुलिस रिपोर्ट बडी विश्वसनीय रिपोर्ट बन जाती है, उस समय पुलिस रिपोर्ट इस सरकार के लिये गीता ग्रौर कुरान का महत्व प्राप्त कर लेती है। लेकिन जब उडीसा के भ्रष्ट मंत्रियों के खिलाफ उस रिपोर्ट के ग्राधार पर एक जाच कमीशन नियुक्त करने का सुझाव म्राता है तो श्री चागला कहते हैं वह किसी कृत्ते को भी उसके ब्राधांर पर फांसी पर चढ़ाने के लिये तैयार नहीं है। हम यह स्थिति कभी भी स्वीकार नहीं कर सकते। सी० बी० ग्राई० ने जो कुछ किया, ग्रन्छे उद्देश्यों से किया। इस सम्बन्ध में सी० बी० ग्राई० की प्रशंसा की जानी चाहिये। सी० बी० ग्राई० ने जो भी सामग्री इकट्ठी की वह सरकारी फाइलो से इकट्ठी की । श्री चागला के लिये वे फाइलें श्रविश्वसनीय हो सकती है, हमारे लिये नही। होना तो यह चाहिये था कि सी० बी० म्राई० रिपोर्ट के ग्राधार पर एक जाच कमीशन की नियुक्ति की जाती। लेकिन ऐसा नही किया गया । संथानम कमेटी ने जो सिफारिशे दी हैं उनको स्रवहेलना करके स्रोर श्री गुलजारी-लाल नंदा ने भवनेश्वर मे मुख्य मंत्रियो को जो नोट सरकूलेट किया उसकी भी उपेक्षा करके मंत्रिमंडल ने श्रपनी एक उप समिति कायम की? यह किस सिद्धांत के ग्राधार पर की गई ? ग्रभी ग्रभी श्री पाटक ने कहा कि कि मंत्रिमंडल कोई ग्रदालत नही है, मगर मंत्रिमंडल की एक उपसमिति ग्रदालत बना दी गई ग्रौर निर्णय देने के ग्रलावा उस पर जाच करने का भी भार सौप दिया गया। लेकिन यह श्रभी भी साफ नही है कि मंत्रिमंडल की उपसमिति का काम क्या था। श्री चागला कहते हैं मैं--उनको कोट कर रहा हं :

# श्री ए० बी० वा प्रिती

"Our only function was to advise the P. M. as to whether here was a prima facie case against the Chief Minister of Orissa and Mr. Patnaik."

मगर, श्री ए० के० सेन ने इससे अलग बात कही है। उनका कहना है कि:

"The Sub-Committee had to ascertain facts, get the replies from the persons charged and arrive at a conclusion after seeing whether any of the charges were proved beyond reasonable doubt."

मंत्रिमंडल की उपसमिति किस लिये बनाई गई. इस सम्बन्ध में भी उस समिति के दो सदस्य स्पष्ट नहीं है। श्री चागला कहते हैं: प्राइमा फेसी केस है या नहीं, खाली यह देखना हमारा काम था। श्री सेन कहते हैं: मंत्रिमंडल की उपसमिति का काम था, जांच करे श्रौर यह देखे कि सन्देह से परे ग्रारोप थे या नहीं। तो मंत्रिमंडलीय उपसमिति को न्यायालय का रूप दे दिया गया। इसका तो कभी समर्थन नहीं किया जा सकता। श्रीर फिर मंत्रिमंडलीय उपसमिति में इतना साहस नहीं था कि कह देती कि म्रारोप निराधार हैं, म्रागे किसी भी जांच की जरूरत नहीं है। मगर उसने कहा, कुछ इम्प्रोप्रायटी की गई। उनकी दिष्ट में जो इम्प्रोप्रायटी है वह हमारी द्ष्टि में करप्शन है, भ्रष्टाचार है। सी० बी० ग्राई० की रिपोर्ट से यह साफ है कि जो भी उड़ीसा में हम्रा उसके फलस्वरूप श्री बीरेन मित्रा ने, श्री पटनायक ने. लाखों रुपये कमाए, लाखों रुपये बनाये भौर उतने ही लाखों रुपये का सरकारी खजाने को घाटा हम्रा। यह कौन तय करेगा कि रुपयों में फायदा हुआ या नहीं हुआ ? मंत्रि-मंडलीय उप समिति को यह फैसला करने की जिम्मेदारी अपने ऊपर नहीं लेनी चाहिये थी।

यह भी स्पष्ट नहीं है कि जिन व्यक्तियों ने, संसद् के सदस्यों ने, विधान सभा के सदस्यों ने, ब्रारोप लगाए थे उन्हें क्यो नहीं मंत्रिमंडलीय उपसमिति ने बुलाया, उनसें क्यों नहीं पूछताछ की ? उनके पास कुछ ब्रौर सबूत थे जो मंत्रिमंडलीय उपसमिति के सामने उसे जा सकते थे। क्या मंत्रिमंडलीय उप समिति ने एकतरफा फैसला नहीं दे दिया ?

महोदया, भ्रष्टाचार कार्येम पार्टी का धरेल मामला नही है। मंत्रिमंडलीय उप-मिति के सदस्य कितने भी सम्मानित हो. भगर उन पर यह श्रारोप लग सकता है-लगेगा कि उन्होंने पार्टी के हित में सारे मामले पर लीपापोती उनकी के ग्रीर विश्वास को बनाए का एक ही तरीका था कि एक जाच कमीशन नियुक्त किया जाता ग्रौर भ्रगर मंत्रि-मंडलीय उप समिति के सदस्य समझते थे कि आरोपों में खाली इम्प्रोप्रायटी है, कोई करप्शन नहीं है तो भी उन्होंने जांच कमीशन नियक्त करने की बात क्यों नही मानी ? श्रगर पंजाब में जाच कमीशन नियक्त हो सकता है, ग्रगर बख्शी गलाम मोहम्मद के खिलाफ जांच कमीशन कायम हो सकता है, तो उड़ीसा के भृतपूर्व मख्य मंत्रियों को नापने के लिये ग्रलग गज ग्रपनाने की क्या ग्रावश्यकता है ? ग्रगर कमीशन कायम होता ग्रीर कोई म्रारोप साबित न होते तो वे प्रतिष्ठा के साथ बरी हो जाते, मंत्रिमंडल की भी प्रतिष्ठा ग्रौर गरिमा रह जाती । मगर मंत्रिमंडल ने लीपा-पोती करके जिन भतपूर्व मध्य मंत्रियों के साथ नरमाई का व्यवहार करने की कोशिश की है, उनका तो मह काला रहा ही है, किन्त थोडी सी कालिख मंत्रिमंडल ने अपने माथे पर भी लगाली।

महोदया, बिहार के मुख्य मत्नी के भी खिलाफ ग्रारोप है ग्रौर प्रधान मंत्नी जी ने जो वक्तव्य दिया उसमें कहा था कि हम इस परिणाम पर पहुंचे हैं कि ग्रारोपों में कोई दम नहीं है। उन्होंने यह भी कहा कि हमने बिहार के मुख्य मंत्री को ग्रारोपों की जान-कारी दी थी और उनसे स्पष्टीकरण मांगा श्रौर फिर हम एक नतीज पर पहुंचे। मगर बिहार के मुख्य मंत्री कहते है, उन्हें किन्ही स्रारोपों की जानकारी नहीं दी गई। बिहार के मुख्य मंत्री कहते हैं उनसे कोई सफाई नहीं मांगी गई । बिहार की विधान सभा में 22 मार्च को एक काग्रेसी मेम्बर के जवाब मे बिहार के मुख्य मंत्री ने कहा--मै उनके शब्दों को उद्धत कर रहा हूं "सेन्ट्रल कैंडिनेट सब कमेटी ने ग्रव तक कोई चार्ज हमारे पास नहीं भेजा है। इसके श्राग विहार के मुख्य मंत्री ने कहा कि: "मझसे कोई जवाब तलब नही किया गया, मेर पास कोई चार्ज नहीं याया, मैं श्रापके मामने कैटेगोरिकल स्टेटमेन्ट करता हं "। हम अपने प्रधान मंत्री की बात मानें या बिहार के मुख्य मंत्री की ? दोनों सम्मानित व्यक्ति हैं, दोनों कांग्रेसी है हम किसी पर अविश्वास करना नहीं चाहते ।

प्रधान मंत्री (श्री लाल बहादुर) : मैं यह कहना चाहता हूं कि वाजपेयी जी ने जा बयान पड़ा है यह मुख्य मंत्री का पूरा बयान है, यह मैं तो नहीं कह सकता, कुछ भी पक्के तरीके में नहीं कह सकता, जब तक कि उनसे पूछा न जाये कि उन्होंने क्या बयान दिया दूसरी बात यह है कि मैं यह साफ कर द् कि उनके पास चारजेज भेजे गए और उन्होंने उनका जवाब भेजा।

श्री ए० बी० वाजपेयी: महोदया, प्रधान मंत्री जी कहते हैं कि चारजेज भेजे गये—हम मान लेते हैं। मगर बिहार के मुख्य मंत्री जो गलतफहमी पैदा कर रहे हैं उससे पता लगता है कि श्रव्याचार के ब्रारोपों पर परदा डालने के लिये किस हद तक कांग्रेस के मुख्य मंत्री जा सकते हैं ब्रौर ब्रगर बिहार के मुख्य मंत्री इस हद तक जा सकते हैं तो मैसूर के ब्रौर उड़ीसा के मुख्य मंत्री किस हद तक गए है?

इसका श्रनुमान लगाना कठिन नही होदा चाहिये ।

महोदया, बिहार के मुख्य मंत्री के खिलाफ गम्भीर श्रारोप हैं श्रौर उन्हें इस तरह से समाप्त नहीं किया जा सकता। श्रारोप केवल श्रष्टाचार का नहीं है, श्रारोप केवल इस वात का नहीं है कि उनके पुत्रों ने मुख्य मंत्री के पद का दुरुपयोग करके म्पया कमाया। गम्भीर श्रारोप इस बात के हैं कि अपने पुत्रों को, श्रपने गृट के लोगों को बचाने के लिए उन्होंने न्यायदान में हस्तक्षेप किया श्रौर उन्होंने कोर्ट में चलनेवाले मामलों को उठवा लिया। हाई कोर्ट ने एक मामले में इसके खिलाफ श्रपना निर्णय दिया है तथा श्रपना मत प्रकट किया है। इन श्रारोपों को मंत्रि-मंडल की उपसमिति ने ठीक तरह से देखा?

श्री राम सहाय (मध्य प्रदेश): प्रधान मंत्रां जी ने जो श्रभी फरमाया उसके बारे में वाजपेयी जी ने कुछ नहीं बतलाया । क्या उन्होंने इस विषय के वारे में मुख्य मंत्री जी से मालूम कर लिया था या नहीं? वे केवल श्रखबार की खबरों के श्राधार पर इस तरह की बात कह रहे हैं।

भी ए० बी० वाजपेयी: महोदया, मैं बिहार विधान सभा की कार्यवाही की प्रति लिपि से पढ़ रहा हूं। जो जवाब दिया गय वह विधान सभा में दिया गया था और मुख्य मंत्री जी ने दिया। उनमें से कौन सच बोल रहा है यह मुख्य मंत्री जी तथा प्रधान मंत्री जी तय करें। मैं यह नहीं कहता कि झूठ कौन बोल रहा है, मैं कह रहा हूं कि कौन सच बोल रहा है, यह तय हो जाये।

SHRI K. K. SHAH (Maharashtra): Will you please let us know what is the date of that statement? SHRI A. B. VAJPAYEE: March 22nd.

महोदया, मैसूर के मख्य मंत्री के खिलाफ भी श्रारोप लगाये गये है श्रौर उन ग्रारोपों पर भी मंत्रिमंडल की उप-समिति ने लीपापोती करने की कोशिश की है। ग्रभी पब्लिक एकाउन्ट्स कमेटी का उल्लेख किया गया। मैसूर विधान सभा की पब्लिक एकाउन्ट्स कमेटी ने शरावती प्रोजेक्ट के मामले में, गुलबर्गा मिल के बारे में, जो भी प्रपनी रिपोर्ट दी है, वह मख्य मंत्री के इस दावे का खंडन करती है कि शरावती प्रोजेक्ट के मामले में, गुलबर्गा मिल के मामले मे, खादी तथा ग्रामोद्योग के हिसाब किताब की गड़बड़ी के मामले में उन्होंने सब कुछ कर दिया। मेरे पास समय नही है कि मैं पब्लिक एकाउन्ट्स कमेटी को रिपोर्ट श्राप के सामने पढ कर सुनाऊं। लेकिन मख्य मत्री जी ने माना है कि शरावती प्रोजेक्ट में 50 लाख रुपये का गोलमाल हुआ है। इस गोलमा का कौन जिम्मेदार है ? शरावती प्रोजेक्ट के मामले में ग्रदालती जाच नहीं कराई गई। स्रीर भी गम्भीर स्रारोप लगाये गये हैं उनके पुत्रो द्वारा धन बनाने के बारे में, दामाद द्वारा कमाई करने के बारे में श्रौर ठेकों के लिए टेन्डर न निमन्नित न करने के बारे

SHRI PATIL PUTTAPPA (Mysore): May I know what those specific charges are. You cannot make . . .

Shri A. B. VAJPAYEE: Here are the charges that have been submitted to the President. I am prepared to lay on the Vable all the charges. Will you allow me to put it on the Table?

महोदया, मेरा निवेदन है कि भ्रष्टाचार के मामले में मंतियों को सीजर की पत्नी की तरह संदेह से न केवल परे होना चाहिये,

मगर सदेह से परे दिखाई भी देना चाहिये। प्रधान मत्नी जी ने कहा कि सरदार प्रताप सिद्ध कैरों का इससे ज्यादा क्या हम्रा, उनको इस्तीफा ही देना पड़ा । मैंने उड़ीसा के मख्य मंत्री का भी इस्तीफा ले लिया। सरदार कैरो पर जब कलक का टीका लगा तब उन्होंने इस्तीफा दिया और उड़ीसा ने नेता ग्रपने को दूध का धोया हुन्ना घीपः कर रहे है। वहा की काग्रेस कमेटी, काग्रेन लेजिस्लेटिव पार्टी उनमे विश्वास प्रकट कर रही है। श्री स्रतत्य घोष ने उन्हें गड कन्डक्ट का मटिफिकेट दे दिया है। श्री पटनायक चनौती दे रहे है कि मैने कोई इम्प्रोप्राइटी नहीं की है। मैं जानना चाहता हं कि सरकार श्री पटनायक की चुनौती को स्वीकार क्यो नहीं करती है ग्रौर एक कमीशन तय करके उस पर छोड़ क्यां नहीं देती कि उन्होंने भ्रष्टाचार विया या नही किया ?

महोदया, यह सवाल उठाया जा रहा है कि केन्द्रीय सरकार को प्रान्तीय मन्त्र मिनन या मंत्रियों के खिलाफ श्रष्टाचार के सररापा की जाच करने का अधिकार है या नहीं ? मझे ग्राश्चर्य है कि श्री सप्र जैसे विद्वान ग्रीर विधि विशेषज्ञ यह मामला उठा रहे है। जो कमीशन इन्क्वायरी एक्ट, 1952 है उसमें साफ रिखा उका है कि केन्द्रीय सरकार किसी भी सार्वजनिव महत्य हे मामले है जाच के लिए इन्क्वायरी कमीशन कायम कर सकती है। डालिमया जैन के मामले म सुत्रीम कोर्ट ने फैसला दिया कि कत्करन्ट लिस्ट की जो 45 इन्दी है, वह सरकार को अधिकार देती है कि ग्रगर मामला राज्यों स सम्बन्धित है तो उसके बारे में भी कमीजन कायम करे । केन्द्रीय सरकार प्रपर्ना जिन् -दारी से बच नहीं सकतः है । इसिनाए न निवेदन करना चाहता ह कि सविधान की ब्राड़ लेकर राज्यों के मंत्रियो तथा मुख्य मित्रिया के पापो पर पर्दा डालने का प्रयत्न न किया

जाये । यह प्रश्न सार्वजनिक जीवन में उच्च मान-दंडों को बनाये रखने का है. यह प्रश्न लोकतंत्र में लोगों की ग्रास्था को जमाये रखने का है, यह प्रश्न भारत के भविष्य का है, यह प्रश्न हमारे ग्रस्तित्व का है। संविधान की ब्राड लेकर या पार्टी के कारणों से प्रेरित होकर ग्रगर भ्रष्टाचार पर पर्दा डालने का प्रयत्न किया गया तो उसके परिणाम भयंकर होंगे ।

एक बात कह कर मैं खत्म कर दगा। मत्तारूढ दल में कुछ ऐसे व्यक्ति है जो भ्रपने को प्रगतिशील कहते हैं, जो समाजवाद का नारा जरा अधिक जोर में नगाते हैं। एक बात बड़े ताज्जब की है कि जिन पर भ्रष्टाचार का स्रारोप लगाया गया है, जितने भी कूर्सियों से लढके. व सब प्रगतिवादी थे । सरदार त्रताप सिंह कैरों थे, उन्हें गद्दी से हटना पड़ा, उससे पहले केशवदेव मालवीय को हटना पडा भौर उड़ीमा हे नरपंगव भी बड़े प्रगतिशील बनते थे। मगर जब पर्दा हट गया, तब पता लगा कि समाजवाद की ग्राड में वे पंजीवादी की भूमिका कर रहे थे। बख्शी साहिब भी प्रगतिवादियों में स्राते है स्रौर स्रब उनकी कलई खलने जा रही है। यह स्थिति समाज-वाद के लिए, सत्तारूढ दल के लिए ठीक नहीं है। मैं निवेदन करना चाहता हूं कि यह भ्रष्टाचार का मामला, पार्टी का मामला नहीं है। सारे दलों को एकवित होकर भ्रष्टाचार के निराकरण के लिए संगठित होना चाहिये। लेकिन चपरासियों को चार ग्राने की रिश्वत लेने के ग्रारोप में पकड़ा जाये ग्रौर 20 लाख कमाने के बाद भी बीज पटनायक एन्ड कम्पनी श्रनलिमिटेड, वह मस्ती छट जाये, तो इस तरह से देश में भ्रष्टाचार मिटने का वातावरण नहीं बनेगा। ममय का तकाजा हैं, वक्त की प्कार है कि सत्तारूड़ दल स्रपनी दलगत भावना को ग्रलग रख कर इस राष्ट्रीय प्रश्न परदृढ्ता की नीति अपनाये। तब ही लोकतंत्र स्रौर सार्वजनिक जीवन की रक्षा हो सकती है।

धन्यवाद ।

NANDINI **SATPATHY** SHRIMATI (Orissa): Madam Deputy Chairman, a lot of things have been spoken against the leaders, present leaders, of Orissa in this House and in the other House. I emphasise the words 'present leaders of Orissa', because this is the verdict of the people there. So much has been said in the House on the 'No-Confidence other Motion' and here also we have discussed so many things about these leaders, who are not present in this House. The 'big business' press has given enough publicity to those people who have thrown enough of wild charges against these leaders of Orissa, but thanks to the consciousness of the people of my State, they did not accept these wild charges and this propaganda. All the mobilisation by some of the Opposition Members here to have a demand day to set up a Commission of Inquiry had failed. Nobody responded to that. I would like to say how could the verdict of he people be such after so much of venom spread against leaders. Because they knew who are the people behind all these troubles. Though the memory of the masses is very short, they remember their sufferings perfectly well. The people of my State do not want to go back to that state where they were rotting in poverty and ignorance. So the verdict was this. Because do not want to go back to the feudal order again from which they have been freed after so much of sufferings and struggle.

An Hon, MEMBER: Who are they?

**NANDINI** SATPATHY: SHRIMATI Those friends of mine from Orissa who are sitting in the opposition and shouting. Because the people do not want to go back to that state of ignorance and poverty in which they were rotting, are not prepared to tolerate the exploitation by Rajas and Maharajas of the ex-States of Orissa.

Madam, the political background of Orissa is something different from the

[Shrimati Nandini Satpathy.]

other parts of this country. It is not so easy to assess the present position of this State without knowing it from its proper context. Those who have joined hands to shout against the Orissa leaders with this Party of Rajas and Maharajas, which has again merged with the Swatantra Party-may I caution them that they are going against the fundamental desire of the people of my State to live and grow? They are going against the people's movement there to make this State industrialised and to banish poverty from it for ever. Will the posterity excuse them in spite of their tall talks on socialism and Communism?

SHRI BHUPESH GUPTA: I shall never interrupt her because she is not a sole proprietor of any concern in Orissa.

NANDINI SATPATHY: SHRIMATI This attack on the Congress leaders Orissa is not new. The strength and determination shown for the merger of the States by the Congress leaders under the efficient guidance of Sardar Patel could not be taken very easily by Rajas and Maharajas of my State. It was not so easy for them to leave their wealth and luxury which they had enjoyed for such a long time at the cost of the people.

SHRI LOKANATH MISRA: Even then plenty of them are with you.

SHRIMATI NANDINI SATPATHY: Not with us, but with you, with the feudalists. So, Madam, it is very natural that this Party would fight tooth and nail with the Congress Party which had freed the people from age-long bondage and slavery.

I do not want to take my hon. friends much back to the history of Orissa. I am really surprised to see this party of the Rajas and Maharajas speaking about corruption and immorality. What is this privy purse after all? Is their hard-earned money, of the Rajas and Maharajas

utilising (Interruption) which they are against the progress and prosperity of the people of my State? Not only the privy purse, but many buildings and palaces and thousands of acres of land which are enjoying at present are not made out of their toil and sweat. I need not say wherefrom and how they could get And what was there in the State treasuries when they were handed over to Orissa? Most of them were empty-I mean ex-State treasuries—and in some there was very little money. Where did this money go at the time of merger? Where did the teak woods from the jungles of Orissa go? The people of Orissa, people of the ex-State area, could answer this question very correctly.

SHRI LOKANATH MISRA: They have answered it.

SHRIMATI NANDINI SATPATHY: They will answer in the coming election again. These people of the ex-State area have seen that theft and murder were committed in broad daylight before thousands of eyes without any check, any C.B.I. or Cabinet Sub-Committee.

The Congress leaders of Orissa knew these people very well, Madam. When some of them came out successful in the election with the help of the privy purse that has been granted to them by this generous democracy and with the help of the cheap popular sentiment, the Congress offered to join with them to form a coalition Ministry. But at the same time, Madam, I should say here that the Congress leaders were quite vigilant about the work of this coalition Ministry. They could easily detect that the Ganatantra Parishad, the name which this party Rajas and Maharajas adopted to divert the attention of the people—just like name "Padmalochan" being adopted for a blind man-was trying to check the progress of the State. (Interruption). So this coalition Ministry was broken and the new era began in my State under the present leadership in Orissa. And with this new era began the heart-burning of all feudal lords, capitalists and monopolists who were exploiting these poor people for a long time.

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This was because a check was put on them by Shri Biju Patnaik and his party Shri Biju Patnaik could foil their conspiracy for exploitation by bringing the Congress in an overwhelming majority in the mid term election to the Orissa Assembly.

So began the prosperity of the State (Interruption) Paradip port, express highway. MIG factory. Panchayat industries and so many State corporations began to take shape and function Lakhs of Orrva labourers got a 10b to maintain themselves and their families Small nroducers and dealers of Orissa could see a ray of hope in the fiscal policy of the State Government Could I mention what the Chief Minister of West Bengal. Skri P C Sen, in his letter dated 17th January 1965 to the Prime Minister mentioned about this policy, the fiscal policy of Orissa? He wrote

'It is true that for long years business monopolies of Calcutta have thoroughly exploited Orissa There was need for some drastic thinking for Orissa, if she were to come to her own In fact. Biju's policy and the mechanism by steadily developed which he thought, led to what has now become widely accepted policy of rural industrialisation and development of trade under the name of Orissa Pancha vat Industries system"

Madam, not only Orissa but the whole of India needs a drastic re-thinking if she were to come into her own No social revolution could take place under the present 'go slow" process of bureaucracy and red tapism

Shri Biju Patnaik and his party had the instrative, they had the drive. They could realise that the procedure-bound administration most of the time brought the progress to a stand still. When we want to transform the society, we will have to change certain procedures which are obstructions in the way. And that was exactly what Shri Biju. Patnaik or the Congress Ministry in Orissa have done

And, Madam, they have taken all the responsibility for doing this on themselves. In spite of the Cabinet Sub-Committee saving that Shri Biii Patnaik and Biren Mitra did not derive any personal benefit for themselves, they resigned from their respective positions before anybody could ask them to do so. It was only possible, because the same party ruled at the Centre as well as in the State Had there been the Government of the party of my hon friend, Shri Lokanath Misra. things would have been something different (Interruptions). The Constitutional point would have been raised as to Centre's probe into the State affairs. Thousands of administrative improprieties and irregularities are there in the process of running the administration and in actually doing some work. It is very easy to sit comfortably here and criticise the people who are doing the actual work in the field

The Cabinet Sub-Committee not only examined the police report but also went through so many other papers and documents before giving its decision

(Interruptions)

An Hon MEMBER You cannot say that even

SHRIMATI NANDINI **SATPATHY** I do not want to go into the details which have already been discussed in the other House and here also I would only say I would only mention here this much what the Prime Minister while speaking on the No-Confidence Motion in the other House said, that if anybody wants any further action on the CBI Report, can take the matter to the courts. In the same discussion he said that it is not a small thing for a person to resign from his position or post while having a majority support from the party as well as from the legislature

Madam, lastly I would only say this much that it is very easy to understand the anger of my hon friends who are in the Swatantra Party from Orissa Their fort of reaction, their bastion of feudalism, has been demolished in my State,

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never to come up again. So, it is in vain, in vain that they are trying to gain the ground for their party in Orissa. The people of my State will again give their final verdict in the coming election as they have done in the mid-term election in 1961.

SHRI ARJUN ARORA: Mr. Lokanath Misra should resign his seat and seek re-election.

SHRI MULKA GOVINDA REDDY: Madam Deputy Chairman, we have been discussing the statement of the Minister that was made on the February with regard to the corruption charges that were levelled against Orissa Chief Minister and some of friends, with regard to the charges against the Mysore Chief Minister and some of his colleagues and with regard to the charges against the Chief Minister of Bihar some of his colleagues. I am confident that if a proper and judicious appraisal had taken place, the statement of Prime Minister would not have been there. It is a misleading, one-sided, partisan statement made in the interests of resurrecting his party, not in the interests of the country or the public at large. I am not motivated by character assassination of any person in this case. In fact, I do not know, I have not seen Mr. Biju Patnaik or Mr. Biren Mitra. But if we go through the records about the charges that are made against those Ministers, it is quite evident that not only were improprieties committed by them but they were committed to such an extent that Mr. Chagla went to the extent of saying that they were unworthy of holding the Chief Ministership of Orissa.

The Prime Minister has stated in his statement that no pecuniary benefit has accrued either to Mr. Patnaik or to Mr. Biren Mitra. If we glance through the records, if we glance through the Report of the CBI. it is quite evident that large sums of money have gone into the pockets of Patnaik, Biren Mitra and company. To say that no pecuniary benefit has gone to them is an incorrect state-

ment, and, I should say, a false statement. The fact is that not only have Rs. 20 lakhs gone to them. According to the Report of the Special Audit, these two persons and their relatives appear to have made a profit of Rs. 2 crores. I fail to understand why the Special Audit Report that was submitted to the Governor by Auditor-General in June, 1964 seen the light of day. There appears to be some mystery about it, and some pressure tactics have been adopted to see that the Report is whittled down so much that it would strengthen the opinion of the Sub-Committee. Who are the members of this Sub-Committee? What judicial authority did they have to come forward and say that we have given this verdict and no further? If anything, proves that there is a prima facie case even according to the Report of the Cabinet Sub-Committee. When a prima facie case has been made out, it is their duty to appoint a Commission of Inquiry under the Commissions of Inquiry of 1952. The Central Government has ample authority and power to appoint a Commission of Inquiry into the against State Ministers or Chief Ministers. I fail to understand how this Cabinet Sub-Committee consisting of such eminent people came to the conclusion Mr. Patnaik and Mr. Biren Mitra did not derive any pecuniary benefit? other hand, Mr. Patnaik and Mr. Mitra never made any differentiation distinction between State property their property. Everything appears have been theirs. The other day, Lal Bahadur Shastriji was answering Tankha Babu that the days of empires had gone. Here you will find that even though the days of empires have gone, new empires names of Mr. Patnaik Mr. Biren Mitra are coming up, and for such empires the Prime Minister . . .

SHRI BHUPESH GUPTA: It is one empire, the Austro-Hungarian Empire.

SHRI MULKA GOVINDA REDDY:
... is lending all support.
(Interruptions)

Madam Deputy Chairman, charges are made against the present Chief Minister of Orissa and the Deputy Chief Minister of Orissa. Mr. Sadashiv Tripathy, when he was Minister for Revenue, was mainly responsible for reducing the rate of land from Rs. 400 per acre to Rs. 100 per acre. He is a party; he has aided and abetted all the commissions of sins by these people. And the praise or the reward that he has got today is--even though he has not got that following, but because of the pressure and because of the following that Mr. Biju Patnaik and Mr. Biren Mitra have-that they have made him a nominal head in 4 P.M. Orissa. The de facto rulers are the same old people against whom the Education Minister said that they are unworthy of holding the place. Madam Deputy Chairman, I was really astonished to find that an ex-Judge who had filled that post with distinction should have come down to say that there is no pecuniary benefit and that he is not prepared to hang a dog on the basis of an ex-parte statement like this. What a fall from Himalayan heights to the Paradip Bay. The same ex-Chief Justice of Bombay had the courage the privilege of telling that Mr. T. Krishnamachari had committed an offence and that he shoul'd quit. Today he comes and defends the very people who have committed acts of impropriety even though they are unworthy to hold that post. He says that there is no pecuniary benefit to them, and therefore, there is no need to appoint a commission of enquiry.

SHRI G. MURAHARI (Uttar Pradesh): Now he is a Minister. That makes all the difference.

MULKA GOVINDA REDDY: SHRI Madam Deputy Chairman, serious Yes. charges have been made against the Chief Minister of Mysore and some of his colleagues. About 25 charges have been made against them. According to Prime Minister, some replies were received from the Chief Minister of Mysore and on the basis of that the Cabinet Sub-

Committee has given a clean chit. Crores of rupees have been involved in the charges that have been made against them. In the State Assembly the same charges were made. It is not as if we are seeking this opportunity of making those charges against the Chief Minister of Mysore. On the floor of the Assembly when twice no-confidence motions moved, these very charges were made against the Chief Minister and his colleagues. At one stage he was inclined to appoint a judicial commission to go into the question of the Sharavathi Valley This project is worth about Project. Rs. 120 crores. About Rs. 20 to crores have been misappropriated in and Rs. 1,25 crores have been wasted by way of awards to contractors unknown to any other State in India. And the charge is that some of the Ministers and relations are a party to this nefarious deed.

Madam, there is another very charge of corruption that has been made against the present Chairman of the Legislative Council during his term of office as Chairman of the Khadi Board. Some lakhs of rupees were involved and no account up to date has been maintained for the period during which he was the President of that organisation. Deputy Chairman, he has still the audacity, in spite of the directive of the Congress Committee that no presiding officer should continue to be a member of the Working Committee, to defy the Congress Working Committee and continues as a member of the Working Committee and the Election Committee even though he was the presiding officer in the Mysore Lakhs of rupees were misappropriated. Thousands of rupees were claimed as T.A. and D.A. even though he was utilising the Government car that was given to him. The former Chairman of the Khadi Board, while relinquishing his office, made these serious charges against him. Even the Minister of Industries in the Mysore Government on the floor of the Legislature has said that accounts have not been prepared and now accounts are being drawn up so that proper acco[Shri Mulka Govinda Reddy] unts are maintained to white-wash the misappropriation that has been committed by Mr. Hallikere and others.

THE DEPUTY CHAIRMAN: Your time is nearly finished

SHRI MULKA GOVINDA REDDY: Another five minutes

THE DEPUTY CHAIRMAN Not five minutes Two minutes more. We are adhering strictly to time.

SHRI M N. GOVINDAN NAIR (Kerala) He has one whole State to cover.

SHRI MULKA GOVINDA REDDY. There are serious charges made against the Chief Minister and his colleagues where they have derived pecuniary benefit as is the case with Mr. Biren Mitra who was the sole proprietor of Messrs. Orissa He derived lakhs of rupees as benefit So also the near and close relations of the Chief Minister and his colleagues are involved in looting the Trea-Many a time sury of the Mysore State these complaints have been made. Even the Public Accounts Committee in Mysore State has adversely commented upon the doings of the present Ministry. Not only that, the Accountant General in his report has made strictures against the present Ministry, particularly with regard to the Sharavathi Valley Project Khadi Board

Madam, I would like to quote for the banefit of this House from the Santhanam Committee report Mr. Santhanam, a Congress member, was appointed as chairman of the committee to find out ways and means to root out corruption. He has produced this report which is worthy of him He says—

"There is a widespread impression that failure of integrity is not uncommon among Ministers and that some Ministers who have held office during the last 16 years have enriched themselves illegitimately, obtained good jobs' for their sons and relations through nepotism, and have reaped other advantages inconsistent with any notion of purity in public life."

Madam, if charges are levelled Ministers and Chief Ministers by responsible people, that should be enquired into by a panel to be constituted on the advice of the Prime Minister or by the President. In Mysore 42 legislators have made these charges against the Chief Minister and his colleagues Out of them 10 are from the Congress side. I understand that a former Minister of Mysore who is still in the Congress Party, Mr. Channa Basappa, has threatened to go on a hunger strike in front of Vidhan Saudha to protest against decision of the Cabinet Sub-Committee in not appointing a commission of enquiry into the charges against the Mysore Minis-I, therefore, plead with all emphasis at my command that if we want a clean administration, if we want an efficient administration, if we want purity in public life and if we want to establish a socialist society and socialist order, there fact that wherever escape from the charges of corruption, misuse of power have been made against persons authority, automatically there should be appointment of a commission enquiry under the Commission of Enquiries Act to go into the charges that commission gives a finding against the people involved, the people involved will abide by the verdict of the commission. I, therefore, strongly plead that this recommendation should be accepted and it would have been better if we had accepted the suggestion that was made by Mr Deshmukh, former Finance Minister, that there should be a statutory commission to go into the question of corruption charges against persons in authority. plead that the Prime Minister will revise his attitude or his decision in this case and appoint a commission of enquiry in all these three States of Mysore, Orissa and Bihar

Thank you very much

SHRI PATIL PUTTAPPA: Madam, we are living in an era of crowding changes Yet there are certain values

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that would never change. Amongst them are the good impersonal things such as truth, honesty, service, sacrifice, dedication, decency and sanity in public life. They have added meaning to life and have made it worth while to live It has become customary with some here in this House and outside, in season and out of season, to attack, condemn and demolish the national character.

SHRI D L SEN GUPTA (West Bengal) None of them has national character.

SHRI PATIL PUTTAPPA. You are attacking it

श्री विस्तिकुमार नम्नालालजो चोरडिया (मध्य प्रदेश) क्या हमें इतना भ हिने काहर नहीं हैं

SHRI PATIL PUTTAPPA: They perpetually want the non-existing head King Charles II. They want somebody to sacrifice, no matter who he is. I am perhaps far more emphatic in my assertion to eradicate corruption but I will not go the way as my friends on the other side want to go. I do not want, for that matter, to create in this country a vicious and corroding atmosphere which would be detrimental to the growth of decent and healthy life in this country. Nobody need scoff at me because I plead for sanity. The values my friends want to attack are far more precious than material The call from this House should go forth from now on that more than ever we are rooted in the conviction that the basic values of decency and human dignity must not be allowed to perish in this country. I repeat them because this suicidal trend has become, if anything, emphatic, more schizophrenic and irrational This dangerous degenerating trend of undermining every reputation that matters in this country and the public life of our country must be checked in good time if we are to create for ourselves a niche in the comity of nations The time has come for us to realise that we are not going to build up our personality by dragging down the personality of somebody else. In this task, reason should be our sole guide but unfortunately anger has found some quarters here and outside and therefore reason, fairplay and sanity have been bidden a good bye.

SHRI MULKA GOVINDA REDDY: We have no inger or malice against anybody.

SHRI PATIL PUTTAPPA. You have it I will come to it later.

I join my voice with a celebrated statesman—I think it is the ex-Prime Minister of Japan, Mr. Ikeda, who said

"Parliament is the sacred arena to serve the cause of happiness and progress of our country and of our people. It is not a place for animosity or strife, for disputes or quarrels. It is a place for fair discussion and bold decision, a place for gallant co-operation. Only in this way we demonstrate the truth worthy of parliamentary government and generate the power to cope with whatever situation, domestic or foreign, that may arise."

The Prime Minister has taken a realistic and bold decision, when he made his announcement on 22nd February 1965. He has sought the gallant cooperation of all decent people, including the people in the opposition.

An Hon. MEMBER. But if they are decent.

SHRI PATIL PUTTAPPA: Of course, if they are dreent. In view of the very short time at my disposal, I intend to limit my remarks to the charges levelled against the Chief Minister of Mysore. It is the fashion of the day that if you do not find anything against a person, call him 'corrupt'. I do not want to go into the case-history of persons who have made these allegations, although I believe that a person seeking equity should go with clean hands. Mr. Nijalingappa, the Chief Minister of Mysore, who by virtue of his dedicated life, has occupied an honoured position in the country needs no

# [Shri Patil Puttappa.]

candle to tell his great qualities of head and heart Even if a Chief Ministership was at stake, he would not allow his integrity to full. He has demonstrated it some time back. The whole country knows about it. It is not office that has brought him credit. It is he who brought credit to the office he occupies. I will come to the main charge against Mr Nualingappa which relates to the Sharavathi construction project. About that, the Prime Minister in his statement has already given him a clean chit. While replying to a question in this very House, the Prime Minister said that nothing substantial or otherwise has been found against the Chief Minister of Mysore Here I would like the House to know the whole truth about Sharavathi. The critics have alleged that the design of the Sharavathi Hydel Project was changed and by virtue of that change in design, the contractors by invoking the arbitration clause, have got a way with lakhs of rupees by way of compensation allegations are made as though designs were changed from time to time at the instance of Mr. Nijalingappa and that the arbitration clause was inserted by him in the body of the contract the entire thesis of the critics is based on the Sharavathi deal, I would like House to know a material fact which demolishes the whole argument of the Opposition. After the so-called chargesheet was submitted to the President of the Republic of India, by the Leader of the Opposition in the Mysore Assembly, the Mysore Assembly debated on a noconfidence motion by the Opposition is very recent history While replying to the various deals pertaining to Sharavathi, the Public Works Minister of Mysore dealt with them one by one He narrated the various deals which the Opposition leader had alleged and the Opposition looked very jubilant as though they had won their point but when he said that all that had happened prior to Mr Nijalingappa's taking over-he took over charge of Chief Ministership on 22nd June 1962and all these happenings which they have alleged have happened before that date...

SHRI G. MURAHARI: They also be-They were also Congressmen.

SHRI PATIL PUTTAPPA But the dates cannot be altered. I may be a Congressman but . . .

SHRI MULKA GOVINDA REDDY: They were also Congressmen

SHRI PATIL PUTTAPPA: That is the point,

SHRI MULKA GOVINDA REDDY. Against all Congress Ministers we have said

SHRI PATIL PUTTAPPA: What is pertinent and significant here is the remark of the PSP. Leader in the He told the House Opposition that Nıjalıngappa may not be responsible but the Congress was But that also ably rebutted by the P.W.D Minister. Here the House should know that charges were made against Mr. Nijalingappa and now they want to escape.

SHRI MULKA GOVINDA REDDY: No escape; we are prepared, appoint a commission

#### (Interruptions)

SHRI PATIL PUTTAPPA: Some peope here believe with Goebbels that if a lie is repeated a hundred times, it becomes truth.

THE DEPUTY CHAIRMAN Your time is over Please wind up.

SHRI BHUPESH GUPTA Do not repeat any more.

Shri PATIL PUTTAPPA. The opposition tactics reminds me of the predicament in which Rousseau found himself at the time of the French Revolution. The noted authority on constitutional law, Mr. Dicey, in his classic work writes this "Mr. Rousseau was prosecuted for a book which he had not written, the author of which he did not know, the contents of which he did not agree to." The opposition at its following similar

tactics. But now Shri Nijalingappa cannot be harassed like that, because he is living in Republican India, to the building of which he has given every ounce of his blood. The Cabinet Sub-Committee was right in exonerating him, because there was nothing incriminating against him. The opposition, like the blind philosopher, is simply in search of a black cat in a dark room.

Thank you.

SHRI BHUPESH GUPTA: We can ignore the speech that has been just made, because in the file in my possession in regard to the Mysore matter, unfortunately, there seem to be some charges against the hon. speaker also. But we are not concerned with them at the moment.

(Interruptions)

Madam Deputy Chairman, I thought we could discuss this matter half in jest and half in seriousness, but we cannot do so because the matter is of great public importance, and concerns the standards and morales of our public administration.

We are considering the statement by the Prime Minister and I am sorry he is not here, more so because I gave notice that I would have something to say, not very complimentary about the statement. First of all I should like to say in this connection that in the statement in this House on the 22nd of February the Prime Minister revealed what could not be concealed, and he concealed what he thought would not be revealed, because he took it for granted that the C.B.I. Report and the findings of the Cabinet Sub-Committee would not leak out and thus be available to the Members of the Opposition. I am sorry for him. Now here our demand is very simple that, as far as the Orissa affair is concerned, the should go to a commission of inquiry? Here I have got with me the Das Commission Report, and I would remind hon. Members that one of the reasons why this Commission of Inquiry was appointed was because the memorialists to the President made it a point that the handling

of the Kairon affair by the late Prime Minister was partisan. In fact that was mentioned in paragraph 1 of their memorandum, and there it was Pandit Jawaharlal Nehru. But then they thought that in view of this attitute taken, rightly or wrongly by the memorialists, and in view of the fact that the Prime Minister of the time was being charged of a partisan handling, the matter should go to a Commission of Inquiry. If that was true in the case of Prime Minister Nehru, would it not . . .

DIWAN CHAMAN LALL (Punjab): May I ask, what did the Das Commission say about that particular allegation?

SHRI BHUPESH GUPTA: The Das Commission has said what it had to say.

DIWAN CHAMAN LALL: Nothing.

SHRI BHUPESH GUPTA: One of the reasons why it was referred to the Das Commission was because such a view was taken. If it was so in the case of our late Prime Minister Nehru, a man of stature and personality, how many more times it should be true of our present Prime Minister? Well, if you are open to some kind of questioning on account, naturally, these things would also be liable to be questioned by us and by many others in this country, as had been done? We are discussing the Prime Minister's statement and in this connection we are bringing up other matters contained in' the C.B.I. Report and the Cabinet Sub-Committee's report. Here I would invite your attention to what the Prime Minister in his statement has said:

"The Committee came to the conclusion that their examination of the material available did not reveal that Shri Patnaik or Shri Mitra had personally derived any pecuniary benefit from the various transactions in which they were concerned."

Now in the C.B.I. Report, and even in the findings of the Cabinet Sub-Committee's Report, it is not disputed that very great material advantages and pecuniary bene-

and other Ministers of

State Governments

fits flowed to the alinga Tubes and the Kalinga Industries, and through them to the wife of Shri Biju Patnaik, as chairman of the board of directors or as managing, director of the said concerns, to Gyan Patnaik, wife of Shri Biju Patnaik, and also to Orissa Agents, of which the sole proprietor was the wife of the Deputy Chief Minister of the time, namely, Mr. Biren Mitra, May I ask the Members here, are we to believe today that when the wives get such advantages and benefits, the husbands will be left high and dry and will not get any share of it? Many hon. ladies are sitting there. May I ask them through you, Madam, how many of them would like not to share the material gains and advantages, and property, with the husbands to whom they are devoted, as indeed they were in this case?

Miss MARY NAIDU (Andhra Pradesh): When the husbands are well off, they spend it on their children, particularly on their daughters.

SHRI BHUPESH GUPTA: I am sure you are not married. How can you say that?

Now, Madam Deputy Chairman, we are supposed to be in the land of Sita and Savitri and yet, in the Cabinet Sub-Committee's report it is made to look as if our womenfolk are so selfish that even if they get lakhs and lakhs of rupees, they will not allow their husbands to get any benefit out of it; yet they will live in the same house and all the rest of it. Well, I think that is an interpretation which may sound somewhat, well, may be standable in some other country, but not in India where, in the old days, our widows went to the funeral pyre husband died.

Now we are told that they did not share any benefits at all. And interestingly enough, just before Mr. Biju Patnaik became the Chief Minister after the midterm elections, we saw him resigning from the position of the managing director of he Kalinga Tubes, and then we find there

Mrs. Gyan Patnaik, undoubtedly his beloved wife, stepping into his shoes and becoming the director of that concern. Mr. Biju Patnaik left the chairmanshap of the board of directors of the Kalinga Industries and the same lady came there as chairman of the board of directors to fill the place. As far as the other lady is concerned—Mr. Mitra-well, marriage she was very nice, a very nice lady, and always she has been nice: she was in that very noble profession working as a nurse. But after her marriage. suddenly we found her becoming sole properitor of Orissa Agents. I can understand a daughter of the Birla family going, in the nature of things, into business. But when I see a lady, who had been a nurse in the noble profession of nurse. going into business of that kind and then making so much money, am I not to smell a rat in it? Or am I to take as if nothing had happened? Therefore I think that this kind of story should not be told. I think there it was an arrangement, it was. an interlocking of Patnaik, Mitra Company with the Orissa Government and that the mid-term election made it possible. Everybody knows, before the midterm elections took place in 1961, that 132, or may be a little less, new icens were bought of Mahendra & Mahendra concern for running the Congress election campaign, and that the money for it. we had been told in this House in some other connection, came from Mr. Biju-Patnaik himself. And after the elections we found Mr. Biju Patnaik becoming the Chief Minister, and in a small State as that we had also a Deputy Chief Minister. -Mr. Mitra, and it is a very interesting. thing, wives becoming sole proprietor. managing director or chairman of the board of directors, and so on, and the husbands sharing Ministerial position in a small State—as Chief Minister Deputy Chief Minister. Lucky is Orisea to have two Chief Ministers, one going under the style of Deputy, another realin that way. After that what happened? The Cabinet Sub-Committee says that immediately the business of the Agents increased manifold and diately we find that the Orissa Agents also

Motion re allegations against certain Chief Ministers

became the sole sales agents to the film in Calcutta-Jenson and Nicoloson, Ltd. And there it is stated in the findings that Jenson and Nicholsons of Calcutta immediately increased the commission given to the Orissa Agents, after they had taken over the Ministry. Are we to ignore all these things? Are we to ignore all these things and think that there is nothing fishy about it all? Then what happened? Then within a matter of months. November 1961, a circular was which made it possible for the Government of Orissa to buy more stores and other things from Kalinga Industries and the Kalinga Tubes through the Orissa Agents and in the report it is stated that the purchases which took place were not only irregular but that out of the purchases by the Orissa Government through the Orissa Agents, to the order of Rs. 60 lakhs, as much as Rs. 20 lakhs were in excess of demand. Somebody got it. The wife got it, it is admitted. But was the husband deprived? That I should like to know Did the husband know nothing about it? How did the Cabinet Sub-Committee say that the husband did not get any benefit? Were the wives called upon before the Cabinet Sub-Committee to declare on oath what they had done with that property? Was it after this that they took this view? Did not the hnsbands get any share of it? On affidavit did they come to that conclusion? It is subjective. It is their desire on their part that these people should be given a clean bill and therefore they forgot that in our country wives share such things with the husbands, and so they came to the conclusion that no pecuniary benefits were derived. Madam Deputy Chairman, our wives have many domestic chores to attend to, many of them. They have to look after many other things. They are not taken into business by their husbands in order to earn.

# (Interruptions)

SHRI B. K. P. SINHA: What experience has my hon. friend of wives? He is a bachelor.

SHRI BHUPESH GUPTA: I will not be diverted. Madam Deputy Chairman. Then you have another example. Mr. Srinivasan was appointed Chief Engineer and Administrator for that famous Paradip project. He was appointed in disregard of rules and after his appointment his emoluments were in excess of what was due. Mr. Patnaik, the Chief Minister told the Public Service Commission there that this post would not be at all announced. Clearly they were told that. After getting that appointment, within five days of it, Mr. Srinivasan placed orders. to the tune of Rs. 18 lakhs with the Kalinga Tubes and materials were taken. And what is more, I am told that an advance of 90 per cent. of the expenditure was paid on the basis of that order. Within 24 hours of the order being placed, the advance was given to those people were to supply the materials. And yet we are told in this Report that even after a year it had been found that the materials which were supposed to be bought from Kalinga Tubes could not be lifted, the ground they were giving there was saline water in Paradip Port. that there was no storage facility etc. etc. as if they did not know about it before this arrangement of 90 per cent. given to them. And this giving of 90 per cent. advance within 24 hours of the placing of the orders was done in disregard of the rules. Mr. Mahtab, when he was Chief Minister had made a rule, saying that such high advances should not be given. But it was done here. We would like to know who suffered the loss and who gained by it. Certainly the people suffered, Orissa suffered. It is no use the hon. Member, Shrimati Nandini Satpathy. telling us that Orissa had been liberated, that the bations of the princely order had been removed and so on. The bastions of the princes had fallen but you have there people building the new empires of monopolists like Mr. Patnaik and Mr. Mitra and others.

SHRIMATI NANDINI SATPATHY: Ask your communist friends and they can tell you better.

SHRI BHUPESH GUPTA: Well, for the present, you have to hear me and as far as your friend is concerned, he has taken away so much money.

THE DEPUTY CHAIRMAN: Mr. Gupta, you must adhere strictly to your time, because there are many others to speak.

SHRI BHUPESH GUPTA: I am just finishing, Madam. Give me a few more minutes only.

THE DEPUTY CHAIRMAN: Only two more minutes.

SHRI BHUPESH GUPTA: Therefore this again is another thing. There is this question of some land. For a year, before Mr. Patnaik came in as Chief Minister nothing was done in order to get the lease charges reduced from Rs. 400 to Rs. 100. But immediately after he came in Chief Minister, what was not done in one year was done in a matter of months, and they got the reduction from Rs. 400 to Rs. 100. Am I to understand that these are doings of little innocent people move in the kindergarten classes or are they the doings of very pucca hands who know how to combine business of management with the Government through these organisations? I can give so many examples, but I do not wish to give them. I think the Prime Minister is guilty of shielding a corrupt organisation. Mr. Chagla and Mr. Asoke Sen and others are supposed to be very great stalwart lawyers and advisers. May I ask them if, suppose, the Opposition Party been involved in this matter, what would they have done? May I ask them, suppose. in a shareholders' meeting these charges had been made by the shareholders against the Managing Agents or the Chairman of the Board of Directors, what would have happened in such a situation? Yet they have got here their legal ingenuity, argumentation, casuistry, logic-chopping, in order to cloud the issue and to shield corruption, when downright plunder the Orissa treasury took place, money was paid, material benefits were gained and in the course of two and a half years

they made more money than ever since the Orissa Agents came into existence.

And then when the trouble started and the Kamaraj Plan came, Shri Patnaik went and Shri Biren Mitra became the Chief Minister and then we found the Orissa Agents winding up their business.

Therefore, Madam Deputy Chairman, I say that I charge this Government, the Prime Minister specially, of making statement which is politically designed, in order to shield their party men. It is a partisan statement and every syllable of it is permeated with that spirit and I charge the Prime Minister of taking a party outlook, because Mr. Patnaik happens to be a very powerful man in the Congress Party, therefore, nothing shall be done. It is another side of the weakness in the leadership. Madam Deputy Chairman, save the country from this Government. When they are able to such downright things which have found recorded in the report of the CBI on which they are sitting tight, they in the Committee's findings have that there were irregularities and improprieties on the part of these people. At this rate, we shall be calling rape, striptease and theft irregularities; plunder and dacoity would be described impropriety. I do know what not would have happened if Edmund Burke were speak Warren to of Hastings and say that what he committed in India was only some impropriety and irregularities. Would that be justified if he had said that? I say there is a prima facie case even on the basis of the findings of the Cabinet Committee's own report which we have read and re-read. What has happened is downright ruption and plunder of public resources, misuse of office in which Ministers and officers and others had been involved and their objective was to enrich, by taking advantage of office, the Orissa Agents and the Kalinga concerns and to build the Patnaik-Mitra empire. In such a situation, in order to clear themselves from public suspicion and public accusation and allegations of the kind that have been

made, buttressed by documents and other materials, the proper thing is to place the whole matter under the searchlight of an enquiry under the Commissions of Inquiry Act and . . .

THE DEPUTY CHAIRMAN: That will do, Mr. Gupta. Mr. R. P. N. Sinha.

SHRI BHUPESH GUPTA: Therefore, I ask that this Government . . .

THE DEPUTY CHAIRMAN: I have called Mr. Sinha.

SHRI BHUPESH GUPTA: I sav that this Government is a cesspool of corruption.

THE DEPUTY CHAIRMAN: Order. order. I have called Mr. Sinha.

SHRI BHUPESH GUPTA: Madam, Deputy Chairman, I am finishing.

THE DEPUTY CHAIRMAN: But have called him.

SHRI BHUPESH GUPTA: So I would ask the hon Prime Minister to accept our suggestion.

SHRI R. P. N. SINHA (Bihar): Madam, I rise to oppose the amendment moved by my friend, Mr. Vajpayee, to the motion under consideration. While I was listening to the speech, I was reminded of a couplet . . .

SHRI BHUPESH GUPTA: You were reminded of a couplet or a couple? I am reminded of a couple.

SHRI R. P. N. SINHA: You being a bachelor should not talk of a couple. Now, this is by a poet Akbar of Allahabad:

SHRI LOKANATH MISRA: At least there is one conscientious gentleman who does not want to defend corruption.

THE DEPUTY CHAIRMAN: order. Only very limited time is there at your disposal, Mr. Sinha.

SHRI R. P. N. SINHA: This is what the poet had said.

SHRI A. B. VAJPAYEE: Bad taste.

SHRI R. P. N. SINHA: In his own inimitable manner and not in the manner of Don Quixote of his neighbour, Shri Vaipayee waxed eloquent on something, on the charges against the Chief Minister of Bihar without going into the matter at all. There are no Chimeras in the world of reality but in the world of character assassination they are numerous and we sometimes make the error of believing them and that is what my friend, Mr. Vaipavee done. He has trodden into an unknown land. He has dealt with a matter which he has no knowledge personally. He has quoted from certain statements of the Chief Minister which he has taken out of context. I remember when statement was made. It came out in the papers that the Home Minister was looking into the complaint against the Chief Minister of Bihar and many Congress people in Bihar resented this and we felt that the Home Minister had no right to allegations look into the against the Chief Minister of a State. This matter was referred to and in that context he said that he had not been sent any charges and that he had not submitted any explanations. That was about the Home Minister, not the Prime Minister.

SHRI A. B. VAJPAYEE: May I know Minister the date on which the Chief made that statement?

SHRI R. P. N. SINHA: I do not remember the date.

SHRI A. B. VAJPAYEE: Here is the newspaper cutting, the proceedings of the Bihar Assembly and what happened on the 22nd March are all mentioned here.

SHRI R. P. N. SINHA: That is true but has he got the entire proceedings? He has got only an extract.

SHRI BHUPESH GUPTA: You are a very good man. You don't speak on this subject.

SHRI R. P. N. SINHA: Madam, Bihar is one of those States-a very unfortunate State—that has had no political peace for many years since the death of Dr. Sri Krishna Sinha. After his death, after another Chief Minister was selected, allegations started coming to Delhi and went on till under the Kamarai Plan he was sent away on political pilgrimage. After he went, another leader of Legislature Party was elected and consequently he became the Chief Minister. At that time, the Leader of the Opposition happened to be an old rival of his, I mean my great friend, the Raia Bahadur Ramgarh. We all know that the rivalry between the present Chief Minister and the Raja Bahadur has been there more than a decade. Now, he brought forward a Motion of No Confidence in the Assembly. In that motion, he made certain charges. I suppose the were numerous. The Chief Minister answered all the charges and went into them length. His reply went hundred pages and he answered every charge and tore them to tatters, including the charges about the Chief Minister's sons doing business etc. If you are putting forth charges from out of your imagination, you can have any number but here I would take up only of the charges, the one about his sons. His sons have been in business for the last fifteen to twenty years, even from the time of Krishna Sinha. The Chief Minister comes from a poor family and it is no wonder that his sons have tried to earn their live-They started some business in Chota Nagpur in mica and other things. The present Chief Minister was not even a Minister then. To say that his enjoyed all the patronage of Government is something which is beyond anybody's reason to understand. The Chief Minister answered all those charges and they were over but the things did not end there. At that stage, came on the scene villain of the piece, not three but five

musketeers from Bihar lead by one Mr. Bhola Prasad Singh of whose antecedents we are fully aware.

SHRI G. MURAHARI: What are the antecedents?

SHRI R. P. N. SINHA: I am not here to discuss all that.

SHRI G. MURAHARI: Why do you then make such an allegation against somebody who is not here to defend himself?

## (Interruptions)

What do you know about his antecedents? What are the antecedents? That is what I want to know.

SHRI JOSEPH MATHEN (Kerala): Same as yours.

SHRI C. D. PANDE (Uttar Pradesh): He is Lohia's man in Bihar.

SHRI R. P. N. SINHA: For the information of his compatriot here, I would just read out what "The Searchlight" published a few days back about his performance in the Legislature. It said:

SHRI A. B. VAJPAYEE: We are not concerned with him. He is not the Chief Minister of Bihar.

SHRI R. P. N. SINHA: We are concerned because he is the villain of the piece. The paper says:

"During the discussion of the Bill noisy scenes were created and the presiding Member, Mr. Krishna Bahadur, had to raise his voice often to restore order and to bring a Member to relevance (Here the Member is Mr. Bhola Prasad Singh). On one occasion all the Congress Members rose in protest when Mr. Singh said that even Opposition Members were joining Congress for a share in the loot and did not allow him till he withdrew.."

SHRI A. B. VAJPAYEE: What is wrong with that?

SHRI R. P. N. SINHA: He is Mr. Bhola Prasad Singh and . . .

SHRI G. MURAHARI: What is wrong with this?

SHRI R. P. N. SINHA: What I wanted to show was that this is the sort of man who had been running to and from Patna to Delhi and submitting memoranda and allegations, etc., against the Chief Minister.

SHRI G. MURAHARI: Wherever there is corruption, there will be a memorandum.

### (Interruption)

SHRI R. P. N. SINHA: I do not want to bring in the Raja Bahadur.

THE DEPUTY CHAIRMAN: Your time is getting over while you are consulting your neighbour.

Shri R. P. N. SINHA: I am finishing. Well, Madam, I had occasion to look into the memorandum about which reference was made by the Prime Minister. This memorandum, I was told, was written by one of the most prominent lawyers of the Patna High Court and when I showed it to some of the lawyers here, lawyers of the Supreme Court, they said, "I is unbelievable that an eminent lawyer can draw up a third class document like this". I do not know if my hon. friend, Mr. Vajpayee, has got this memorandum or whether he has looked into it.

SHRI A. B. VAJPAYEE: I have got a copy.

SHRI R. P. N. SINHA: You have got a copy?

SHRI A. B. VAJPAYEE: Yes.

SHRI R. P. N. SINHA: Then you should certainly support what I have been saying about this memorandum.

SHRI G. MURAHARI: What about the scharges?

THE DEPUTY CHAJRMAN: Please wind up.

SHRI JOSEPH MATHEN: That is all baseless.

Shri R. P. N. SINHA: Now it was on this memorandum that the Prime Minister was asked to give his opinion. Now anybody, who has intelligence as Mr. Vajpayee has, can see that the Prime Minister could form no other opinion about the charges that were levelled in this memorandum than what he did and there is no denying that all the allegations that are there are fantastic, untrue and they are, as I said, chimerical and I would say uncharitable also.

شمى عبدالغلى (پلجاب): جذاب والا - جهال تک أفهشهل هارتی التعلق هے باک سارے دیش کا -ساوا ديهي مهاتما كاندهي كو ايلا كوو مانتا هے - مهاتما كاندهي كى دو مثالین همارے سامنے همن - ایک تو ھے مہرے بورگ ساردول کویھر کی جلہوں نے صرف اتنا کیا تھا کہ یہ جو پرولوٹ ہے وہ ٹائم ہار هو کیا هے - کاندهی جی نے نه صرف ورکنگ کمیٹی سے نکالا بلکہ أنهيى يبلك بوليتكس س بالكل دور جانا ہوا - دوسری سال همارے ناری سو. کی هے - اس سین بهی كاندهى جي نے بالكل چلتا نهين کی اور جائز جو تھا وہ دنھا کے سامقے رکھا۔ میں مان لھٹا ھوں کہ جو کچھ مہرے بھائی کہتے ھیں آنويبل ممبرأن فرماتے هيں که يتنا ئک

جانا پوے کا اکر تم ثابت نہیں کر سكولي - لهكن هم ثابت إكو سكته هیں اور اس باس کی اوری ذمعداري ليته هين كه هم جيل جالم ے لگے تھار عیں اگر هم ثابت نهیں کو پائیں گے که یہ جو بھائی ھوں ولا دودهم کے نہائے ہوئے نہیں بلکہ ولا منجوم ههري كريك ههن - أنهون نے جائیداد لوتی ہے۔ انہوں لے ھولت بنائی ہے - اہلی قیملی کے اللي اور دوستوں كى فيملى كے لليے سب کے لگے بغائی ہے - اگر هم يه سب بانین ثابت نهیں کر ہائیں

ئے تو ہم جیل جانے کے لئے تھار

هين -

دوسری باس جو همارے قابل ترين مستر اشوك سهن صاحب له غرمائي هے که تم جاؤ کورے سهن هم بهترین لالو دینگے - میں ایسا نهين مانتا هول كهونكه جب هاس كميشن بتهايا كيانها تومين مشلى کے طور ہو کام کرنا تھا۔ (Interruptions) جب آپ کی بھی ہاری آئے گی تب ھم بتلائين کے کہ آپ کتنے کرپت ھیں تو میں

[شرى عبدالغني]

اور بهرین متراه کے - وی سهالے اور غری نبج للکیا وہ سب دوہمہ کے نهائے موئے میں، بالکل فرشتے میں، تو میں یہ ان کو یاد دلاوں کا که ان کے اور میرے جو دوسرے نہتا جواهر الل ته انہوں نے جب، داس کیهشن کو مقرر کیا گیا تها تو کها تها که پرتاب سلگه کهرون بالکل نودوه هیں لیکن ہارجود اس کے که مهی مانتا هون، پهر بهی مهن يه كهتا هون كه ملك واله بهائهون کو تسلی دیلے کے لئے ضروری ہے كه هم داس كبيفن بالهائين اور اس کمهشن ہے یہ دابت کیا که جواهر لال نہرو جی کے داماغ میں جو يم بابعا بغوائي گڏي تهي ولا بالکل غلط تهي - اور پرتاپ سفگه کهرون منهوم ثابت هوأيه - أس لأيه سين کہنا چاھتا ھوں کہ آپ کے جو ایکس چیف منستر هیں یا موجودہ چیف منعقر هیں اگر وہ دودہ کے لہائے ھوئے ھیں تو آپ انکوائوں کرنے میں گهبراتے کیوں میں - آپ کسیشن باتھائے مهن دالت کيون محسوس کرته هیں۔ کیوں کہ آپ یہ مانگ کو سکتے هیں جیسا که پلدت جی نے بهی فرمایا تها که تم کو جهل سهن

یہ کہہ رہا تھا کہ اشوک سین صاحب
لے کہا کہ ہم قلوء کھنیبل آلائو دیں گے۔
لیکن ہم بار بار اس وقت چلاتے رہے
مسلار سین صاحب ہے، گورنمذت ہے،
کہتے رہے کہ ہمیں لائو "دیجیئے۔ لیکن
نہیں دیا بلکہ جو بیاں انہوں نے ہمارے
پرائم ملسلار کو دئیے تیے اس کی کاپی
تک مہیا نہیں کی۔ اب بھی مہیا
نہیں کویں کے جو پٹائک صاحب،
نہیں کویں کے جو پٹائک صاحب،
بیرین مترا یا چھف سہکریٹری صاحب
نے بیان دئیے ہیں اس کے بارے میں
ابھی تک نہیں بتھیا گیا ہے۔

ميدَم ذيتي چير مين ۽ اس وقت جو دقت هوئي وه يه تهي آكه پويولهم كال كو ليا أور كها كه يه فائل نههي دکھائیں کے اور هم یہ فائل کرتے هیں۔ المو اشوك سيول صاحب يه ذمه ليل تو ھم ان لوگوں کے ارپر مقدمه دائر کرتے هیں ۔ میں اینٹی کرپشن کانفرنس کا سيكريتري هون أور سين مقدمه كولي کے لگے تھار ہوں۔ لھکن یہ فسه داري لهن که هم نه صرف وکیل دیں کے بلکه قائل پر پرهوله ج کال نهیں کوهن کے - وہ یہ کہیں کہ لیے کے پاس جو ڈکیسٹس ہمن وہ بھی شوشی کے ساتھ عدالت کے ساملے رکھ فیس کے - اگر وہ اس طرح کی ہات کرنے کے لگے تھار میں تب

هم مدالت مين جانے كے ليّ، تيار هين - جهان هم يه ڀاليت کرين کے که جن چیف ملستاروں کو پلاء ددی بها رهی هے، ولا کریت ههن -كهيليت سب قبيلي كا درجه جواهرال نہرو ہے اوپر نہیں ہو سکتا ۔ کھیلھٹ سب کمھٹی ان لوگوں کے ہارہے میں كيتى ه كه اميرويرالتيز ليين هين اور انہوں نے کوئی کسی طرح کی خیانت بہوں کی ہے، کوئی بد دیانتی نہیں کے ہے - اس میں کوئی ایسی بات نههی هے، جو همارے شان دار لهتر جن کی مھی آنے عرص کرتا۔ ھوں جہ مهن نے ان کو سفاء تو مجهمو بوا دکھ هرا - همارے جو چاکلا جي ههي ولا ایک قابل نوین فرزند ههی اور مهی هه كينا جاهدا هون كه آپ كي سب كميثي كي جاهے كتني وتعت كهوں له هو لهكن جواهر لال نهرو كم مقابله مهي کھیڈیٹ سب کمیٹی کی کوئی۔ تھنت نہیں ہے - اس کو سارا ملک تسلیم کرے کا اور ساری دنیا تسلهم کرے کی -جب ان کو دھوکا لگ سکتا ہے تو کیبلیات سب کمھٹی کے بارے میں عمى دعوكا هو سكتا هے - ليم كے ساملے اور ان کے من مهن ایسی باتیں آ سكتى هين كه أثياد بالياليكيس میں معلوم نہیں کس کا پردہ یہاں الهاک هونے والا ہے – میں ایقا ہودہ جاک کرنے کے لئے تھار ھوں اور جو

State Governments

[شرى عهدالغني] أنويدل مدور يهال ير فرما ره ته مهل ان کو سنتا رهتا هون اور ولا همهشه پاللائک، بهرین ماتراه کے معاملہ مهر نوپتے رہتے ہیں - آپ کے پاس حکومت ھے، پولیس آپ کے پاس ھے - عدالت آپ کے پاس ہے، جہل آپ کے پاس ہے-آپ همهن ديجيئے اور هم يه تابت کرتے میں که اس کیبیدے سب کیٹی نے اس معاملہ مهن بالکل ویادتی کی هے - اور یه کہنا که پرانمافیسی کیس نہیں ہے تو میں کہنا جامتا هون که واعدافیسی کیس آپ کو کیس نظر آئے گا - پرائمافیسی کیس تو تب نظر آنے کا جب هم اس کو بالکل نريه عس هو كر ديكهيس - آپ اس باسه کو هتا کر دیکهیں که هماری پارڈی کہاں کہاں بد نام ہونے جا رھی ھے -مهن سنجهتا هون که اگر اس وقت آپ میں هست هے تو آپ هماری چهلهنج کو قبول کریں اور سیں آپ كا چيلينج قبول كرتا هول - مهل أن لوگوں پر مقدمہ کرنے کے لئے تھار ھوں -آپ جسر طرح کا داس کمهشن پہلے بثهایا لمیا تها اس طرح کا کمیشن ہتھائیں اگر اس کا فتوی آپ کے حق مهن جائه نو مهن يقهن دلانا چاهتا هوں کہ میں پولیٹکس کوهبیشه کے لئے تھاک دوں کا - لیکن اگر هم سعیے ثابت هوئے تو یه جو کیبنیت سب

كمهتمي والے ههن يا پرائم منستر هين یا هوم سلستر هیں ان کو شان کے ساتھ ريزائن كونا جاهيئے - جب هم ستے ثابت هوئے ههی اور ولا عدالت میں معرم هوتے ههن، مجرم هين اور مجرم رمیں کے تو پھر آپ اس طرح کا کمیشی بتهانے سے کیوں قرتے هیں -

مہذم قیتی چھر میں ، میں بوے

ادب سے عرض کرنا چاہتا ہوں کہ آج یہ تهیک هے که پالیتکس میں کئی باتین دیکهنی پرتی هیں۔ جن کو ھکومنٹ کرنی ھو<mark>تی ھے ان کو</mark> مصلحت سے کام لیلا ہوتا ہے۔ لیکن مصلددت سے کام لیس مردرے بھائی ایم - ہی بھارکو جس نے ساری زندگی کانگویس کے دھے کے لئے، کانگویس کے اصول کے پرچار کے لگے، کانگریس والوں کو سنبھاللے کے لگے؛ ستیہ اور اہلسا کے لئے دے دی ہے ؟ وہ کہتے میں که سرکار نے جو کچھ کر دیا وہ ٹھھک ہے -مجهے اس کے امیلڈمیلٹ کو دیکھکر بوا دکه هوا- لهمن مجهد اس بات کا دکه نہیں ھے که همارے جر چهاکلا صاحب ھیں وہ کیا کرتے میں ۔ وہ کانگریس میں نہیں رہے اور کانھھی جی کے سامنے انہیں زابو ته کرنے کا موقعة نہیں ملا -اور نہ ھی ھمارے اشوک سین صاحب کو موقعة ملا - يه بات مهرے دماغ مهن آسکتی هے - لیکن ایک قابل تویی فرزند هوتے هوئے اس طرح کا دل و

Ministers .

آتی -

دماغ رکھتے ہوئے، اس طرح کا کام کرے کیا وہ تھیک کرتا ہے ? لیکن ایک کانگریسی هے، بوا هی ستون هے اور عظیم الشان ورکر هے، وہ ایسی بات كهتا هے تو ولا ميري سمجه ميں نهبي

سراار کو دو باتیں ہوی دلیری سے کرنے چھید وہ یہ کہتی ھے کہ سی -بی - آئی کی جو رپورت هے ولاپبلک دَكوميلت نهين هے اگر نهين هے تو نه محدم کیا وہ مجذرب کی ہو ھے? ھم ایک بات کہتے ھیں کہ اگر وہمجدوب کی بر نهيس هے تو وه حقيقت هے - تو أب کہتے ھیں کہ وہ مجذوب کی ہو ہے۔ آپ کمیشی کیوں نہیں بٹھاتے اور هم لوگوں کو پورا موقعه کیون نهیو دیجه ? آپ پورا موقعه ديجئے - اگر هم سحے ثابت هوئے تو آپ کو کہنا چاھئے کد ہم سجے هيں - ارر اگر آپ سجے تابت هوئے تو هم کہ یں گے کہ آپ سچے هیں۔ میں ایک بات ار کہنی چاهتا هوں که همارے اپوزیشن والے بهائی جو ازیسه کے هیر، جاہوں نے یه مهمورندم دیا ہے ۔ اور اس کے بعد آجاریہ کرپلانی كى راة دمائى حين تمام أن دمه دار بھالھوں نے جس میں دیا بھائی اور باجہدئی بھی اور کئی اپوزیشن کے نہتا هين راشتر پتي جي سےملاقات کي -يه سب غلط هو سكتے هيں- مهى مان ليتا هوں-لیکن کیا ہرے کرشی مہتاب جی کے خط کو جو آج کانگریس کے سب سے بوے ستونرں میں سے ایک ستون هیں کوئی چھپا سکتا ھے ? از وں نے کیا کہا ۔ 203 RS-7.

میدم - انہوں نے یہ کہا کہ یہ کردھی لاکهوں کا نہیں بلکہ کررووں کا هوا - اور انہوں نے ان سودوں کا ذکر کیا جو سودے موجودة منستري نے کئے - اس کا حل کیا ہے ?

5 P.M.

آب ایک کو گالی دے سکتے ھیں -آپ کے پاس مجارتی ہے اور آپ اپنی مجارتی سے همیں گرا سکتے هیں لیکن هماری بات کو آپ غلط ثابت نهیں کر سکیں گے - جب تک یہ سورج نکلتا ھے تب تک هم پورے دعووں سے کہتے هين كه هم آپ كو عدالت مين جهوتا ثابت کریں کے اور اپنے آپ کو سجا ثابت کریں گے - اگر هم آپ کو جهوثا ثابت نہیں کریں کے تو میں یہاں کھوے هو کر اعلان کرتا هون که مین پولیتکس سے همیشة کے لئے ریڈائر هو جاوں گا۔ اتنا می نہیں آپ مجھے پھانسی کی سزا دیجئے اور میں خوشی سے اس کو قبول كرون كا - تو اكر هم عدالت مين بهریس مترا کو، پتنایک کو، اور نبج لنگها کو مجرم قرار نه دین، تو مین همیشه کے لئے سزا بهگننے کے لئے تیار هوں - تهیلک یو -

गंं श्री ग्रब्दल गनी (पंजाब): जनाबे वाला, जहा तक ग्राफिशियल पार्टी का ताल्लुक है वल्कि सारे देश का-सारा देश

<sup>†[ ]</sup> Hindi transliteration.

# Motion re allegations [ against certain Chief Ministers

## [श्रो ग्रब्द्ल ग्नी]

महात्मा गांधी को ग्रपना गुरू मानता है। महात्मा गांधी की दो मिसालें हमारे सामने है एक तो है मेरे बुजुर्ग सार्द्ल केवीशर की जिन्होंने सिर्फ इतना कहा था कि यह जो प्रोनोट है वह टाईम बार हो गया है। गांधी जी ने न सिर्फ विकिंग कमेटी से निकाला बल्कि उन्हें पब्लिक पोलिटिक्स से बिल्कुल द्र जाना पड़ा। दूसरी मिसाल हमारे नारी-मन की है। उस में भी गांधी जी ने बिल्कुल चिन्ता नहीं की भौर जाईज जो था वह दुनिया के सामने रखा। मैं मान लेता ह कि जो कुछ मेरे भाई कहते हैं, भ्रानरेबल मेम्बरान फरमाते हैं कि पटनायक ग्रौर बीरेन मिला, के० बी० सहाय ग्रीर श्री निजलिंगप्पा, वे सब दूध के नहाए हुए हैं, बिन्कुल फरिश्ते हैं तोमैं यह उन को याद दिलाऊंगा कि उनके ग्रौर मेरे जो दूसरे नेता जवाहरलाल थे, उन्होंने जब दास कमीशन को मुकर्रर किया गया था, तो कहा था कि प्रनाप सिंह कैरों बिल्कूल निर्दोष हैं लेकिन बावजूद इसके कि मैं मानता ह, फिर भी मैं यह कहता हू कि मुल्क वाले भाईयों को तसल्ली देने के लिये जरूरी है कि हम दास कर्माशन विठाएं स्रोर उस कमीशन ने यह साबित किया कि जवाहरलाल नेहरू जी के दिमाग में जो यह बात बिठाई गई थी, वह बिल्कुल गलत थी ग्रीर प्रताप सिह कैरों मुजरिम साबित हए। इसलिए मैं कहना चाहता हूं कि ग्राप के जो एक्स-चीफ मिनिस्टर है या मोजूदा चीफ मिनिस्टर हैं, अगर यह दूब के नहाए हुए है तो ब्राप इन्क्वा-यरी करने मे घबराने क्यों है ? ग्राप कमीशन बिठाने में दिक्कत क्यों महसूस करते है ? क्यों कि आप यह मांग कर सकते है जैसा कि पंडित जी नेभ फरमाया था कित्मको जेल में जाना पड़ेगा अगर तुम साबित नहीं कर सकोगे। लेकिन हम सावित कर सकते हैं ग्रौर उस बात की पुरी जिम्मेदारी लेते हैं कि हम जेल जाने के लिए तैयार हैं श्रगर हम साबित नहीं कर पाएंगे कि यह जो भाई हैं वे दूब के नहाए हुए नहीं हैं बिल्क मुजरिम हैं, करप्ट हैं । उन्होंने जायदाद लूटी है । उन्होंने दौलत बनाई है । ग्रपनी फैमिली के लिए ग्रीर दोम्तों की फैमिली के लिए सबके लिए बनाई है । ग्रगर हम यह सब बातें साबित नहीं कर पाएंगे तो हम जेल जाने के लिए तैयार हैं ।

दूसरी बात जो हमारे काबिलतरीन मिनिस्टर श्रणोक सेन साहिब ने फरमाई है कि तुम जास्रो कोर्ट में हम बेहतरीन लाय्र देगे, मैं ऐसा नही मानता हू क्योंकि जब दास कमीशन बिठाया गया था तो मैं मुंशी के तौर पर काम करता था। (Interruptions) जब ग्रापकी भा बारी ग्राएगी तब हम बतलाएंगें कि ग्राप कितने करप्ट है । तो मै यह कह रहा था कि ग्रगोक सेन साहिब ने कहा कि हम लाय्यर, केपेबल लाय्यर देगे । लेकिन हम बार बार उस ववत चिल्लाते रहे मिस्टर सेन साहिब से, गवर्नमे<sub>ं</sub>ट से, कहते रहे कि हमें लाय्यर दीजिए लेकिन किसी ने नहीं दिया । हमें लाय्यर ही नही दिया बल्कि जो बयान उन्होंने हमारे प्राइम मिनिस्टर को दिए थे उसकी कापी तक मुहैया नही की । अब भी मुहैया नहीं करेंगे। जो पटनायक साहिब, बिरेन मिला या चीफ सँकेटरी साहिब ने वयान दिए है उसके बारे मे अभी तक नहीं बनलाया गया है।

मैंडम डिप्टी चैयरमैन, उस वक्त जो दिक्कत हुई वह यह थी कि प्रिबिलेज काल कर लिया ग्रार कहा कि यह फायल नही दिखाएंगे ग्रार हम यह फाईल करते हैं। ग्रार ग्रशोक मैन माहिब यह जिम्मा लें तो हम उन लोगों के ऊपर मुकदमा दायर करते हैं। में एंटी करण्यन कांक्रेम का सेकेंटरी हू ग्रीर में मुकदमा दायर करते हैं। के लिए तैयार हूं लेकिन यह जिम्मेदारी लें कि हम न सिर्फ वकील देंगे बल्क फाईल पर प्रिविलेज काल

1965 ]

against certain Chief Ministers नही व रेंगे । वह यह कहें कि उनके पास जो डाक्मैंट है वह भी खुशी के साथ ग्रदालत के सामने रख देगे । ग्रगर वे इस तरह की बात करने के लिए तैयार है श्रदालत मे जाने के लिए तैयार है जहा हम यह साबित करेगे कि जिन चीफ मिनिस्टरों को पनाह दी जा रही है वे करप्ट है, केबिनेट सब कमेटी का दर्जा जवाहरलाल नेहरू से ऊपर नही हो सकता । कैंबिनेट सब कमेटी उन लोगों के बारे में कहती है कि इम्प्रोप्राई-टीज नहीं है स्रोर उन्होंने कोई किसी तरह की खयानत नहीं की है। कोई बद-दयानतो नहीं

उस मे कोई ऐपी नही है। हमारे शानदार लीडर जिन की

मैं ग्राज इज्जत करता हं, जब मै ने उन को सुना, तो मझ को बडा दख हुआ। हमारे जो चागला जी हैं वह एक काबिलतरीन फ़रजन्द है ग्रौर मै यह कहना चाहता ह कि

आप की सब कमेटी की चाहे कितनी वकस्रत क्यों न हो लेकिन जवाहरलाल नेहरू के मकाबले में कैबिनेट सब कमेटो की कोई कीमत नहीं है। इस को सारा मुल्क तसलीम करेगा

ग्रीर सारी दुनिया तसलीम करेगी। जब उन को धोखा लग सकता है तो कैबिनेट सब कमेटी के बारे मे भी धोखा हो सकता है। उन के सामने और उन के मन में ऐपी

बातें ग्रा सकतो है कि आईन्दा पोलिटिक्स मे मालम नही कि किस का पर्दा यहा चाक होने वाला है । मै ग्रपना पर्दा चाक करने के लिए तैयार हुं ग्रौर जो ग्रानरेबल मेम्बर यहा पर फरमा रहे थे मै उन को मुनता रहता हुं स्रोर

वे हमेशा पटनायक, बीरेन मित्रा के मामले मे तड़यते रहते है । ग्राप के पास हुकुमत है, पुलिस द्याप के पास है । ग्रदालत ग्राप के पास है, जेल म्राप के पास है । म्राप हमे

कैबिनेट सब कमेटी ने इस मामले ने बिल्क्ल ज्यादती की है ग्रौर यह कहना कि

दीजिए ग्रीर हम यह साबित करते ह कि इस

प्राइमा फंसी केस नही है तो मैं कहना

चाहना हं कि प्राइमा फैमी केस भ्राप की कैसे नजर स्राएगा । प्राइमा फेनी केस तो तव नजर म्राएगा जब हम उस को बिल्कुल निरपेक्ष हो कर देखें । इस बान को हटा कर देखें कि हमारी पार्टी कहां कहा बदनाम होने जा रही है । मैं समझता हुं कि ग्रगर इस वक्त म्राप में हिम्मत है तो म्राप हमारे चैंतिज को कबूल करें ग्रोर मैं ग्राप का चैलिज कबूल करता ह । मैं उन लोगों पर मुकदमा करने के लिए तैयार हूं । ग्राप जिस तरह का दाम कभीशन पहले बिठाया गया था उसी तरह का कमीशन बिठाएं। ग्रगर इन का फनवा ग्राप के हक मे जाए तो मैं यकान दिलाना चाहता हं कि मै पोलिटिक्स को हमेशा के लिए त्याग दूंगा लेकिन ग्रगर हम साबित हुए तो यह जो कैंबिनेट मब कसेटी वाले है या प्राइम मिनिस्टर हैं या होम मिनिस्टर है उन को शान के साथ रिजाइन करना चाहिए । जब हम मच साबित हुए हैं ग्रौर वह ग्रदालत मे मुजरिम होते है, मुजरिम हैं ऋौर मजरिम रहेंगे, तो फिर आप इस तरह

मैडम डिप्टी चेयरमैन, मैं वडे ग्रदब से अर्ज करना चाहता हू कि स्राज यह ठोक है कि पोलिटिक्स मे कई बातें देखनो पड़ती हे । जिन को हक्षमत करनी होती है उन को मसलहत से काम लेना होता है । लेकिन मसलहत से काम लें मेरे भाई एम० पी० भागंव सारी जिन्दगी काग्रेन के ध्येय के लिए. काग्रेस के ग्रस्त के प्रचार के लिए, काग्रेस वालों को सभालने के लिए, सत्य **ग्रोर ग्र**हिंसा के लिए दे दो है, वह कहने है कि सरकार ने जो कुछ कर दिया वह ठीक है ग्रीर मुझे उन के ग्रमेडमेट को देखकर बड़ा दूख हुग्रा,

का कमीशन बिठाने से न्यों डरते हैं।

# श्री ग्रब्दल गृनी]

लेकिन मझे इस बात का दुख नहीं है कि हमारे जो छागला साहिब है वह क्या करते हैं । वह काग्रेस में नहीं रहे श्रीर गांधी जी के सामने उन्हें जान ता करने का मौका नही मिला । ग्रौर न ही हमारे ग्रशोक सेन साहिब को मौका मिला । यह बात मेरे दिमाग में ग्रा सकती है । लेकिन एक काबिलनरीन फरजन्द होते हुए, इस तरह का दिल व दिमाग रखते हुए, इस तरह का काम करे क्या वह ठीक करता है ? लेकिन एक काग्रेपी है, बड़ा ही स्तून है ग्रोर ग्रज़ीम ग्रालोशान वर्कर है, वह ऐसी बात कहता है तो वह मेरी समझ में नही ग्राती ।

सरकार को दो वातें वडी दिलेरी से करनी चाहिएं । वह यह कहती है कि सी० बी० ग्राई० की जो रिपोर्ट है वह पब्लिक डाक्मेन्ट नही है ग्रगर नहीं है तो न सही । क्या वह मजज्ब की बड़ है ? हम एक बात कहते है कि अगर वह मजजूब की बड नहीं है, तो वह हकीकत है । श्राप कहते है कि वह मजजूब की बड़ है म्राप कमीशन क्यों नहीं बिठाते स्रौर हम लोगों को पूरा मौका क्यों नही देते ? म्राप पूरा मौका दोजिए । स्रगर हम सच्चे साबित हुए तो आप को कहना चाहिए कि हम सच्चे है ग्रीर ग्रगर ग्राप सच्चे साबित हुए तो हम कहेगे कि ग्राप सच्चे है। मैं एक बात ग्रौर कहना चाहता हु कि हमारे अपोजीशन वाले भाई जो उड़ीसा के है, जिन्होंने यह मेमोरेंडम दिया है स्रोर उन के बाद ग्राचार्य कुपलानी की रह-नशाई मे तमाम उन जिम्मेदार भाईयों ने जिस में दयाभाई ग्रीर वाजवेयी भी ग्रीर

कई अपोजीशन के नेता है राष्ट्रपति जी से मलाकात की । वे सब गलत ो सकते हैं, मैं मान लेता हं, लेकिन क्या हरे कृष्ण महताब जी के खत को जो ग्राज काग्रेस के सब से वडे स्तुनों में से एक स्तून हैं कोई छिपा सकता है ? उन्हों ने क्या कहा, मैडम, उन्हो ने यह कहा कि यह करप्णन लाखो का नही बल्कि करोड़ों का हम्रा ग्रीर उन्होंने उन सौदों का जिकर किया जो सौदे मौजदा मिनिस्टरी ने किए । इस का हल क्या है ?

5 P.M.

स्राप एक को गाली दे सकते है, स्राप के पास मेजार्टी है ग्रोर ग्राप ग्रपनी मेजार्टी से हमे गिरा सकते है लेकिन हमारी बात को स्राप गलत साबित नही कर सकेंगे। जब तक यह सुरज निकलना है तब तक हम पूरे दावें से कहते हैं कि हम ग्राप को ग्रदालत मे झुठा साबित करेंगे ग्रौर ग्रपने ग्राप को सच्चा साबित करेगे । अगर हम आपको झठा साबित नहीं करेगे तो मैं यहा खड़े हो कर एलान करता हूं कि मै पोलिटिक्स से हमेशा के लिए रिटायर हो जाऊंगा। इतना ही नहीं श्राप मुझे फासी की सजा दीजिए ग्रौर में खगी स उस की कबल करूंगा । तो अगर हम अदालत मे बीरेन मित्रा को, पटनायक को ग्रोर निर्जालगप्पा को मुजरिम करार न दे तो मै हमेशा के लिए सजा भुगतने के लिए नैयार हं। थैक्यु।

SHRI K. K. SHAH: Madam Deputy Chairman, I am very proud that a very stormy question has been discussed in a very serene manner in spite of the fact that there are occasions when could be faster than what they have been. On the whole, it has been demonstrated by this House, that in such a nice way

such a difficult question can be discussed and in the same spirit I request the hon. Members opposite to take into consideration a few submission that I am making. Please remember that Mr. Biju Patnaik and Mr. Mitra have filed suits in a court of law on the same facts-and the courts are very jealous. They do not permit you to discuss the facts on which a challan or a case has been filed. They do not like that public opinion should be whipped up which is likely to affect the course of They do not like that anything iustice. should be done directly or indirectly which is likely to affect them in the judgment that they might deliver. Now, this was therefore a difficult situation. Take. for example, any Member of this House. against whom an allegation is made, promptly goes to a court of law. It may be that sometimes with a view to prolonging the agony some people file suits, once the matter has gone to a court of law, it is beside the point for which purpose the suit has been filed. The point is, can the same question be discussed even by the highest authority? In fact, if you would permit me to say so, we have placed ourselves in a very difficult position. Mr. Biju Patnaik could have done it. Please try to follow, I am not holding any brief for anybody, what a difficult task was undertaken even by the Committee. express an opinion was difficult. anxiety was to see that if there was some substance in the allegations made, Biju Patnaik or as a matter of fact Mr. Biren Mitra should not head the State. On the one side the anxiety that he did not head the State. other side, the anxiety was to see that they did not do anything which was likely interfere with the course of justice. It was while they were facing this difficult task that the Prime Minister got a memorandum which was received by the President. Now, at that stage—you may ultimately, when the case is decided, either guilty or innocent-it must be said to the credit of Mr. Biju Patnaik even, that he could have gone to the court of where he had filed the suit and obtained an injunction saying that this enquiry even by the President was likely to interfere

with the justice that he had been demanding in this court. He did not do that. The proceedings were forwarded to the Prime Minister. The Prime Minister, again, could not make an open enquiry. mean interference with the courts. Still the Prime Minister is anxious, since Mr. Biju Patnaik belongs to his Party, to see that if there is some substance, then he should not allow Mr. Mitra to carry on as Chief Minister. The only alternative was for him to appoint a sub-committee of eminent lawyers, who would pay the price of being misunderstood, but still preserve the principles which have highly respected in this country, i.e. not to interfere with the course of justice. It was this difficult task. Please, if you remember this background and examine what the sub-committee has done, examine what the Prime Minister has done, then you will appreciate it. And you will permit me to say that even a man who is in the dock is entitled to your respect. could have taken a sterner attitude. could have gone to the court of law and pleaded before the court saying that you must not allow them to carry out preliminary enquiry. Now, what more do you want? (Interruption). Please apply the same serene mind, in the same serene way which you have been carrying apply the same mind to this difficult question. I say it is Mr. Chagla who could pay the price, the ex-Chief Justice Bombay High Court who could pay the misunderstood, by price of even being undertaking a difficult task. On the one side, he had to respect the same cause whose privileges all through his life he has taken care to see that they are absolutely guarded. On the other side—(Interruption)-I do not yield because my time is very limited and I have got a number of points.

SHRI M. RUTHNASWAMY (Madras): In order to follow your speech, may I know what is the nature of the suit filed by Mr. Patnaik in the court?

SHRI K. K. SHAH: Please, in the same serene way we want to discuss this question. There are occasions in the life of human beings and much more so in the [Shri K. K. Shah.]

life of a Legislature when a difficult, tight rope-walking has to be performed and everybody's conduct must be judged from the angle from which this task has been undertaken. And if these facts are borne in mind, what has the Prime Minister done? On the contrary, the Prime Minister has gone to the extent of making public statements which cannot be made. In regard to the friends who produced the document, the report of the Sub-Committee, what are the forces behind it? That it was stealthily obtained was itself wrong. In an imperative moment of your life to expose a bigger crime, if you commit a smaller crime, you may console yourself, but a greater penalty will have to be paid. I am saying that whoever is responsible for making it a public document, is likely to interfere with the course of justice. You are producing and making it a document which gives opinion about a matter which is pending in a court of law. That is why the Sub-Committee could not produce the document and make it public, because an opinion has been expressed on matters which are pending in a court of law.

An. Hon. MEMBER: You could not keep your secrets.

SHRI K. K. SHAH: It is not a question of keeping secrets. Even my friend could come into possession of a document producing that document and making it public. What is not permitted is a public discussion of facts which are pending, which are matters pending in a court of The moment a document is placed on the Table of this House it becomes a public document. And the moment you make it a public document you are interfering with the course of justice. You may privately discuss it. You may not like it, because you are not in that mood.

An Hon. MEMBER: They are not lawvers.

SHRJ K. K. SHAH: I am sure if you discuss this with any Supreme Court lawyer or any other lawyer, I am prepared to challenge it, the verdict can be only one,

namely, that by making this document public, an attempt has been made to interfere with the course of justice, by discussing a matter which is sub judice. Even in regard to matters which have published, when the matter is pending in a court of law, in respect of any remark published in a newspaper, note has been taken by courts and they have been held to be contempt of court.

SHRI LOKANATH MISRA: But cannot you produce evidence? This is evidence.

SHRI K. K. SHAH: Let the court carry on. When the court is carrying on an enquiry, there are two stages in a case. Ohe is the stage of enquiry or investigation. After the investigation or enquiry is over, the charge is framed and then prima facie case is made out. It is for the court to decide whether a prima facie case is made out or not. Even at this stage when a prima facie case has to be made out, no comment is permitted by a court of law. You may not like it today, but I am sure some day you will appreciate the value of my small voice. Now, what has happened? Instead of saying that Mr. Biju Patnaik and Mr. Biren Mitra have committed an offence, they said impropriety is committed what else could the Prime Minister have said? Could the Prime Minister say that an offence has been committed? Then, what happens to the court? On the contrary, even by saying that he has committed an impropriety, if the court is pleased to take note of that statement, there is an attempt to interfere with the court, because you have held him guilty and you have asked him to retire. But it is for the court to decide and it is not for us to decide, once the matter is before the court.

SHRI LOKANATH MISRA: What is it in the hands of the hon. Member? Is it e copy of the C.B.I. report?

SHRI K. K. SHAH: It is, it is. have been goo'd enough to circulate it, and I have taken advantage of it. I do not want to hide it because it has been circulated. But those friends who have

taken the liberty of discussing these facts -what are we discussing here? There are two things.

SHRI M. RUTHNASWAMY: Madam, on a point of order. The hon, Member alleges that in discussing this matter we are practically committing contempt court. May I ask whether you have not allowed us to discuss this question whether we cannot proceed with matter?

THE DEPUTY CHAIRMAN: It is not exactly what he means.

SHRI K, K. SHAH: I wish my friend was attentive. He is attentive when it suits him. He is not attentive when it does not suit him. I said what the Prime Minister had been doing, what we had been doing. By making it appear in the Press, what effect it would have on the course of justice-that is what I am submitting. You may for a moment look at these matters very lightly. But it will not pay in the long run, I have no doubt whatsoever. In the same way I want to submit again that in what we have been discussing there are two points: one is that a Commission of Enquiry should be appointed, and the second is that this document should be made public. From my point of view, these are the two questions which are germane to the whole discussion in this House. How could Commission be appointed when a court is seized of the whole matter? Suppose the Commission were to give a verdict and the court does not accept the verdict. Would the court permit the Commission to go on with the enquiry? It may be that an anomalous situation will be created by a man against whom allegations are made going to a court of law and further enquiry.

SHRI LOKANATH MISRA: Does he have a certified copy?

SHRI K. K. SHAH: Why don't you allow yourself to be convinced by listening to me? Sometimes there is an attempt by this interference to refuse yourself a chance to be convinced. It is not proper at least. What I am trying to do is to convince you. Supposing a Commission is appointed, will the court be bound by its verdict? Will the court permit that Commission to go ahead with its enquiry when the court is seized of that matter? It would be absolutely impossible . . .

SHRI M. N. GOVINDAN NAIR: Was it under your advice . . . (Interruption).

SHRI K. K. SHAH: I am sorry I thought you were immune . . .

SHRI M. N. GOVINDAN NAIR: May I know whether it was under your advice that this was done?

SHRI K. K. SHAH: In the same way, if a Commission could not be appointed, could be held, if if no public enquiry nothing could be done which will interfere with the course of justice, what a difficult task the Prime Minister and the Sub-Committee were undertaking. I hope you will appreciate that. On the contrary, you must give also a little credit, as I have said before, to Mr. Biju Patnaik. He did not make any attempt to stifle the enquiry which the Sub-Committee was making.

Madam Deputy Chairman, one point more and I have finished, and that point is Those friends who have thought it wise to secure this document and to make it public and to have a debate on this have not, with due respect to them. done it in a wiser way. I say this because by obtaining this document in this way you are opening the floodgates. This game can be played for years to come by all. Those who are in opposition today may be in Government to-morrow. Those who are in Government today may be in opposition to-morrow. But you have shown a way of interfering with the loyalty of the Services on which the good government of the country depends.

SHRI A. B. VAJPAYEE: No, some Cabinet Minister has leaked out the report, not the Services.

SHRI K. K. SHAH: Mr. Vajpayee is a very sober man. Supposing a Cabinet Minister is a party to that, why should you be a party to that? That is the most important point. If you say that we are not the custodians of morals and that you are the custodians of morals, then at least you observe the same standards which you want us to observe.

SHRI A. B. VAJPAYEE: With that lagree.

SHRI K. K. SHAH: Thank you very much. Now, has it been a wise thing which you have done, raising a debate in this House? This House is all-powerful, there is no doubt about it whatsover. But if this House carries on a debate and Members in this House express an opinion about a matter which is pending in a court of law-is it wise . . . (Interruption). You like to respect the court when it suits you, and you do not like to respect it when it does not suit you. There is a tomorrow or any highly placed Minister official against whom some allegation is made, and apparently it goes to a court of law. Will you await the verdict of the court or not, or will you sit in judgment when the matter is pending before a court of law? Every public man, even if it goes to a court of law, will be at the mercy of anybody and everybody who chooses to go anywhere and everywhere he likes discussing those allegations. This is the most important point that has to be I hope in their wisdom, after hearing my arguments, it will be possible for the opposition to say of Mr. Chagla, Mr. Sen and the Prime Minister, that a very difficult task was carried out by them in the most honest manner possible and that even if it meant a little risk, that risk was worth talking.

Shri A. D. MANI: Madam Deputy Chairman, I have heard with very great respect the eloquent speech of my friend, Mr. Shah. Mr. Shah is an eminent lawyer, but I am afraid that if he had argued his brief in a court of law, his plea would have been dismissed in motion hearing stage, in other words, it would have been dismissed in limine.

Madam, he referred to the fact that a certain defamation case was now in progress in a court of law. I have gone through the material very carefully, which forms the basis of that defamation case, namely, the very courageous articles written by my friend, Mr. Bhargava, of the "Indian Express". Some of the material traverses the ground mentioned in the memorandum submitted to the President, but a good deal of other material has now been brought to the surface, and it is necessary therefore that a final finding should be given on all the allegations.

My friend, Mr. Shah, said that if Commission of Enquiry had been appointed, it would interfere with the prosecution of that defamation case. I may, in this connection, remind him that the Vivian Bose Enquiry Commission was appointed at a time when a number of prosecutions were pending against the Dalmia-Jain Companies, At that time, Mr. C. D. Deshmukh did not take the stand that such Commission should not be appointed because there were certain proceedings pending before a court of law. Madam, I would like to ask my friend, Mr. Shah, as well as my hon. friend, the Leader of the House, whether it is not necessary in a matter of this kind that not only justice should be done but justice should seem tobe done. I am sure that Mr. Chagla, as long as he sat on the Bench of the Bombay High Court, always insisted that justice should not only be done but should seem to be done. In the instant case the Cabinet Sub-Committee of which he was a member examined Mr. Patnaik but did not examine the memorialists. The Cabinet Sub-Comcame to the conclusion Mr. Patnaik and Mr. Mitra did not derive pecuniary advantage by these transactions. I have before me the C.B.I. report, and on page 10 relating to Mr. Mitra there is an extract of an endorsement by an official of Turner Hoare and Comapny which says:

"This was handed over to me today by Shri Biren Mitra. Please write to them confirming our conversation and ask for the advance." 5331

In other words, even though Mrs. Mitra was the nominal head of Orissa Agencies, it was Mr. Mitra who was practically running the concern.

Here it is in black and white. My hon. friend, Mr. Chagla, might say that CBI Report is a one-sided document and much importance, therefore, should not be attached to a one-sided document. I have gone through the so-called CBI Report. I do not want to call it CBI Report as long as Mr. Chagla is not prepared to own it. But this is the Report published papers, and the CBI does not publish its Report. Here is a conversation of a party. They have examined the documents bearing on this affair, and they have come to the conclusion that there is a case for an enquiry. When it is purely an analysis of documents, how is it possible for Mr. Chagla to say that the CBI Enquiry Report is a one-sided document? I am not a person who believes in pursuing an opponent or a person who has erred, right up to the end of his life. If Mr. Patnaik and Mr. Mitra had gone out of office and had retired from public life, there would have been no objection whatsoever to the course of action that they had taken, and I would not have come here and pressed for enquiry. But what is happening today is, Mr. Patnaik is the Secretary of the Congress Committee of Orissa and Mr. Biren Mitra occupies an important position in the Congress Organisation there.

SHRI AKBAR ALI KHAN: From the Government they have retired.

SHRI A. D. MANI: What I am saying is this. Mr. Jimmy Thomas was a member of the Labour Government. He committed indiscretion by allowing his son to utilise Cabinet secrets. But Mr. Jimmy Thomas not only resigned his office of Chancellor of the Exchequer but also resigned from the Labour Party. Let Mr. Patnaik and Mr. Biren Mitra retire from public life. Then Mr. Chagla and his colleagues of the Cabinet . . . (Interruptions) Let me go on. Mr. Chagla and his No interruptions. colleagues of the Cabinet . . .

SHRI CHANDRA SHEKHAR (Uttar Pradesh) May I know whether a politician like Mr. Mani would have been allowed this in the British parliamentary system?

SHRI A. D. MANI: Madam, Mr. Chagla and his colleague in the Cabinet Sub-Committee must ask themselves: When a person who has been found guilty of administrative impropriety is occupying a high position in public life and is a member the Congress Working Committee, are we out to root out corruption? we are not out to root out corruption. then all these things are possible. what face can Mr. Chagla colleagues prosecute a subordinate official on a charge of accepting Rs. 25 as bribe when the CBI Report has shown that Mr. Patnaik and Mr. Biren Mitra have derived substantial advantage, financial advantage, from these transactions?

Madam, I would also like to refer to the Bihar case. There was the case of a junior Minister of the British Government who lent his motor-car to somebody who was not holding a driving licence. He was asked to resign. In the case of Bihar, the son of a Bihar Minister was found driving a truck carrying loads of cement which should not have been carried and the Chief Minister directly intervened asking police to suppress it.

AN. HON. MEMBER: It is wrong.

SHRI A. D. MANI: I want a reply. This has been noted by the sub-inspector in the records. Then why is no enquiry being conducted? The Chief Minister of Bihar says that he was not asked thing about the charges made against him. And the Cabinet Sub-Committee says that it had not taken the explanation of Mr. Sahai before coming to a conclusion.

About the Sharavathi Project case, the Chief Minister of Mysore himself on the floor of the Legislature that he was prepared to consider the setting up of a judicial enquiry. When he himself has said it, the Cabinet Sub-Committee has [Shri A D Mani]

exonerated him. Great harm has been done to public life, by not ordering a judicial enquiry they have not focussed public attention on the evils in a system of government when corruption exists Mr Winston Churchill quoting Mr Attlee on the occasion of the Belcher case said

'In a democratic government, the only way by which we can root out corruption is to bring matters to light We do not send politicians to jail, we ask them to get out of public life"

This has not been done in the case of Orissa, this has not been done in the case of Bihar, this will never be done in any other case, because the matter has been looked at from a party point of view

I would like to make one submission, and that is in support of my amendment In the interests of public life in the interests of restoring confidence in parliaform of government-because confidence in parliamentary form of government is slowly evaporating-Government should set up a Commission of Inquiry If Mr Patnaik, Mr Biren Mitra and Mr Sahai all of them feel that they have a case to present to he Commission, let them get themselves cleared before it and all of us will salute them as courageous men who tried to answer the allegations that have been brought against their character and conduct.

श्री गोडे मुराहरि: डिपुटी चेयरमैन महोदया, जब से काग्रेस सरकार हिन्दुस्तान की हुक्मत मे ग्राई है तब से, हिन्दुस्तान के एक कोने से लेकर दूसरे कोने तक भ्रष्टाचार ग्रीर भ्रष्टाचार के मिवाय ग्रीर कुछ सुनायी नहीं देता। उडीसा, बिहार ग्रीर मैंसूर के मुख्य मित्रयों के खिलाफ जो भ्रष्टाचार के वाजेंज लगाए गए है, उनके बारे मे ग्राज यहा पर हम बहस कर रहे हैं। उनके बारे मे के बिनेट सबकमेटी की राय हैं कि उडीसा मे तो एक इम्प्रोप्रायटी हुई हैं, लेकिन बिहार ग्रीर मैंसूर

मे कोई प्राइमा फेसी केस नहीं है। जैमा कि उड़ीसा मे देखा गया है, काग्रेस के मिया सरकार के मालिक श्रौर बीवी सम्पत्ति की मालिक, श्रोर जैसा कि बिहार श्रौर मैसूर मे देखा गया है, काग्रेस के मिया सरकार के मालिक श्रौर बेटे श्रीर दामाद सम्पत्ति के मालिक। ऐसे हिन्दुस्तान की दुर्गति हुई है।

मै उडीसा के चार्जज के बारे में ज्यादा नहीं कहना चाहता हूं ,क्योंकि काफी यहा पर उसके विषय में कहा गया है। मै हर एक चार्ज को लेकर बोलना नही चाहता ह। लेकिन, जिस ढग से सी० बी० ग्राई० की रिपोर्ट पर इस सदन मे ग्रांर दूसरे सदन मे भी बहस हई है ग्रीर जिस तरह से काग्रेस के भी कुछ सदप्यों ने उसी रिपोर्ट को लेकर इस बहस में हिस्सा लिया है और इससे जाहिर है कि सरकार इस सी० बी० ग्राई० की रिपार्ट को सदन की टेबल पर न रख कर पता नही क्यो उडीसा के माम ने को छि गना चाहती है, क्योकि वह रिपोर्ट ग्रब बिल्कुल पब्लिक हो गई है, सबके हाथ मे रिपोर्ट ग्रा गई है ग्रीर काग्रेस के सदस्य भी कहते है कि हा, यह रिपोर्ट हमारे पास भी है। लेकिन दुर्भाग्यवश इस सदन मे उस रिपोर्ट को टेबल पर नही रखने दिया गया है। तो इस रिपोर्ट को हमारे सामने न रखने का क्या मतलब होता है ? इस रिपोर्ट में कहा गया है कि उड़ीसा में जो भी धाधलिया हुई है, वह कुछ हद तक सही है ग्रोर सरकार ने स्रारोपो को सही माना है। जब ऐसी स्थिति है तो सरकार को चाहिये था कि वह चीफ मिनिस्टर्स के खिलाफ कोई जुडीशल इक्वायरी कराती ग्रौर उनके बारे मे कुछ कार्यवाही होती । लेकिन ग्राज यह कहना कि कोर्ट मे एक केस है इसको यहा पर हम डिसकस नही कर सकते है--तो कोर्ट मे कैसा केस है ? कोर्ट मे श्री पटनायक साहिब ने खुद एक डीफेमेशन केस किसी ग्रखबार के खिलाफ चला दिया है श्रीर उस केस की श्राड में छिपने की कोशिश

करना मेरे खयाल मे कोई वहाद्री का काम नहीं है। इमलिये यह आर्गमेट देना कि वह केस चल रहा है इमलिये उसके बारे मे यहा कोई वहम नहीं करनी है यह गजत होगा। जो भी यहा बहस में सुनने में ग्राया है उससे मझे ऐसा लगता है कि जो ब्रारीप लगाए गए है, उनके बारे में किसी के मन में दो राये नहीं। लेकिन वह कोर्ट मे केस है इसलिये यहा उसके बारे मे वहम मत करो। कोई कहता है पटनायक साहिब के ग्राने के बाद से उड़ीसा में इतने उद्योग-धने बढ़ गए है कि उसमे चाहे जितना कोई कहता है फला भ्रष्टग्चार करो । पार्टी मे कोई राजा है, कोई न्युडलिस्ट है स्रोर उनकी स्रोर में स्नारोप लगाये गये हैं, इपलिये उन ग्रारोपो के बारे मे मत सोचो । मुझे यह विचिव सी दलील लगती है यह सारी चीज गलत है क्योंकि या तो पटनायक साहिब ने जो भी कुकर्म किये है, उन कुकर्मों के बारे मे जाच हुई है ग्रोर ग्रगर उनको दोषी ठहराया गया है तो उसके बारे में कोई न कोई कार्य बाही होनी चाहिये, नहीं तो ऐसा लगता है कि काग्रेस जिनके बारे मे मानती है कि उन्होने देशहित मे काम किया है, इसलिये चाहे जिनना भ्रष्टाचार करे उनको मुग्राफी है। फिर इस नतीजे पर ग्राप ग्राइये।

तो मेरा कहना यह है कि उडीसा के वारे मे जल्द से जल्द कोई जुडीशल इन्क्वायरी होनी चाहिये। मै तो यहा तक कहुंगा कि सिर्फ उडीसा के बारे मे ही नही, जो भी श्रापके पास मुख्य मित्रयों के बारे मे ग्रारोप ग्राए उनको एक परमानेण्ट ज्डीशल कमीशन बैठाकर उसके सामने रखे। जो भी शिकायते श्राएं, उन पर वह विचार करे । केविनेट सब-कमेटी की राय मानने के लिये कौन तैयार है? मै कहता ह मुझे केबिनेट सब-कमेटी के ऊपर विश्वास नही है। कविनेट सब-कमेटी काग्रेस के मित्रियों की होती है, वह काग्रेस के मुख्य मंत्रियों के बारे में ग्रारोप क्या देख सकती है।

काग्रेस पार्टी के 7 ग्रादमी सब-कमेटी में बैठकर यह फैमला कर दे कि उनके ऊपर कोई प्राइमा फेसी केस नहीं है और इसको देश मान ले. यह मै मानने के लिये तैयार नहीं ह ग्रोर ग्रगर श्राप सचम्च चाहते है कि देश यह माने कि उनके ऊपर कोई प्राइमा फेसी केस नहीं है तो आपको चाहिये था, चीफ मिनिस्टरो को चाहिये था कि वे खद डिमाड करते कि जडीशल कमीशन नियक्त हो ग्रौर उनके पास वे सारे चार्जेज भेज दिये जाये स्रोर इस तरह जडीशल कमीशन द्वारा वे अपने को निर्दोष ठहराते । लेकिन कुछ दाल मे काला जरूर है। क्या विहार मे, क्या मैसूर मे, क्या उडीमा मे, सब जगहो पर, जो भी म्रारोप हमारे सामने आये है, उनमे तथ्य है इसीलिये ऐसा होता है कि जडीशल इन्क्वायरी नही होती ।

केवल बिहार के मामले मे मै कहना चाहंगा कि वहा पर 17 चार्जेंज, 17 म्रारोप लगाए गए है। उनमें से कई चार्जेज ऐसे है जो ग्रदालतो मे पेडिंग केसेज है। वहा पर भी मख्य मितयो ने अपनी पोजीशन का इस्तेमाल करके वहा के केसेज मे दखल दिया है। स्रोर कई केसेज विदड़ा भी करवाए है। जब न्यायालय मे मख्य मत्नी दखल देता है स्रोर उनके जरिये केसेज को चलने नही दिया जाता तो फिर स्रापका यह कहना कि कोर्ट मे जाकर इसका फैसला करो, इसका तो कोई मतलब नहीं निकलता है। इसलिये मेरा कहना है कि बिहार के बारे मे जो भी चार्ज यहा पर लगाए गए है, हर एक चार्ज के बारे मे इन्बवायरी हो।

एक आराप वहा यह भी है कि कुछ किसानो के खेत मे एक बैरल पाया गया था हजारीवाग मे, तो श्री कृष्ण वल्लभ महाय के पुत्र ने उन किसानों के खेत को बेदखल किया भ्रौर किसानो को उस खेत से बाहर निकाला ग्रीर बैरल को खुद उठा कर ले गये। जब किसानो ने पुलिस को इसके बारे मे रिपोर्ट

# [श्रः गोडे मुगहरि]

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की, तो पुलिस वालों ने किमानों को बचाने के बजाय उन्हें सेक्णन 144 के अन्तर्गत वहां से निकाला; क्यों कि उन्होंने कहा कि ये किसान यहां आ कर हल्ला मचा रहे हैं आर यह भी कहा कि चूकि सहाय साहिब के लड़के ने उनके एक छोटे भाई के लिये एक लाइसेन्स के लिये एप्लाई किया है, इसलिये जब तक इसका फैसला नहीं होगा, तब तक उन किसानों को बाहर कर दंगे।

एक ग्रारोप यह भी लगाया गया है कि मृख्य मंत्री के एक लड़के ने शरारत की, कुछ लड़िक्यों को छंडा। इसके बारे में वहा डिमान्स्ट्रेशन हुग्रा ग्रोर उसके बाद एक केस रिजस्टर हुग्रा, लेकिन वह केस वापस कर दिया गया; क्योंकि विहार के मुख्य मंत्री के प्राइवेट सेन्नेटरी ने टेलीफोन कर दिया पुलिस को कि यह केस वापस होना चाहिये। वह भी बाते रिकार्ड की गई है, पुलिस सब-इन्सपेक्टर की डायरी में।

इसी तरह से सीमेण्ट का लाइसेन्स दिया गया है, श्री गुटुल जी सहाय को तो वे उस सीमेण्ट को गया भेजते हैं। गया मे किसी श्रौर सीमेण्ट के ब्यापारी के पास भेजते हैं, इस तरह का सीमेण्ट का घोटाला करते हैं। यह सीमेण्ट जब ट्रको में ले जाया जा रहा था तो ट्रक, पकड़े गए। यह कहा गया कि ट्रको में जो सीमेन्ट हैं यह सहाय साहिव के पुत्र का हैं। उसके बाद उस ट्रक को भी छोड़ दिया गया श्रौर केस को भी विदड़ा कर लिया। तो ये सब चीजों हमारे सामने है। तो इस सरकार को चाहिये था कि उन सब चीजों के बारे में तहकीकात करती। फिर श्रगर वे कोई जुड़ीशल कमीशन द्वारा श्रपने को निर्दोष ठहराते, तो कोई बात न होती।

मैं मूर के बारे में कहना चाहूगा कि वहा 16 चार्जेंज लगे हैं जिनमें एक चार्ज यह हैं कि यहा पर मैंसूर के मुख्य मंत्री को जो साहिब

डिफेड करने ग्राए, उनके खिलाफ भी ग्रारोप है कि उन्होंने मुख्य मन्नी की करत्तो का फायदा उठाया । शरावती प्रोजेक्ट के बारे में मैसूर की म्राडिट रिपोर्ट ने खुद माना है कि वहा बहुत बड़ी धाधली हुई है। तो इन सब चीजो के बारे में सरकार को चाहिए था कि तहकीकात करती । खैर, इस सरकार से कुछ ग्राणा करना गुनाह होगा, मै यह मानता हूं, क्योकि सिर्फ बिहार, उडीसा स्रोर मैसूर की ही बात नही, जगह जगह हमने देख लिया, काश्मीर से केरल तक, कही कैरो साहिब का सुना था, कही बख्शी साहिब के ऊपर इन्क्वायरी हो रही है, कही उत्तर प्रदेश मे मुजफ्फर हसैन साहिब के बारे में कुछ हो रहा है उन्होंने ट्रान्सपोर्ट का लाइसेन्स अपने रिश्तेदारो को दे दिया--या राजस्थान मे सुखाडिया साहिब के बारे मे कहा जाता है या ग्रोर मित्रयो के खिलाफ श्रारोप लगाये जाते है। केरल मे शंकर साहिब के अपर कुछ ग्रारोप लगाये थे, उसके बारे मे श्री कामराज ने फैसला दे दिया स्रोर के० एम० जार्ज को उनकी जगह बना दिया ग्रौर उसका नतीजा हमने देख लिया ।

तो मैं तो सरकार से यह कहूंगा कि देश को बचाग्रो । जो भ्रष्टाचार ग्रापने सबसे ऊंचे दर्जे पर शुरू किया है वह सिर्फ ग्राप तक सीमित नहीं रहता है वह तो छन छन कर नीचे भी जाता है ग्रीर सारा देश भ्रष्टाचार से खराब हो रहा है । इसिलये यह जो भ्रष्टा-चार के तरीके हिन्दुस्तान मे फैल रहे है इनको खत्म करने की एक योजना बनानी है, तो फिर ग्राप एक परमानेण्ट जुडीशल कमीशन बनाएं ।

श्री प्यारे लाल कुरील "तालिब" (उत्तर प्रदेश) मेडम डिप्टी चेयरमैन, मै श्रापका शुक्रिया ग्रदा करता हूं कि ग्रापने मुझे दो-तीन मिनट बोलने के लिये दिये। जो चार्जेज मुख्य मंतियों के बारे में लगाये गये हैं, उनको सब जानते है ग्रीर जो कुछ स्टेटमेट में कहा गया

है, वह भी सब लोग जानते हैं। मगर कुछ शक्क रह जाते है, जिन्हे रफा करना बहुत जरूरी हो जाता है। यह हमारा बुनियादी हक है कि हम सच्चाई को जाने; क्योकि पालिया-मेण्ट एक सावरेन बाडी है श्रोर पालियामेण्ट में जो कुछ ग्राता है, वह जनता के सामने जाता है। इसलिए जनता का भी यह बुनियादी हक है कि वह किसी चीज के बारे में सच्चाई जाने।

स्टेटमेट मे जो कुछ कहा गया है, उससे बात साफ मालुम नहीं होती है। भी यह बात कही गई है कि ऐसी बातें है, जिनके बारे मे मच्ची वाते सामने नही ग्राई है। इसलिए मै कहना चाहता ह कि ग्रगर इस बारे मे एक किम शन की बुनियाद कायम की जायेगी, तो कम से कम यह पता लगेगा कि क्सूरवार कौन हैं। इससे एक बात साफ हो जायेगी कि जनता को यह वात ग्रच्छी तरह से मालूम हो जायेगी और हमको भी मालूम हो जायेगी । जम्हरियत के लिए यह बहुत ही जरूरी है कि हम इस तरह की परम्परा को कायम करे, क्योंकि जनता को जम्हरियत पर विश्वास है। जम्हरियत मे जनता को सब बाते मालूम होनी चाहियें ग्रीर इस तरह के कमिशन बिठलाने से वे सब बातें मालूम हो जायेगी।

श्रभी यहा पर बहुत सी बाते कही गई हैं कि इन मामलो के बारे मे प्राइमा फेसी केस नही बनता है। ठीक है, श्राप जो कहते है, लेकिन जो हम कहते है वह भी ठीक है। लेकिन श्राखिर मे इस बात का तो फैसला होना ही चाहिए कि कोन ठीक है ? पहले इसी तरह से कैरो के बारे मे कहा गया था कि वे कुमूरवार नहीं हैं, लेकिन बाद में पता चला कि वे क्सूरवार है। तो इस तरह की इन्क्वायरी होनी चाहिये। हमारे जो चागला साहिब है, वे एक बहुत बड़े जज है, ग्रगर वे जज ही रहते तो बड़ा श्रच्छा होता । मै उनसे यह कहना चाहता ह कि जिन मिनिस्टरों के खिलाफ करण्शन के

चार्जेज लगाये गये है, उनके बारे मे किमशन बिठलाया जाना चाहिये। अगर हम इस तरह की बात नहीं करते हैं तो इसका ग्रसर मिनिस्टरों तक ही महदूद रहेगा, बल्कि जो करप्शन ऊपर से शरू होता है, वह नीचे तक जाता है, अफमरो से ही करप्शन नीचे जाते है। यह करप्शन नीचे तक ही दूर होगा, जब ऊपर करप्शन खत्म होगा । इमलिए यह हम सब लोगो के लिये मुनासिब है कि हम इस तरह का कोई कमिशन विठलाये ग्रौर इसके ग्रलावा कोई जरिया हमारे सामने नही है।

इसके साथ ही साथ मैं यह भी अर्ज करना चाहता ह कि यह जो ज्यूडिशियरी से जजो को मिनिस्टर बनाया जाता है, वह निहायत बुरी वात है। ग्रगर कोई ग्रादमी जज का काम करता है या रिटायर्ड हो गया हो, तो उसको किसी भी हालत मे मिनिस्टर नही बनाया जाना चाहिये। स्राप डिमारे-लाइज कर रहे हैं, उन जजेज को जो कि गैर-जानिबदार है। ग्राज हर जज यह सोचने लगा है कि वह मिनिस्टर बन सकता है । ग्राज वह सोचने लगा है पोलिटिकल इटरिफयरेन्स की बात । ग्राज वह सोचने लगा है खुशामद करने की बात । ग्राज वह प्राइम मिनिस्टर ग्रीर दूसरे मिनिस्टरो . . .

THE DEPUTY CHAIRMAN: What are you speaking? Are you speaking on motion?

श्री प्यारे लाल कुरील "तालिब" : उन्होने जो बाते कही है, उनसे यह जाहिर होता है कि जज की हैसियत से वे कुछ कहते; श्रौर श्राज वे कुछ कह रहे है। क्यो ऐसा कह रहे हैं? म्राज देखने वाले जजेज क्या यह नही जानते कि उन्हें भी मिनिस्टर बनाया जा सकता है। यह डिमारेलाइज करने वाली बातें है। इस लिए मैं चागला साहिब से दरख्वास्त करूगा कि वे खुद इस्तीफा दे करके केविनेट से जायें। यही उनके लिये म्नासिब है स्रोर इस तरह

[श्री प्यारे लाल कुरील "तालिब"]
से वे एक परम्परा कायम करेगे । श्राज भी
यह है कि पब्लिक सर्विस कमीशन का कोई

मेम्बर जो रहा है या उससे िंग्टायर हो गया है, वह कै बिनेट का मेम्बर नहीं बन सकता। क्यों ? यह बात सही है या नहीं कि यूनियन पब्लिक सर्विस कमीशन का को ध्रादमी

## (Interruption)

हा, वह साहिब बैठे हुये है, वह सिर्फ सदस्य है, लेकिन उनको मिनिस्टर नही बनाया जा सकता है, जब तक कि यह कैंद न हट जाये कि यूनियन पब्लिक सींबस कमीशन का जो श्रादमी मेम्बर रहा है

श्री सी० डी० पाण्डे: मेम्बर साहिब, मैं श्रापकी इत्तिला के लिये यह कहना चाहता हूं कि मेम्बर, पब्लिक सर्विम कमीशन, मिनिस्टर हो सकता है।

भी प्यारे लाल कुरील ''तालिब'' : वह मै जानता हुं भ्रच्छी तरह से ।

श्री सी० डी० पाण्डे : वह गवनंमेट सबँट नहीं हो सकता । वह किसी गवनंमेट सिवस में नहीं श्रा सकता है, लेकिन पब्लिक लाइफ में श्रा सकता है ग्रीर कोई पद भी पा सकता है।

श्री प्यारेलाल कुरोल "तालिख" : मैं जो बात कह रहा हूं, वह सही कह रहा हूं। वह पिंक्लिक लाइफ के ग्रादमी है, लेकिन उनके रास्ते में दिक्कत हैं। वे बाकायदा बिल ला रहे है, इसी बात के लिये तो मैं यह दरख्वास्त करूगा कि कोई हाई कोर्ट का जज या सुप्रीम कोर्ट का जज मिनिस्टर न बनाया जायें; क्योंकि ये बाते हैं, जो इससे पैदा होती है।

इसी तरह से मैं छोटे बिजनेसमैन की बात नहीं कहता, लेकिन जो बड़ें बड़ें बिजनेस-मैन हैं, उनको भी कैंबिनेट का मिनिस्टर नहीं बनाना चाहिये। इससे एक टैम्पटेशन होता है रुपया कमाने का। हर बिजनेसमैन हमेशा यह सोचता है कि ज्यादा से ज्यादा रूपया कमाये। इसलिये मैं यह दरख्वास्त करूंगा कि आइन्दा किसी बड़े विजनेसमैंन को कैंबिनेट में आने न दिया जाए। आज मुल्जिम और मुसिफ एक साथ बैंठे हुये हैं। कौन नहीं जानता मि० टी० टी० कृष्णमाचारी की बात। लेंकिन आज वह और जिन्होंने उनके खिलाफ फसला दिया था, वे दोनो एक साथ बैंठे हुये हैं। क्या यह जम्हूरियत के लिये अच्छा हैं? क्या यह हमारे और आपके लिये अच्छा हैं? क्या यह हमारे और आपके लिये अच्छा हैं?

मै भ्रापका शिक्या भ्रदा करता हू कि भ्रापने मुझे दो बाते कहने का मोका दिया।

SHRI D. P. KARMARKAR: In limiting myself to five minutes which I have promised myself, I do not propose to emulate the way in which our distinguished friends of the Opposition dealt with this question. I will not emulate Mr. Lokanath Misra in the want of balance which he displayed, when he spoke about Mr. Chagla, the Chief Justice, who has always regard for truth and who, in his capacity as the Minister has to commit the crime of saying that certain things are secret and they will remain secret. I am quite sure in my mind that if he were to be Chief Justice back again and he were to think that a secret thing should be brought before the Court, he will have no hesitation in bringing before the Court I do not propose to emulate my friend, Mr. Bhupesh Gupta, about whom, after a long study of 10 years, I have come to the painful conclusion that in so far as his existence in this House is concerned, any stick, rightly or wrongly, good, bad or indifferent. broken or strong, 18 good enough to beat Government with. I will not also emulate my friend, Mr. Vajpayee who basically, I must say, with great respect, has very noble instincts but who, I have found by a little bitter experience, like Brutus in the Julius Caesar drama, allows his emotions to run away with his judgment, or his judgment to run away with his emotions. I will not emulate also a friend of mine

from Karnatak, who is absent, Mr. Mulka Govinda Reddy, for whose sobriety of judgment . . .

The DEPUTY CHAIRMAN: He is there.

Shri D. P. KARMARKAR: I am very happy because I wish he knows—for whose sobriety of judgment except when he is sitting there, I have great respect. I will not emulate my friend Mr. Abdul Ghani who is there for whom the question is 'take'—whether right or wrong, or legal or constitutionally proper or improper, it does not matter. A thing must be done, it shall be done, and reminding us of the reminiscences of old Emperors . . .

SHRI BHUPESH GUPTA: Whom shall you emulate? Mr. Biju Patnaik?

Shri D. P. KARMARKAR: I will come to that Mr. Bhupesh Gupta, my friend, cannot be his own self unless he interrupts and I am quite sure in my mind as an ex-Health Minister that I have a feeling that unless he interrupts at least 50 times, he will not be able to keep good health. Therefore he is interrupting.

SHRI BHUPESH GUPTA: Cannot you emulate it?

SHRI D. P. KARMARKAR: Coming to the question proper, the question is a limited one. It has been said by Lord Bryce, a great Constitutional writer, that there is nothing so pathetic as an Opposition which has never any hope of becoming a Government. And why does he say that? It is because the less the chance of its becoming a Government, the irresponsible it becomes and what has paesed now is a good illustration of that thing. My friends opposite, I am quite sure in my mind, if they are realistic, are never hopeful during their life-time to come to these Benches and therefore constitutionally the sense of responsibility becomes less. Limiting myself to the question under enquiry, what is it that is there? The law is there, the Commissions of Inquiry Act is there. It lays down in so many clear terms, in good English which Mr. Gupta can easily decipher, it is very simple. Even my child in the seventh standard can understand it quite well, more so Mr. Gupta. What does it say?

SHRI BHUPESH GUPTA: Your child is clever.

SHRI D. P. KARMARKAR: The Government may-it does not compel-unless there is a Resolution of the Assembly there or the House of the People there and it may appoint a Commission if it should feel necessary to do so. I wish people read the Acts. After reading the Acts, I wish people keep it on moving amendments. Now amendments are there. The Prime Minister has been here and I say without, doubt, in my own mind, with a sense of conviction that this phenomenon of the Prime Minister taking cognizance and taking such quick action-I have been a small student of constitutional affairs. I have had my opportunities, I have had my share of studying the constitutional Governments but subject to contradiction by my friend Mr. Gupta after reading the relevant references, subject to that possibility,-I make bold to say that there is not a single democracy in which so quick an action has been taken with regard to corruption in its own ranks. In other people's ranks it is easy. Here is what the Prime Minister has said.

SHRI BHUPESH GUPTA: So you admit it is corruption?

SHRI D. P. KARMARKAR: Please listen. I wish my friend Mr. Gupta knows the virtue of talking and I wish he cultivates the virtue of silence coming from Bengal of Shri Ramakrishna and Swami Vivekananda. . .

SHRI BHUPESH GUPTA: Also Bepin Chandra Pal and Surendranath Banerji.

SHRI D. P. KARMARKAR: This is a straightforward thing. Shri Ramakrishna said that when silence is golden, it is folly to be talkative. What does it say? The Committee came to the conclusion. Here is the document which comes to the

[Shri D. P. Karmarkar.]

President, it comes to the Prime Minister. it comes to the Government and the Government takes the fullest responsibility, a Government which does command the confidence of these Houses, by an overwhelming majority and a greater confidence in the country, that Government has come to a considered conclusion.

"The Committee came to the conclusion that their examination of the material available did not reveal that Shri Patnaik or Shri Mitra had personally derived any pecuniary benefits from the various transactions in which they were concerned. The Committee. however. found that in several transactions, improprieties were definitely involved for which responsibility had to be borne by Shri Patnaik and Shri Mitra."

This is an honest, straightforward, outright judgment, trying to sit in judgment on one of their own colleagues, one of their highly respected colleagues. not a matter of pride for them that they punished. It is a matter of regret that people, who otherwise might have been good, have been responsible for these improprieties. Therefore we are not merciful at all to whatever they are and then they advised. The findings of the Committee were accepted by the Central Government, were communicated to Mr. Patnaik and Mr. Mitra. Arguments and facts—flimsy arguments, flimsy facts may appeal to the Opposition. It is their duty. They consider it their duty, though flimsiness is no part of a duty of healthy Opposition but we on this side, the Government, came to a full conclusion with a sense of responsibility, knowing that everything that is done, that is said, every word that the Prime Minister has said is before the bar not only of this country but before international opinion which is watching everything, good and bad, that is happening in India. They come to the responsible conclusion that nothing further need be done by them. The Opposition can say but the Government have done the right thing and if something more arises, they have the forum. There are the courts. As my friend Mr. K. K. Shah said, it is no use talking, it is almost, if I might say so with all respect to the Constitution, and if it is unparliamentary. Madam, you can score me out, it is almost abusing the privileges as Members of Parliament if I make a statement here which I am not able to make on a public platform entitling the man concerned to file a suit for defamation against me. I say anythingcrores. My friend Mr. Govinda Reddy's lakhs are crores. Crores were involved, he said and it was Rs. 125 lakhs. Lakhs were involved, he said, whereas as a matter of fact the matter was concerning. Rs. 17,000. Let us have a sense of proportion and responsibility. We have to abide by the law, the Opposition need not and the Opposition is in that position. No one has cast the responsibility on the Opposition to abide by the properties of the Constitution. They are free but we who are sitting on this side, the Government that is sitting on this side, owe this duty not only to the Members of this House but to the 460 millions of our countrymen in India to whom they owe the first duty, the second duty and the I must say very respectfully last duty. and without any sense of artificiality this. I must congratulate the Government. Not one word of appreciation for what the Government has done was there. If it is Opposition worth the name, they should have said: 'We do appreciate what has been done but more must be done' but not one word of appreciation there. I would say that is how the Opposition is moving under the circumstances. This is my last sentence.

I think the Government has done the best. To do more would be wrong, to do less would have been wrong, they have done the right thing. If my friends opposite have any facts or any feelings, there are forums which are wide and if they do not take recourse to those forums, it does not mean that their facts are worthless and that their conclusions untenable.

SHRI M. C. CHAGLA: Madam Deputy Chairman, I think there is one point on which the whole House is agreed-we on this side and my hon friends oppositeand that is that unless we root out cor ruption in this country, there is great dan ger of our losing the principles and ideals which are a part of our national heritage I also agree that we cannot root out corruption unless we start at the top no use catching hold of small people and prosecuting them and sending them to iail If we are to root out corruption we must start from the top But I ask my friends opposite, I ask my friend Mi Valpayee who made a very eloquent ap peal, and I ask my friend, Mi Bhupesh Gupta, to put their hands on their conscience and tell me

SHRI JOSEPH MATHEN They don't have

SHRI M C CHAGLA and tell me if they improved the standards of integrity and honesty in this country by the way in which the so called C B I Report was obtained and made use of

Shii A B VAJPAYEE We never oh tained it

Shri M C CHAGLA Whoever did We are talking of high standards of public administration (Interruptions.) I am really alarmed I mean it seriously, I am alarmed at the repercussion this might have on the loyalty, honesty and integrity of public administration

SHRI BHUPESH GUPTA It came to us and do you mean that we should not deal with it?

Shri M C CHAGLA Madam, I was rather pained to hear my friend Mr Lokanath Misra, making an attack on our Prime Minister If there is one person in Government and in public life, who has maintained the highest standards of public integrity, it is the Prime Minister. When he was the Railway Minister, it did not require the report of a Sub-Committee of the Cabinet it did not require the finding of a commission of inquiry, for him to take the view that in the

interests of public integrity he should resign How many Ministers without in any way being responsible for what happened, can do so? You know the incidents, the accidents the casualties He was then the Railway Minister The Prime tried to persuade him not to resign saying, 'It is not your responsibility But he said No because the officials have been I must take the odium upon negligent myself and resign" And he resigned And now is it fair that my friend. Mr. Lolanath Misra, should cast these aspersions on the Prime Minister? Let us look at what he has done since he assumed In the first place he immediately gave effect to the Report on Mr Kairon The whole world press, and if any of my friends is following the American press or the British press will bear me out that the British press, the American press and Continental press paid the highest compliments to him for giving immediate effect to what was discovered by the Das Commission Report and asking Mr Kairon to resign What was his subsequent ac-He came before this House and tion? placed before the House a code of conduct which he had evolved and which was to bind the Ministers, his own colleagues and the Chief Ministers of the States, and may I draw attention to a part of it? This was laid before the Lok Sabha on the 18th of November and Rajya Sabha on the 20th of November, 1964

The authority for ensuring the observance of the code of conduct will be the Prime Minister in the case of Central Ministers, and Prime Ministers, and the Union Home Minister in the case of Chief Ministers. The said authority would follow such procedure as it might deem fit, according to the facts and circumstances of each case for dealing with or determining any allegation or a suspected breach of this code."

Therefore, when the representation made to the President was referred to the Prime Minister, he wanted to act in accordance with this code. Now it was left to the Prime Minister to decide for himself whe-

[Shri M C Chagla ] ther the Chief Minister of Orissa, and Mr Patnaik, an a Chief Minister He could give up public office or not have taken the whole Cabinet into confidence, he could have a Cabinet discussion Instead of doing that there was a mass of material to be looked into, he appointed a Sub-Committee of the Cabinet, and the Sub Committee gave its reports and he acted on that report Now let me say one or two things Again. my friend, Mr Lokanath Misra, said that in another connection I had said that a Minister must place all the facts before Parliament I still adhere to that view I think it is the duty of a Minister to come to Parliament to place all the relevant facts, if he has made a mistake, to confess it, if he has gone wrong, to say, "I sorry I have gone wrong" But when a man becomes a Minister, he takes an oath of official secrecy, and the oath of official secrecy does not permit him to divulge cabinet proceedings And what I want the hon Members to remember is that, when I have resisted strongly in that House and I do it in this House, the publication this Report, it is because I feel that this is part of the Cabinet proceedings which cannot be disclosed

#### SHRI BHUPESH GUPTA No

SHRI M C CHAGLA It is part of the Cabinet proceedings, because this so-called report was called for and placed before the Sub-Committee in order that the Sub-Committee

SHRI BHUPESH GUPTA Kindly clarify I am not talking about the Cabinet Sub-Committee's report. The CBI Report before the Cabinet how can you call it a Cabinet proceeding? It is an extraneous thing a thing coming from outside.

Shri M C CHAGLA I shall answer that question My friend, Mr Gupta, some time back said that he had consulted the Oxford dictionary and found no difference between ir vestigation and inquiry. I made

this remark in the other House, I will make it here, my hon friend should have consulted not the Oxford dictionary but Criminal Procedure Code, and then would have known the difference between an inquiry and an investigation. This was not a legal investigation, this was not formal investigation All that happened was Government availed itself of a machi nery, ready to hand, to find out facts in order to come to certain conclusion-I shall deal with it Now do my hon realise that in this particular case this so called CBI inquiry or investigation, all that it did was, it looked into the books of account of the Orissa Government, it never looked into the books of the companies concerned, it never took oral evidence or asked for any explanations, it never took the explanations even of the accused There fore I am right in saying that the CBI Report is an ex-parte report based on a very limited inquiry

Shri BHUPESH GUPTA Your Cabinet Sub-Committee's Report is an ex-parte report based on partisanship

SHRI M C CHAGLA I would come to the sub Committee's Report also, but to the Opposition CBI Report is the bible, it is the gospel. The great mistake they are making is that they are equating alle gations with proof At best, what is contained in the CBI Report or the called CBI Report is allegations, (Interruptions) and the Opposition has not before it the subsequent history, the further investigation made by the Sub-Committee Various things happened more documents were produced, certain inquiry was made of certain persons and it is after that that the Sub Committee came to its conclusion I am adverting to the Sub-Committee Report presently

SHRI BHUPESH GUPTA The white washing part of it

Shri M C CHAGLA What I want to emphasise is that the Opposition is most unfair, because not only it is relying on a document which, on the face of it, is an exparte document but also it is not in

possession of the important materials which were in the possession of the Sub-Committee which are not and cannot be in the possession of the Opposition

6 P.M

SHRI M RUTHNASWAMY What are they?

SHRI A B VAJPAYEE Why don't you publish them?

SHRI M C CHAGLA You might as well ask me to publish all the discussions we had in the Cabinet

SHRI BHUPESH GUPTA We do not want that

SHRI M C CHAGLA I am saying it is part of the Cabinet proceedings

SHRI BHUPESH GUPTA How can it he?

SHRI M C CHAGLA I have said that the Prime Minister could have decided this question himself Instead of that, he wanted the assistance of his colleagues and his colleagues gave him that assistance What else is part of Cabinet proceedings?

SHRI BHUPESH GUPTA But vou were not meeting as a Cabinet You were asked to do a certain thing which is outside the Cabinet

SHRI M C CHAGLA I have dealt with the CBI Report Let us look at the Sub-Committee The Sub-Committee's function was a limited and restricted one

An Hon MEMBER White wash?

SHRI M C CHAGLA It was not trying any offence. It was not passing any judgment. It was only deciding or it was only advising the Prime Minister in the light of the Code of Conduct as to whether a prime facie case had been made out, entitling or enabling the Prime Minister to act in accordance with the Code of Conduct Let us look at what the Prime Miniser says with regard to the findings of the Sub-Committee

'The Committee, however, found that transactions, improprieties ın several were definitely involved for which responsibility had to be borne by Patnaik and Shri Mitra The Committee felt that the normal standards of public conduct had not been maintained

How can it be said that when these findings of the Sub-Committee had been accepted by the Prime Minister and had been communicated to Parliament, that this was an attempt to shield these people or that it was the result of political pressure? I can understand if the finding was that they did nothing, that these charges are baseless and therefore, no action should be taken Far from trying shield these people, there is clear evidence that the Prime Minister accepted the findings of the Sub-Committee and wanted action to be taken against these two peo-Action has been taken in the sense that they have voluntarily quitted public I cannot understand how Opposition can say that this is trying to white wash, that this is to condone cor ruption

SHRI M N GOVINDAN NAIR Whether you wanted it or not there are these grave and concrete allegations against these people

SHRI M C CHAGLA Where is the shielding?

SHRI M N GOVINDAN NAIR point is by your action you are doing an injustice to Mr Patnaik if you are not putting before him all the findings so that he could say if these allegations are false or not

SHRI BHUPESH GUPTA The Cabinet Sub-Committee said there were irregulari ties and acts of impropriety But all these words were not used by the Prime Minister in his statement

SHRI M C CHAGLA Let us turn to the third aspect. We have been told that the so-called CBI Report

SHRI BHUPESH GUPTA Why **'** 50ralled?"

SHRI M C CHAGLA We are told that it discloses serious offences, that lots of money had been misappropriated, that Mr Patnaik and others had made gains and that the State had lost money, and therefore a Commission of Enquiry should be appointed Now, as my hon friend Mr Patnaik has pointed out, the functions of a commission of enquiry are very limited All that a commission of enquiry can do is to find out facts, nothing more

SHRI BHUPESH GUPIA What did you do in the Chagla Commission? We have read your report and there you went over a big range of subjects and you gave good findings

Commis-SHRI M C CHAGLA The sions of Enquiry Act is here The law is quite clear. A commission cannot say that anybody is guilty of an offence It cannot pass judgment The very title of the Act makes it clear that it is a Com mission of Inquiry If the Government wants to find some facts, then a commis sion is appointed. In this case, instead of appointing a commission of inquiry and adopting dilatory methods,- a commission might have taken two or three years -the Prime Minister acted with expedition with dispatch and came to conclusions with the help of a few of his colleagues, that acts of impropriety had been committed and therefore, these people should quit office After that, what is the need for any judicial enquiry?

### SHRI BHUPESH GUPTA There is

SHRI M C CHAGLA Mr Gupta need not carry on a running commentary It has been suggested that something should be done about serious allegations made in the document which my hon friend flourishes Madam, let me draw the attention of the House to one important fact which is overlooke'd The Auditor General has been asked by Mr Patnaik

formally, when he was Chief Minister, to have a special audit, not only into these transactions but into all the companies concerned The Orissa Brothers. The Kalinga Tubes and the Kalinga In dustries The Auditor General has made a special report and he has called upon the Government to answer various points It is necessary to give answers to them The report will be sent to the Governor May I draw the attention to the relevant article in the Constitution? It is arti

State Governments

An Hon MEMBER Article 151 (2)

SHRI M C CHAGLA Yes. 151(2) It says

'The reports of the Comptroller and Auditor General of India relating to the accounts of a State shall be submitted to the Governor

It is mandatory

'shall be submitted to the Governor of the State who shall

Again it is mandatory-

cause them to be laid before the Legislature of the State"

Now, let the House have a little patience Let this report come before the I egislature It is bound to come to come and I assure this House and I assure the other House too, that if any defalcations are found, if any misappro priations are found the law will take its course We are governed in this country by the rule of law and any person how ever mighty he be whether it is Mr Patnaik or Mr Mitra or anybody else, if he has committed an offence, action will be taken against him. Why do you want a commission of enquiry? I do not know how long it will take perhaps in a month or two, we shall get the findings of an entirely independent authority

SHRI BHUPESH GUPTA No

SHRI M C CHAGLA Why not? SHRI BHUPESH GUPTA: I say what you have stated in the Cabinet Committee's findings we should like to know, how these things came about.

THE DEPUTY CHAIRMAN: Mr. Gupta, you should allow Mr. Chagla to finish his speech.

SHRI M. C. CHAGI.A: I have made it clear that I would be very wrong on our part without a full enquiry, to say that anybody was guilty of an offence. That is not how my judicial sense works.

SHRI BHUPESH GUPTA: But prima facie case is there.

SHRI M. C. CHAGLA: One minute, please. We are satisfied that impropriety had been committed and we have given the finding. With regard to the larger question—did they commit defalcation, did they swallow public money, did they cause losses to the State; I say we are not called upon to deal with that, for that was not within our ambit.

SHRI A. B. VAJPAYEE: That is why we want a commission of enquiry.

SHRI BHUPESH GUPTA: That is exactly the reason why we want a commission of enquiry.

SHRI M. C. CHAGLA: Madam, can you say that the Comptroller and Auditor-General is . . .

SHRI MULKA GOVINDA REDDY: The Sub-Committee has said that there has been no pecuniary benefit or gain to Mr. Patnaik or Mr. Mitra. And how he has said a different thing.

SHRI M C. CHAGLA: I think there is no more an independent body in the whole of India than the Comptroller and Auditor-General of India. If he makes a report, that report will be submitted to the Legislature, apart from the report of the Public Accounts Committee.

(Interruptions)

THE DEPUTY CHAIRMAN: No running commentary, I think you must give him a patient hearing. Let him finish his speech first.

SHRI BHUPESH GUPTA: The hon. Minister is saying things which are not tenable in law even. Can the Auditor-General interrogate a Minister's wife. Can the Auditor-General interrogate Mrs. Patnaik?

SHRI M. C. CHAGLA: I do not want to take too much time but I just want to sum up by saying that there are three basic misconceptions in the arguments advanced by my hon, friends in the Opposition. The first is as to the nature of the C.B.I. report and, if I may repeat, it is an exparte statement untested by cross-examination, untested by other materials and all the materials that they have on which the Opposition has mounted this attack on us are based on this document. The second misconception is with regard to the function of the Sub-Committee. My honfriends probably thought that we were judges, that we were called upon to write a judgement . . .

SHRI A. B. VAJPAYEE: That is what the Law Minister has said.

SHRI BHUPESH GUPTA: You are Congress Partymen assigned to white wash crime.

SHRI A. K. SEN: I never said that.

Shri M. C. CHAGLA: . . . that Mr. Patnaik and the Chief Minister were in the dock and that we had to decide whether they were guilty, etc. As I have said, it had a narrow, limited restricted function and we were to advise the Prime Minister to the best of our capacity. The third misconception on the part of the . . .

SHRI BHUPESH GUPTA: To the best advantage of Mr. Patnaik.

SHRI M. C. CHAGLA: And the third misconception on the part of the Opposition has been about the function and the

[Shri M C. Chagla.] necessity of a Commission of Enquiry. I said that the function of a Commission of Enquiry is merely to find facts and said that there is no necessity for Commission because the Prime Minister is already at it under the Code of Conduct which he had presented to Parliament With regard to the question whether something more serious has been done by Mr. PPatnaik or the ex-Chief Minister, let us await the report of the Auditor-General and if that discloses that anything has been done, the law will take its course.

(Several hon, Members stood up)

THE DEPUTY CHAIRMAN: Mr. I okanath Misra has to reply.

PROF M. B. LAL (Uttar Pradesh): vou would permit me, Madam, I want to ask one or two points of clarification. The Leader of the House says that the C.B.1 report is an ex parte police report. When the police is required to make an enquiry into any case it enquires both from the accused and from those that lay the charge. How is it then that in this particular case the CB.I was not required to find out from the accused persons what they had to say in reply to the charges framed against them or in reply to the results of the enquiry on the basis of the study of the documents with Governments?

SHRI M. C. CHAGLA: May I answer that question because it is very important that I should answer? I thought I had already clarified the matter. If this had been an investigation under the Criminal Procedure Code after a case had been re-"istered, undoubtedly it was the duty of the police not merely to find facts but also to question the accused but this was not an investigation under that Code. It was an enquiry and the only enquiry that was held was into the documents of the Government of Orissa. The Orissa Government presented the documents. police officials looked into the documents and made this report. They did not even go into the books of Kalinga Industries or

Kalınga Tubes. No oral evidence was taken and, therefore, it is not only one sided but even in that one sideness there is You see the Criminal peculiarity Procedure Code.

PROF. M. B. LAL: May I know from the Leader of the House who referred us to the Criminal Procedure Code to find out the distinction between an enquiry and an investigation, whether there is any clause in the Criminal Procedure Code or in any document of jurisprudence wherein it is said that the enquiry must be as limited as this C.B.I. enquiry and that the C.B I. or any other body could submit a report without having any talk with the accused persons?

SHRI M C. CHAGLA: In the Criminal Procedure Code, there is a chapter called "General Provisions as to enquiries and trials", Chapter XXIV Will he go through that?

THE DEPUTY CHAIRMAN. He is referring you to that.

SHRI BHUPESH GUPTA: May I know whether it is not a fact that in the report of the C.B.I. itself, it is stated that the did not have access to certain things because they were not given? It is precisely because of these things, so that these documents could be reached-and this could be done only by a Commission of Enquiry-that we are asking for Commission of Enquiry. May I know whether that aspect was borne in mind and whether, Madam, it is not also a fact that when the Mundhra affair went before the Chagla Commission, Mr. Justice Chagla did not confine his enquiry to an act or transaction of shares but went even into the motives and other agencies operating from behind the scene and had made certain remarks which helpe'd the public to understand the position? Why in this case, therefore, after what they have got, information in their possession, they should not have gone in for an enquiry is what we want to know. That enquiry could reach out where they could not reach

because of some difficulties and make a comprehensive report or findings, whatever you call it.

SHRI RAJENDRA PRATAP SINHA (Bihar): I want one information from the Leader of the House. The Prime Minister gave his judgement on the allegations made against the Chief Minister of Bihar. I want to know whether Chief Minister of Bihar asked to answer the allegations and if so, whether the answers were examined and then a clearance was given.

SHRI A. B. VAJPAYEE: May I ask the Leader of the House why the Memorialists were not invited by the Cabinet sub-committee to furnish proof to substantiate their allegations?

DEPUTY CHAIRMAN: That THE will do.

SHRI M. C. CHAGLA: May I answer Mr. Vajpayee's question first? We were not a court; we were not a tribunal

SHRI BHUPESH GUPTA: Why did you call Biju Patnaik?

SHRI M. C. CHAGLA: Mr. Bhupesh Gupta will not interrupt me. If we were going into the offences, the charges of the Memorialists we would certainly have examined them but as I said, we were only advising, in confidence, the Prime Minister.

Now, with regard to my friend, he is perfectly right. The charges which were made against the Chief Minister of Bihar were sent to him, his explanations were received and the Sub-committee came to the conclusion which the Prime Minister disclosed to the House.

THE DEPUTY CHAIRMAN: Mr. Lokanath Misra.

PROF. M. B. LAI: Just one question. Madam.

THE DEPUTY CHAIRMAN: No more. Mı Lokanath Misra.

SHRI BHUPESH GUPTA: Why did you call Biju Patnaik? Just because he belongs to your Party?

LOKANATH MISRA: After listening to the speech of the Leader of the House I am extremely disappointed that . . .

SHRI L. N. MISRA (Bihar): That you will always be.

SHRI LOKANATH MISRA: . . there is nothing new than what he has said in the other House . . .

SHRI M. C. CHAGLA: I cannot change the facts.

(Interruptions.)

LOKANATH MISRA: . . Shri even though so many points were raised in this House which were not raised in the other House. (Interruptions.) What is this? Is this how the ruling party behaves? But somehow in his speech the Leader of the House says . . .

SHRI BHUPESH GUPTA: Not Leader the House; the Government spokesman.

SHRI LOKANATH MISRA: Yes; the Government spokesman says that Report has been one-sided. cannot escape by calling it one-sided because all the relevant materials from the Government files have been picked Facts have been picked up from Government files. No other evidence was neces-

SHRI M. C. CHAGLA: Not all the facts.

SHRI LOKANATH MISRA: Whichever has not been made available, they have not been taken up. If there was tampering with files, if some files were held back by the men in power, by the men in authority in Orissa, then the C.B.I. are not to blame. They themselves are to blame. The C.B.I. went further and extended an

[Shri Lokanath Misra] invitation that whatever papers were necessary should be placed before them went through whatever was made avail able to them and prepared the Report and particularly when Shri Biju Patnaik Shri Biren Mitra were in power So he can never escape by saying it is a onesided Report It is an all-sided Report because all the materials that were neces sary were made available to them

Secondly, as a memorialist, I would beg to submit that the memorialists hold the Cabinet Sub-Committee guilty of not having asked any of the memorialists to represent their case when the other party was aske'd to do so. If there was some explanation, some clarification to be made available to them, we could have done that and now they take the plea that it is a one-sided Report If there were any clarifications to be made available, they must have sent for the memorialists; that they did not do

Then, Madam he considers the Cabinet 'sub-Committee's findings to be a confiden ital document. That way even the Fourth Plan document is confidential because it also travels the same way as this thing is the same Cabinet and a Sub-Committee of the Cabinet on Planning that goes through it and he cannot claim that it is a confidential document because of that Hundreds of things in this country pass through the Cabinet Passing through the Cabinet does not lend confidentiality to a Therefore it is a very argument for an ex Judge to use that it is something that pertains to the Cabinet and therefore he considers it confidential cannot say that it is confidential simply because it passes through the Cabinet

He also referred-some other Member here also referred-to the Auditor-General's Report I am extremely grateful to the Government spokesman that on this occasion at least he gave us the hope that when the Auditor General's Report becomes available, if there is any thing wrong, steps would be taken least on that account I congratulate him

But what about the fate of the Auditor-General's Report?

State Governments

SHRI AKBAR ALI KHAN Have you got the Auditor-General's Report also?

SHRI LOKANATH MISRA I will just now tell you

SHRI AKBAR ALI KHAN Madam, 1f you will permit me, by the time he looks through his papers I would like to repeat one thing which the late Prime Minister said when he was being opposed by all He said

هم آلا بهی کرتے هیں دو هو جاتے هیں بدنام ولا قدل بهی کرتے هیں تو حرچا نهیں هوتا

¦िंहम स्राह भी करते हैं तो हो ∞ाने **है बदनाम** वह करल भी करते है तो चर्चा नही होता ]

श्रीविमलक्मार मन्नालालजा चोरडियाः यह हमारी बान ग्रापने कैसे कह दी ?

श्रा ए० बा० दाजपेगी: मैडम. श्रभी करल नो उधर से हो रहा है।

SHRI BHUPESH GUPTA We are now having a mushaira it seems

THE DEPUTY **CHAIRMAN** Mr Lokanath Misra you need not take so much trouble

SHRI LOKANATH MISRA to one of my questions in this House on the 18th November the Finance Minister here gave me a reply saying that Auditor-General's Report has already been sent to Orissa That was on the 18th November

THE DEPUTY CHAIRMAN Which Auditor General's Report9

[ ] Hindi transliteration

SHRI LOKANATH MISRA: Special Audit Report regarding Orissa affairs. I do not know if he has sent it on the election symbol of the Congress Pary.

An Hon. MEMBER: Bullock cart?

SHRI LOKANATH MISRA: Then it would take about three months from here to Bhubaneshwar,

SHRI M. C. CHAGLA: The Auditor-General has to submit his Report to the Governor, not to the Finance Minister or anybody here. That is in the Constitution,

SHRI LOKANATH MISRA: I am coming to that. I only give you the information given to me by the Finance Minister. What is the reaction from the other side? The Chief Minister of Orissa says, 'Neither my Governor nor I have received the Report'. Subsequently when he was heckled in the Assembly he said, 'My Government has not received it'. Who else remains who would have received it?

SHRI BHUPESH GUPTA: Maybe, his wife has received it.

SHRI LOKANATH MISRA: It is incumbent on the Governor, as indicated by the Government spokesman here, to cause it to be laid on the Table of the Assembly. Even if he has received it, he has not done it yet, and that is because of the in-And I accuse fluence that works here. the Cabinet Sub-Committee. Also either I have to accuse the Finance Minister here for breach of privilege or I accuse the Chief Minister of Orissa for having made a wrong statement. It must be either here or there: it cannot be in the air. It is more than three months now and it is something serious. The ruling party should not laugh it away. It is something serious. A statement is made here by the Finance Minister who says that it been sent and it is not being acknowledged by the Chief Minister of Orissa. It is not being submitted and I can assure this House that under the present leadership of Orissa it can never be submitted because there is no time limit stipulated in the Constitution. The Governor is not going to cause it to be laid on the Table of the Assembly. He has not done it for more than three months now. Why did not he in it is if he had the intention of doing it? (Interruption.) I am sorry it is six months.

Shri K. K. SHAH: On a point of order, can he cast aspersion on the Governor?

PROF. M. B. LAL: The Governor acts on the advice of the Ministers and the Ministers do not advise him to lay it on the Table of the House.

LOKANATH SHRI MISRA: Then. Madam, the Lady Member from Orissa referred to our Party and the feudal order. If she had a sense of mathematics—I hope she has—she would have calculated number of ruling chiefs in the Congress Party in Orissa. Most of them have gone to her side and it is the old feudal order mingled with the new feudal order that is coming up in Orissa. The present Maharajas of Orissa are Shri Biju Patnaik and Shri Biren Mitra. The old Maharajas are forgotten; they are dead now. It is only the creation of these new Maharajas in Orissa which we want to resist because we want democracy to stay in this country; we want a democratic country; no more feudalism. We are against feudalism. am not a Rajah or a Maharaja. I take pride in it that I oppose this corrupt ruling party in Orissa and elsewhere. That is a matter of great pride to me.

Now, Madam, this is the last point. Mr. K. K. Shah wanted somehow to divert the issue by bringing in the defamation case, and the eminent lawyer, Mr. Pathak, also brought in that. When a representation was made to the President against those people who cannot be charged under section 420-I do not know if 1680 would be enough for them, four times that-they thought that they could take cover in a court of law. In any court in India except the older Presidency Courts a court fee is necessary on some percentage basis on the libel charges. It is only in the city of Madras, Bombay and Calcutta where for Rs. 20/- only some advocates or some lawyers can sometimes get the protection of

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#### [Shri Lokanath Misra]

the court and it is in the Calcutta Court at a cost of Rs 20/- some lakhs have been involved in a case of defamation. This was only to come in the way of the President taking up this representation and handing it over to the Prime Minister but this did not work. The Law Department gave their decision in favour of proceeding with it even though the defamation case was pending. This is the Rs 20/ story of this defamation case about which Mr K. K. Shah waxed so eloquent.

THE DEPUTY CHAIRMAN Now there are, four amendments The first amendment is in the name of Mr Bhupesh Gupta Are you pressing it?

SHRI BHUPESH GUPTA Yes

THE DEPUTY CHAIRMAN The question is

1 'That at the end of the motion, the following be added, namely —

'and having considered the same this House is of opinion that the alle gations mentioned in the statement to gether with other relevant materials be referred to a Commission of Inquiry under the Commissions of Inquiry Act, 1952'."

The motion was negatived

THE DEPUTY CHAIRMAN The next amendment is in the name of Mr Vajpayee Are you pressing it?

SHRI A B VAJPAYEE Yes, I press

THE DEPUTY CHAIRMAN The question is

2 That at the end of the motion, the following be added namely —

'and having considered the same, this House-

(1) regrets the arbitrary manner in which Government have brushed aside the serious charges levelled against the Chief Ministers of Bihar and Mysore and the two former Chief Ministers of Orissa and

#### (2) records its opinion-

- (a) that the facts revealed and admitted in Parliament clearly make out a prima facie case of corruption against the two ex Chief Ministers and other Ministers of Orissa, and
- (b) that the stand taken by Government in regard to the charge-sheets against the Chief Ministers of Bihar and Mysore has failed to convince the House that any attempt has been made at an objective evaluation of the charges

and accordingly recommends inat-

- (1) a Commission be appointed under the Commissions of Inquiry Act, 1952, to probe into the allegations against the two former Chief Ministers and other Ministers of Orissa, and
- (ii) the allegations against the Chief Ministers of Bihar and Mysore be referred to the Attorney General of India to examine whether there is a prima facie case or not.

Those in favour will please say Aye'

Hon MEMBERS Aye

THE DEPUTY CHAIRMAN Those against will please say 'No'

Hon MEMBERS No

THE DEPUTY CHAIRMAN The Ayes have it, the Ayes have it

SHRI A B VAJPAYEE No we want a Division

PROF M B LAL It has to be recorded

SHRI LOKANATH MISRA Yes, it has to be recorded as to who are in favour of corruption and who are against it

SHRI BHUPESH GUPTA Madam, I know that if you want to be a Minister, you must have a wife (Interruptions)

SHRI D. P. KARMARKAR: Madam, those last words which are contempt of the Chair should be expunged.

THE DEPUTY CHAIRMAN: I have . . .

SHRI NAFISUL HASAN (Uttar Pradesh): That is not sufficient. That is an aspersion on the Chair, on the impartiality of the Chair.

SHRI BHUPESH GUPTA: What? said anything. I said from never the experience . . . Kalinga (Interruptions.) It was nothing against the Chair.

THE DEPUTY CHAIRMAN: All right. let us have a division.

The question is:

"That at the end of the motion, the following be added, namely:-

having considered the same. this House-

- (1) regrets the arbitrary manner in which Government have brushed aside the serious charges levelled against the Chief Ministers of Bihar and Mysore and the two former Chief Ministers of Orissa: and
  - (2) records its opinion—
  - (a) that the facts revealed and admitted in Parliament clearly make out a prima facie case of corruption against the two ex-Chief Ministers and other Ministers of Orissa: and
  - (b) that the stand taken by Government in regard to the chargesheets against the Chief Ministers of Bihar and Mysore has failed to convince the House that any attempt been made at an objective evaluation of the charges;

## and accordingly recommends that-

Commission be appointed (i) a under the Commissions of Inquiry Act, 1952, to probe into the allegations against the two former Chief Ministers and other Ministers of Orissa; and

allegations (ii) the against the Chief Ministers of Bihar and Mysore be referred to the Attorney General of India to examine whether there is a prima facie case or not."

The House divided.

THE DEPUTY CHAIRMAN: Ayes-23. Noes--73.

#### AYES-23

Abdul Ghani, Shri Chordia, Shri V. M.

Damodaran, Shri K.

Gaikwad, Shri B. K.

Gupta, Shri Bhupesh

Jagat Narain, Shri

Kapoor, Shri G. K.

Khandekar, Shri R. S.

Kumaran, Shri P. K.

Lal. Prof. M. B.

Mariswamy, Shri S. S.

Misra, Shri Lokanath

Murahari, Shri G.

Nair, Shri M. N. Govindan

Patel, Shri Dahyabhai V.

Patel. Shri Sundar Mani

Reddy, Shri Mulka Govinda

Ruthnaswamy, Shri M.

Singh, Shri Devi

Singh Dev, Shri Sankar Pratap.

Sinha, Shri Ganga Sharan

Thengari, Shri D.

Vaipavee, Shri A. B.

#### NOES-73

Abdul Shakoor, Moulana

Abraham, Shri P.

Ammanna Raja, Shrimati C.

Anandan, Shri T. V.

Annapurna Devi Thimmareddy, Shrimati.

Baghel, Shri K. C.

Barooah, Shri Lila Dhar

Bhargava, Shri M. P.

Bobdey, Shri S. B.

Chagla, Shri M. C.

Chetia, Shri P.

Dasgupta. Shri T. M.

Deb, Shri S. C.

Desai. Shri Khandubhai K.

Desai, Shri Suresh J.

Dikshit, Shri Umashankar

Doogar, Shri R. S.

Dutt, Shri Krishan.

Ghose, Shri Surendra Mohan

Gilbert, Shri A. C.

Gujral, Shri I. K.

Gupta, Shri Gurudev

Hathi, Shri Jaisukhlal

Iyer, Shri N. Ramakrishna.

Joshi, Shri J. H.

Karmarkar, Shri D. P.

Khan, Shri Akbar Ali

Khan, Shri M. Aimal

Kothari, Shri Shanti Lal

Lalitha (Rajagopalan), Shrimati

Mahanti, Shri B. K.

Maniben Vallabhbhai Patel, Kumari

Mary Naidu, Miss.

Mathen, Shri Joseph

Mishra, Shri L. N.

Mishra, Shri S. N.

Misra, Shri M.

Mitra, Shri P. C.

Mohamma'd, Chaudhary A.

Mohinder Kaur, Shrimati

Muhammad Ishaque, Shri

Nafisul Hasan, Shri

Nandini Satpathy, Shrimati

Panjhazari, Sardar Raghbir Singh

Pathak, Shri G. S.

Pattanayak, Shri B. C.

Phulrenu Guha, Dr. Shrimati

Pillai. Shri J. S.

Poonacha, Shri C. M.

Prasad, Prof. B. N.

Puttappa, Shri Patil

Ramaswamy, Shri K. S.

Ramaul, Shri Shiva Nand

Reddy, Shri K. V. Raghunatha

Reddy, Shri N. Sri Rama

Sahai, Shri Ram

Savnekar, Shri Baba Saheb

Shah, Shri K. K.

Shah. Shri M. C.

Sherkhan, Shri

Shukla, Shri M. P.

Shyam Kumari Khan, Shrimati.

Singh, Thakur Bhanu Pratap

Singh, Shri Dalpat

Sinha, Shri Rajendra Pratap

Tankha, Pandit S. S. N.

Tara Ramchandra Sathe, Shrimati

Thanulingam, Shri P.

Tiwary, Pt. Bhawaniprasad.

Tripathi, Shri H. V.

Vaishampayen, Shri S. K.

Varma, Shri B. B.

Varma, Shri C. L.

The motion was negatived.

THE DEPUTY CHAIRMAN: The next amendment seeking an Enquiry Commission is barred. Your amendment is lost. There is one more amendment in the name of Mr. M. P. Bhargava.

SHRI A. B. VAJPAYEE: It was not moved.

SHRI BHUPESH GUPTA: On a point of order. This amendent we have not got notice of. We do not know what that amendment is. Under the rules notice has to be given and it was not even moved. It was not moved. He was not in his seat.

THE DEPUTY CHAIRMAN: I remember that I put the amendments of Mr. Bhupesh Gupta, Mr. Vajpayee and Mr.

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A. D. Mani with Shri Oberoi. I did not put Shri Bhargava's amendment. Therefore, that amendment cannot be before the House.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam Deputy Chairman, amendment was moved. The record may be seen.

#### (Interruptions.)

THE DEPUTY CHAIRMAN: The amendment was circulated, but I do not think that the amendment was put to the House.

SHRI M. P. BHARGAVA: Madam Deputy Chairman, what you said was that all the four amendments are there.

#### (Interruptions.)

THE DEPUTY CHAIRMAN: I want to be very fair-minded. I had read out the names of Shri Bhupesh Gupta, Shri Vajpayee, Shri A. D. Mani with Shri Oberoi. Mr. Bhargava's amendment was not put to the House.

The House stands adjourned sine die.

The House then adjourned sine die at thirty-eight minutes past six of the clock.